BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

IN Re: COMPLAINCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

REPLY ON BEHALF OF THE STATE OF CHHATTISGARH

PAPER BOOK
(KINDLY SEE INSIDE)

ADVOCATE FOR THE STATE OF CHHATTISGARH:
ANKITA SHARMA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

IN Re: COMPLAINCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

INDEX

SL NO.	PARTICULARS	PAGE NUMBER
1.	REPLY ON BEHALF OF THE STATE OF CHHATTISGARH	**1-16**
2.	**ANNEXURE-A** A True copy of Letter dated 29.07.2024 issued by State Urban Administrative Agency, Government of Chhattisgarh	**17-20**
3.	**ANNEXURE-B** A True Copy of Letter dated 15.04.2024 along with the Photographs of visit of the UAD officials to inspect the functioning of ISWM facilities, SLRM Centres and Sewage Treatment Plants in the ULBs	**21-32**
4.	**ANNEXURE-C** A True Copy of Letters issued from the office of Chief Secretary regarding the review meetings scheduled dated 18.04.2024, 26.04.2024, 31.05.2024, 22,06.2024, 20.07.2024, 09.09.2024 and 28.09.2024.	**33-64**
5.	**ANNEXURE-D** A True Copy of Letter dated 18.07.2024 issued from Korba Municipal Corporation (KMC) affirming the coverage of waste management services.	**65-67**
6.	**ANNEXURE-E** A True Copy of Notice dated 19.07.2024 and 05.09.2024 issued by the Office of Municipal Corporation, Korba, Chhattisgarh	**68-81**
7.	**ANNEXURE-F** A True Copy of Letter dated 29.07.2024 issued by the State Urban Development Agency, Government of Chhattisgarh	**82-85**
8.	**ANNEXURE-G** A True Copy of Letter Dated 07.10.2024 issued by the State Urban Development Agency, Chhattisgarh with reference to the review meeting scheduled on 28.10.2024 with the PSU's	**86-88**

9.	**ANNEXURE-H** A true copy of Notice dated 14.06.2024 issued by the Bhilai Municipal Corporation to Bhilai Steel Plant (BSP) Township.	**89-91**
10.	**ANNEXURE-I** A True Copy of visit report dated 19.09.2024 along with the Photographs of Bhilai Municipal Corporation officials visit	**92-95**
11.	**ANNEXURE-J** A True Copy of Notice dated 22.04.2024, 29.05.2024, 03.07.2024 and 22.08.2024 issued by Raipur Municipal Corporation	**96-113**
12.	**ANNEXURE-K** A True Copy of Notice dated 04.01.2024, 29.01.2024, 04.04.2024, 07.05.20024 and 05.09.2024 issued by Rajanandgaon Municipal Corporation.	**114-126**
13.	**ANNEXURE-L** A True Copy of consent Letter dated 11.09.2024 received from Regional Office, Chhattisgarh Environment Conservation Board, Raipur	**127-140**
14.	**ANNEXURE-M** A True copy of the News clippings of the awareness campaigns	**141**
15.	**ANNEXURE-N** A True Copy of Bank Statement of the Ring Fence Account with the Bank of Maharashtra from 04.10.2023 to 25.09.2024	**142-143**
16.	**APPLICATION FOR CONDONATION OF DELAY WITH AFFIDAVIT**	**144-147**

FILED BY:

Date: 18.09.2024
Place: New Delhi

ANKITA SHARMA
STANDING COUNSEL FOR STATE OF CHHATTISGARH
Q-22B, 1ST FLOOR, JANGPURA EXTENSION
NEW DELHI-110014
MOB:9810913471
EMAIL: ANKITASHARMA9107@GMAIL.COM

CANCELLED

CANCELLED

NOTARY
THANWAR RAM SAHU
NOTARY/ADVOCATE
RAIPUR (C.G.) INDIA
REG.No.-17692
EXP.-11/12/2024
GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 606 Of 2018

I.A No. 163 of 2021

(In Respect of State Of Chhattisgarh)

IN THE MATTER OF:

IN Re: COMPLAINCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

TO,

THE HON'BLE CHAIRPERSON AND
HIS LORDSHIPS AND OTHER COMPANION MEMBERS
OF THE HON'BLE NATIONAL GREEN TRIBUNAL

REPLY AFFIDAVIT ON BEHALF OF THE STATE OF CHHATISAGRH

I, Shri Shashank Pandey S/o Shri Ashok Kumar Pandey, aged about 41 years at Office of State Urban Development Agency of the Government of Chhattisgarh, with office at Block-D, 4th Floor, Indravati Bhavan, Nava Raipur Atal Nagar, District-Raipur, Chhattisgarh solemnly affirm and state on oath as under:

1. That I am presently posted as Chief Executive Officer the State of Chhattisgarh (hereinafter referred to as the "Answering State") in the above matter and, as such am authorized in my official capacity to swear and depose the present affidavit. I am fully conversant with the facts of the case, and as such competent to swear the present affidavit

NOTARY
THANWAR RAM SAHU
NOTARY/ADVOCATE
RAIPUR (C.G.) INDIA
REG.No.-17692
EXP.-11/12/2024
GOVT. OF INDIA

17 OCT 2024

based on the records maintained by the Department in its regular course of business.

2. That this Hon'ble Tribunal vide its order dated 04.04.2024 had constituted a Joint Committee for examining the 2nd six monthly report dated 01.04.2024 and the representation dated 04.04.2024 filed on behalf of the Answering State before this Hon'ble Tribunal to ascertain the correctness of the disclosures made therein after collecting the information from ground level.

3. Pursuant thereto, in compliance of the direction passed by this Hon'ble Tribunal, the Joint Committee has submitted its Report dated 28.08.2024 before this Hon'ble Tribunal on 28.08.2024.

4. That this Hon'ble Tribunal vide its Order dated 28.08.2024 was pleased to direct that the Answering State may file response/objection to the Joint Committee report dated 28.08.2024.

5. That the present affidavit is being filed in Reply/ Response to the Joint Committee Report dated 28.08.2024 filed before this Hon'ble Tribunal on 28.08.2024.

PRELIMINARY SUBMISISONS

6. That the Answering State has earlier filed two affidavits dated 05.07.2024 and 27.08.2024 before this Hon'ble Tribunal, wherein the details regarding Ring-Fenced Account have been provided before this Hon'ble Tribunal.

GOVT. OF INDIA NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 Exp.-11/12/2024

THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 Exp.-11/12/2024 NOTARY INDIA

17 OCT 2024

7. That it is humbly submitted, the Answering State by way of its affidavit dated 05.07.2024 filed before this Hon'ble Tribunal has also submitted that the data presented before the Hon'ble National Green Tribunal on 100% source segregation in 2nd six monthly report of the Answering State dated 01.04.2024 were based on a sample survey conducted during April 2022. Further the 2nd six monthly report was based upon the quantification of waste as on April 2022 because no new assessment had been undertaken in the Answering State.

8. That in addition, it was also submitted that for the year 2024-2025, a comprehensive Inter Urban Local Bodies (ULB) quantitative and performance assessment is under way. Thereafter, the updated quantification details shall be submitted before this Hon'ble Tribunal in the upcoming 3rd six monthly compliance report.

9. However, since the Joint Committee has noted that 100% source segregation is not possible, the Answering State has reviewed the situation and taken note of committee's observation that the 100% source segregation of solid waste and its management in the urban and rural requires awareness and voluntary responsible participation of all the residents of the area concerned. Therefore, the answering respondent have taken following steps:

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 GOVT. OF INDIA

a) The Answering State vide letter dated 29.07.2024 issued by State Urban Development Agency addressed to Commissioner of all Municipal Corporations and all Chief

SAHU ADVOCATE (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 VT. OF INDIA

17 OCT 2024

Municipal Officers (CMO) had directed all the ULBs to increase the public awareness campaigns and work closely with public representatives, community leaders, NGOs and Self-help groups to motivate citizens for source segregation of municipal solid waste.

b) The Answering State had also directed all the ULBs to identify the wards with poor source segregation and distribute Blue and Green Dustbins.

A True copy of Letter dated 29.07.2024 issued by State Urban Administrative Agency is marked and annexed herewith as **Annexure A from page 17 to, 20.**

c) The Answering State by way of Letter dated 15.04.2024 has constituted inspection teams mandated to conduct field visit on regular basis to monitor waste collection, segregation and to check the functioning of Material Recovery Facilities/Solid Liquid Resource Management (SLRM) centres of ULBs.

d) In addition, a daily roster of the commissioners, CMOs and other ULB officials have been prepared to conduct regular morning visits for effective monitoring of Solid Waste Management. Also, all the ULBs have nominated ward wise nodal officers for regular monitoring of source segregation and waste management

A True Copy of letter dated 15.04.2024 along with the Photographs of visit of the UAD officials to inspect the

17 OCT 2024

functioning of ISWM facilities, SLRM Centres and Sewage Treatment Plants in the ULBs is marked and annexed herewith as **Annexure B from page** 21 **to** 32.

10. In addition, to address the observation made by the Joint Committee, regarding 100% source segregation, the following steps have been taken by the Answering State: -

a) The survey in rural areas was carried out by Water Aid (Rural Wash Partners Forum) in May-June' 2024, while an inter-ULB assessment was conducted in urban areas in August' 2024.

b) According to the third-party assessment survey in rural areas, approximately 98.66% of the households practice source segregation of waste. Wet waste is composted at home, while dry waste is collected in local containers, following their traditional methods.

c) As per the inter-ULB assessment in urban areas, it was found that around 87.5% of households across the ULB's provide source segregated waste (wet & dry) to the Self-Help Group women during door-to-door collection in urban areas.

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 GOVT. OF INDIA

11. That it is pertinent to note that regular meetings are being held under the chairmanship of the Chief Secretary of the Answering State along with the concerned Department Secretaries and District Collectors to review the performance

NOTARY THANWAR RAM SAHU ADVOCATE INDIA

17 OCT 2024

of Solid Waste Management in urban and rural areas of the Answering State.

A True Copy of Letters issued from the office of Chief Secretary regarding the review meetings scheduled dated 18.04.2024, 26.04.2024, 31.05.2024, 22,06.2024, 20.07.2024, 09.09.2024 and 28.09.2024 is marked and annexed herewith as **Annexure-C from page** 33 **to** 64.

12. That the Joint Committee in its report dated 28.08.2024 had submitted that the issue of more than 2 lakh unaccounted population in the Korba Municipal Corporation (KMC) is an important issue which needs to be looked into by the State Authority.

13. It is humbly submitted regarding the aforesaid observation that the Joint Committee has visited the waste management facilities of only two townships of NTPC-Korba and BALCO-Korba. Thus, this limited inspection has led to confusion regarding the population figures of all seven PSU townships and for the Korba Municipal Corporation (KMC), resulting 2 lakh unaccounted population.

14. It is humbly submitted that Korba Municipal Corporation (KMC) is providing solid waste management services to 58,973 households covering 2,99,745 population and 7 PSUs are providing services to 20,829 households in their townships covering 1,05,255 population. In view of said figures, Korba Municipal Corporation (KMC) along with the 7 PSU townships provide solid waste management services to entire 4,05,000 population.

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 GOVT. OF INDIA

17 OCT 2024

A True Copy of Letter dated 18.07.2024 issued from Korba Municipal Corporation (KMC) affirming the coverage of waste management services is marked and annexed herewith as **Annexure-D from page 65 to 67**.

15. It is humbly submitted that the details of household distribution among 7 PSUs and ULB along with Municipal Solid Waste Service Providing Authority in Korba is as below:

MSW service providing authority	Households
KMC	58973
NTPC	3275
BALCO	3812
SECL, Korba	5611
SECL, Kusmunda	2362
CSEB, East	2568
CSEB, West	2879
BALCO Captive POWER Plant	322
TOTAL	**79802**

16. It is humbly submitted that the Joint Committee in its report has submitted that in few places viz. residential townships of SAIL at Bhilai and NTPC and BALCO at Korba, it has been observed that there is an ambiguity in effective implementation of Solid and Liquid waste Management, which is not presently under the active supervision of Municipal Authorities.

17. Based upon the aforesaid observation of the Joint Committee, the Answering State has taken following actionable measures:

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 GOVT. OF INDIA

17 OCT 2024

a) The Korba Municipal Corporation (KMC) has issued a Notice dated 19.07.2024 to BALCO-Korba, notice dated 05.09.2024 to CSEB-East, SECL-Kusmunda, BALCO Captive Power Plant, NTPC, CSEB -West and SECL-Korba Townships for non-compliance of Solid Waste Management Rules, 2016 .

A true copy of Notice dated 19.07.2024 and 05.09.2024 issued by the Office of Municipal Corporation, Korba ,Chhattisgarh is marked and annexed herewith as **Annexure E from page 68 to 81.**

b) The Answering State vide letter dated 29.07.2024 has directed the ULB officials to conduct field inspections in bulk waste generators (township of PSU and other residential societies) on regular basis for compliance of Solid Waste Management Rules, 2016.

A true copy of Letter dated 29.07.2024 issued by the State Urban Development Agency, Government of Chhattisgarh is marked and annexed herewith as **Annexure-F from page 82 to 85.**

c) For the effective implementation of Solid Waste Management Rules, 2016 and for active supervision of solid waste management in the townships of PSUs, the Answering State has undertaken an effective measure of conducting quarterly review meeting on a regular basis.

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP-11/12/2024 GOVT. OF INDIA

17 OCT 2024

Towards the said commitment, the first quarterly review meeting is scheduled on 28.10.2024.

A True Copy of Letter Dated 07.10.2024 issued by the State Urban Development Agency, Chhattisgarh with reference to the review meeting scheduled on 28.10.2024 with the PSU's is hereby marked and annexed as **Annexure-G from page** 86 **to** 88.

18. It is humbly submitted that the Joint Committee in its report has submitted that SLRM located at Bhilai Steel Plant township area operated by BSP should take immediate action to treat the solid waste dumped in huge quantity in the nearby area, also it is required to make SLRM operational by adopting proper waste management practices.

19. Based upon the aforesaid observation of the Joint Committee, it is humbly submitted that the Bhilai Municipal Corporation has issued a Notice to Bhilai Steel Plant (BSP) Township on 14.06.2024 regarding the non-compliance of Solid Waste Management Rules, 2016 and improper waste management in their township.

A true copy of Notice dated 14.06.2024 issued by the Bhilai Municipal Corporation to Bhilai Steel Plant (BSP) Township is marked and annexed herewith **as Annexure-H from page** 89 **to** 91.

20. It is humbly submitted that the issues regarding ineffective implementation of Solid Waste Management Rules, 2016

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg. No. 17692 Exp. 11/12/2024 GOVT. OF INDIA

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg. No. 17692 Exp. 11/12/2024 OF INDIA

17 OCT 2024

highlighted by the Joint Committee has been duly addressed by the Bhilai Steel Plant (BSP) township and following measures have been taken:

a) The solid waste dumped near the SLRM Centre has been removed.
b) Plantation has been done over the reclaimed land.
c) The SLRM Centre has been made operational.

21. It is humbly submitted that the officials of Bhilai Municipal Corporation had visited the BSP township, SLRM Centre on 19.09.2024 and verified the remedial action taken by BSP township.

A true Copy of visit report dated 19.09.2024 along with the Photographs of BMC officials visit, is marked and annexed herewith as **Annexure-I from page 92 to 95.**

22. It is humbly submitted that the Joint Committee vide its report dated 28.08.2024 has submitted that the ongoing remediation work of remaining Legacy Dumpsites shall be expedited with scientific manner ensuring all precautionary and safety measures to protect the environment. Further, proper provision should be made for the collection and treatment leachate generated during bio-remediation process.

23. Based upon the aforesaid submission regarding Legacy Dumpsites, it is humbly submitted that, monthly review meetings are being conducted in the chairmanship of the Chief Secretary of the Answering State to review the progress

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP.-11/12/2024 GOVT. OF INDIA

17 OCT 2024

of Legacy Waste remediation work under Solid Waste Management.

24. In furtherance, it is humbly submitted that Raipur Municipal Corporation has issued Notices to the agency involved in legacy waste remediation work in the Answering State to expedite the legacy waste remediation work by deploying additional manpower and machinery to complete the work within the stipulated timelines i.e. December 2024.

A true copy of Notice dated 22.04.2024, 29.05.2024, 03.07.2024 and 22.08.2024 issued by Raipur Municipal Corporation respectively is marked and annexed herewith as **Annexure-J from page 96 to 113.**

25. It is humbly submitted that Rajnandgaon Municipal Corporation has issued Notices to the contractors involved in legacy waste remediation in the Answering State to expedite the legacy waste remediation work by deploying additional manpower and machinery to complete the work within the stipulated timelines i.e. December 2024. Also, it has instructed to ensure compliance of all the environmental and safety guidelines.

A true copy of Notice dated 04.01.2024, 29.01.2024, 04.04.2024, 07.05.20024 and 05.09.2024 issued by Rajanandgaon Municipal Corporation respectively is marked and annexed herewith as **Annexure-K from page 114 to 126.**

GOVT. OF INDIA NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg.No.-17692 EXP.-11/12/2024

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE

17 OCT 2024

26. It is humbly submitted that the Joint Committee has observed that the Answering State shall ensure the sustainability of Construction and Demolition Waste Management Plants by adopting suitable policy by promoting mandatory procurement of manufactured products from Construction and Demolition Waste Management Plants in certain percentage at fixed cost for fixed years by the ULBs for using it in its construction activities.

27. Based upon the aforesaid observation of the Joint Committee in its Report, it is humbly submitted that the Answering State has adopted '*Chhattisgarh Municipal Construction and Demolition Waste Management Policy, 2017*'. Further, there is a provision of procurement of materials from Construction and Demolition Waste in the clause 8(7) of '*Chhattisgarh Municipal Construction and Demolition Waste Management Policy, 2017*'.

28. It is humbly submitted that there is 15 TPD Construction and Demolition Waste Management Plant established in Raipur Municipal Corporation of the Answering State.

29. It is humbly submitted that the aforesaid plant was not completely functional during the Joint Committee visit as necessary approvals to operate the plant were not available.

30. It is humbly submitted that, the consent to operationalise the aforesaid has been obtained regarding the said Construction and Demolition Waste Management Plant established in Raipur Municipal Corporation of the Answering State on 11.09.2024.

NOTARY THANWAR RAM SAHU NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg. No. -17692 EXP.-11/12/2024 GOVT. OF INDIA

AM SAHU ADVOCATE (C.G.) INDIA Reg. No. -17692 EXP.-11/12/2024 T. OF INDIA

17 OCT 2024

A true copy of consent Letter dated 11.09.2024 received from Regional Office, Chhattisgarh Environment Conservation Board, Raipur is hereby marked and annexed herewith as **Annexure-L from page** 127 **to** 140.

31. It is humbly submitted that the Raipur Municipal Corporation has conducted multiple awareness campaigns among citizens and construction agencies for its effective procurement and utilisation of the manufactured products.

A true copy of the News clippings about the awareness campaigns is marked and annexed herewith as **Annexure M at page** 141.

32. It is humbly submitted that the Joint Committee in its report dated 28.08.2024 has observed that there is a gap in the treatment of domestic sewage in the Answering State.

33. That addressing the concern raised by the Joint Committee it is humbly submitted that the Answering State is committed and is continuously working towards narrowing the gap by tapping identified major sewage carrying drains and treating the sewage with the help of total proposed capacity of 876 MLD. In this regard, it is pertinent to provide the following necessary details regarding Sewage Treatment Plants (STPs) in the Answering State:

a) There are 18 operational STPs (400.4 MLD)

NOTARY THANWAR RAM SAHU ADVOCATE GOVT. OF INDIA

17 OCT 2024

b) There are 7 STPs (47.9 MLD) which are under construction, having completion timeline of January 2025.

c) There are 14 proposed STPs (423.7 MLD), having proposed timeline of January 2027.

34. It is humbly submitted that the capacity utilisation of operational STPs is provided in a tabulated as below:

Sewage Generation	Capacity Utilization of Operation STPs			
	As on Apr 2023	As on Oct 2023	As on Apr 2024	As on Oct 2024
600 MLD	178.6 MLD	222.2 MLD	249.5 MLD	304.8MLD

35. It is humbly submitted that, the Joint Committee in its report dated 28.08.2024 has observed that the treated water shall be effectively reused in the Answering State.

36. Based upon the aforesaid observation it is humbly submitted that the Answering State has started utilising the treated STP water in industrial purposes and has identified potential users viz. industries near the STPs to use the treated STP water. In this regard, the measures taken by the Answering State regarding certain STPs is tabulated as below:

STP	Current Status
90 MLD Nimora STP	MoU signed with Alok Ferro Alloys Ltd and Discussions are ongoing with Adani Power Plant.
35 MLD Kara STP	MoU signed with Maa Kudargarhi Power and Vrajesh Steel Private Ltd. The survey for pipeline

NOTARY GOVT. OF INDIA

NOTARY NIWAR RAM SAHU

17 OCT 2024

	laying is completed and DPR preparation is in progress.
75 MLD Chandanih STP	Pre-feasibility report and draft MoU has been submitted to NTPC-SAIL Power Company Limited (NSPCL), Bhilai on 14.03.2024. MoU will be signed after getting approval from Board of Directors of NSPCL.
33 MLD Korba STP	Revised DPR considering comments from NTPC shared with NTPC, Korba for utilizing 20.5 MLD treated STP water.
71 MLD Bilaspur STP	Draft MoU was shared with NTPC Sipat on 16.07.2024.
32 MLD Raigarh STP	Potential users identified for utilization of treated water from STP are NTPC and Jindal Steel.

37. In addition, it is humbly submitted that presently the Answering State is utilising the treated water from STPs in road washing and landscaping works by ULB itself.

38. It is humbly submitted that, a high-level committee has been formed in the Chairmanship of the Secretary UADD to reuse treated wastewater from STPs in Agriculture, Horticulture and irrigation purposes.

39. It is humbly submitted that, in compliance of the direction of this Hon'ble Tribunal dated 04.04.2024, it is humbly submitted that the Government of Chhattisgarh through the State Urban Development Agency has as on date opened a single earmarked/ designated ring fence account with the Bank of Maharashtra (Branch Name: Raipur Byron Bazar at Chandni Bhawan, Netaji Chowk, Katoriya Talaab, Raipur-492001, Chhattisgarh) having account number – 60462679736 with a deposit of Rs. 10,03,65,45,297.

17 OCT 2024

A True Copy of Bank Statement of the Account Number: 60462679736 with a deposit of Rs. 10,03,65,45,297 in the Bank of Maharashtra from 04.10.2023 to 25.09.2024 is marked and annexure herewith as **Annexure-N from page** 142 **to** 143.

40. That the facts stated in the present affidavit and true and correct to the best of my knowledge and belief and to the extent of the records. No part of the same is false and nothing material has been concealed therefrom.

41. That the present affidavit is filed Bonafide and in the interest of justice.

17 OCT 2024

DEPONENT

VERIFICATION

Verified at _____ on ___ day of _____, 2024 that the contents of the present Response/Reply Affidavit are true and correct to the best of my knowledge and belief as well as based on official record, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

IDENTIFING WITNESS

17 OCT 2024

IDENTIFING WITNESS

SOLEMENLY AFFIRMED ON SWORN BEFORE ME BY THE WITHIN NAMED

Thanwar Ram Sahu
Notary/Advocate
Raipur (C.G.) India

Annexure A

913

राज्य शहरी विकास अभिकरण, छत्तीसगढ़

डी–ब्लॉक, चतुर्थ तल, इन्द्रावती भवन, नवा रायपुर अटल नगर–492002
फोन नं. 0771–2222401; E-mail:- osd.suda@yahoo.com

क्र./9/सूडा/2024/2659 नवा रायपुर अटल नगर, दिनांक 29/07/2024

Annexure 1

प्रति,

अति आवश्यक

1. **समस्त आयुक्त,**
   नगर पालिक निगम
2. **समस्त मुख्य नगर पालिका अधिकारी,**
   नगर पालिका परिषद/नगर पंचायत,
   (छ.ग.)

विषय :– मान. एनजीटी के प्रकरण क्रमांक 606/2018 में मान. न्यायालय द्वारा प्रदायित निर्देशों के परिपालन के संबंध में।

———000———

विषयान्तर्गत मान. एनजीटी न्यायालय के प्रकरण क्रमांक 606/2018 अन्तर्गत मान. न्यायालय द्वारा समय–समय पर नगरीय निकायों में ठोस अपशिष्ट के शत–प्रतिशत पृथक्करण हेतु निर्देशित किया गया है। उपरोक्त निर्देशों के परिपालन में राज्य शासन द्वारा आयोजित नियमित समीक्षा बैठकों में ठोस अपशिष्ट के शत–प्रतिशत संग्रहण, पृथक्करण, प्रसंस्करण एवं निपटान हेतु निर्देश दिये गए हैं। नगरीय निकायों में उत्पादित हो रहे ठोस अपशिष्ट के पृथक्करण के संबंध में निम्नानुसार कार्यवाही सुनिश्चित की जावे :–

1. निकाय अन्तर्गत ठोस अपशिष्ट प्रबंधन में संग्रहण, पृथक्करण, प्रसंस्करण एवं निपटान की वार्डवार नियमित समीक्षा की जावे।
2. निकाय अन्तर्गत जिन वार्डों में ठोस अपशिष्ट के पृथक्करण में कमी पायी जाती है, उनकी पृथक से विस्तृत समीक्षा की जावे एवं वार्ड अन्तर्गत स्थित रहवासी एवं व्यावसायिक क्षेत्रों में ठोस अपशिष्ट के पृथक्करण की स्थिति में सुधार हेतु आवश्यक कार्यवाही की जावे।
3. निकाय अन्तर्गत स्थित वार्डों की नियमित वार्डवार समीक्षा करते हुए गार्बेज वल्नरेबल पॉईंट (GVP) का चिन्हांकन किया जावे। उक्त जीवीपी स्थलों का समय–सीमा में निराकरण किये जाने एवं ऐसे स्थलों को पुनः जीवीपी बनने से रोकने हेतु व्यापक रोकथाम हेतु कार्यवाही सुनिश्चित की जावे।
4. निकाय अन्तर्गत स्थित एसएलआरएम सेंटर की नियमिति समीक्षा एवं भौतिक निरीक्षण किया जावे एवं उक्त केन्द्रों में ठोस अपशिष्ट का शत–प्रतिशत निपटारण/निवारण सुनिश्चित किया जावे, जिससे निकाय में नवीन डम्पसाईट निर्मित होने से रोका जा सके।
5. निकाय अन्तर्गत उत्पादित हो रहे कंस्ट्रक्शन एवं डेमोलिशन वेस्ट (C&D Waste) के समुचित निपटारण हेतु पृथक से संग्रहण एवं निराकरण हेतु आवश्यक कार्यवाही सुनिश्चित की जावे।
6. निकाय में शत–प्रतिशत ठोस अपशिष्ट प्रबंधन हेतु व्यापक जन भागीदारी की आवश्यकता होगी। इस हेतु आमजनों के मध्य ठोस अपशिष्ट प्रबंधन के संबंध में निकाय क्षेत्र अन्तर्गत वृहद प्रचार–प्रसार सुनिश्चित किया जावे।

7. निकाय क्षेत्र अन्तर्गत समस्त बल्क वेस्ट जनरेटर (BWGs) की नियमित समीक्षा की जावे एवं निरीक्षण उपरान्त नियमानुसार ठोस अपशिष्ट निपटारण न करने वाले BWGs के विरूद्ध वैधानिक कार्यवाही की जावे।

कृपया इस सर्वोच्च प्राथमिकता देवें।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण,
नवा रायपुर अटल नगर

पृ. क्र./9/सूडा/SBM/2024/2880 नवा रायपुर अटल नगर, दिनांक 29/07/2024

प्रतिलिपिः–

1. सचिव, छ.ग. शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय नवा रायपुर अटल नगर।
2. संचालक, संचालनालय, नगरीय प्रशासन एवं विकास, इन्द्रावति भवन, नवा रायपुर अटल नगर (छ.ग.)।
3. समस्त जिला कलेक्टर (छ.ग.)
4. समस्त संयुक्त संचालक, क्षेत्रीय कार्यालय, नगरीय प्रशासन एवं विकास।
5. प्रोग्रामर, डाटा सेन्टर, संचालनालय को वेबसाईट में अपलोड करने हेतु।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण,
नवा रायपुर अटल नगर

915

State Urban Development Agency, Chhattisgarh
D-Block, 4th Floor, Indravati Bhawan, Nava Raipur Atal Nagar-492002
Phone No. 0771-2222401; E-mail: asd.suda@yahoo.com

No./9/SUDA/2024/2659 Nava Raipur Atal Nagar, dated 21/07/2024

Copy,

1. All Commissioners, Municipal Corporations

2. All Chief Municipal Officers, Municipal Council/Nagar Panchayat, (Chhattisgarh)

Subject: - Regarding compliance of directions given by Hon. Court in Hon. NGT case No. 606/2018.

Subject to the matter, Hon'ble Court has directed from time to time for cent percent segregation of solid waste in urban bodies under case number 606/2018 of NGT Court. In compliance with the above instructions, instructions have been given for cent percent collection, segregation, processing and disposal of solid waste in regular review meetings organized by the State Government. The following action should be ensured regarding the segregation of solid waste being produced in urban bodies: -

1. In solid waste management under the body, regular ward-wise review of collection, segregation, processing and disposal should be done.

2. The wards under the body where deficiencies are found in segregation of solid waste should be reviewed separately in detail and necessary action should be taken to improve the status of segregation of solid waste in the residential and commercial areas under the ward.

3. Regular ward-wise review of the wards under the body should be done and the Garbage Vulnerable Points (GVP) should be identified. The said GVP sites should be resolved within the time limit and comprehensive preventive action should be taken to prevent such sites from becoming GVP again.

4. Regular review and physical inspection of the SLRM Centre situated under the body should be done and 100% disposal/prevention of solid waste should

be ensured in the said centres, so that creation of new dumpsites in the body can be prevented.

5. For proper disposal of Construction and Demolition Waste (C&D Waste) being generated under the body, necessary action should be ensured for separate collection and disposal.

6. For 100% solid waste management in the body, there will be a need for extensive public participation. For this, extensive publicity should be ensured in the body area regarding solid waste management among the general public.

7. All the Bulk Waste Generators (BWGs) under the body area should be reviewed regularly and after inspection, legal action should be taken against those BWGs who do not dispose of solid waste as per the rules.

Please give this top priority.

All Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar
Nava Raipur Atal Nagar, dated 21/07/2024

p. No./9/Suda/SBM/2024/2660

Copy:-

1. Secretary, CG Government, Urban Administration and Development Department, Ministry, Nava Raipur Atal Nagar.

2. Director, Directorate of Urban Administration and Development, Indravati Bhawan, Nava Raipur Atal Nagar (CG).

3. All District Collectors (Chhattisgarh)

4. All Joint Directors, Regional Offices, Urban Administration and Development.

5. Programmer, Data Centre, Directorate for uploading on website.

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

Annexure B

छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग
मंत्रालय,
महानदी भवन, नवा रायपुर अटल नगर

—:: आदेश ::—

नवा रायपुर, अटल नगर, दिनांक 15/04/2024

क्रमांक 2518/2526/2024/18 :: राज्य शासन एतद् द्वारा प्रदेश के नगरीय निकायों में संचालित सॉलिड एवं लिक्विड वेस्ट मैनेजमेंट के कार्यों के निरीक्षण हेतु निम्नानुसार निरीक्षण दल का गठन करता है :—

क्र.	अधिकारी का नाम	चयनित नगरीय निकाय
1	श्री सुदेश कुमार सुंदरानी, संयुक्त संचालक	नगर पालिक निगम कोरबा नगर पालिका परिषद दीपका एवं कटघोरा
2	श्री उमेश कुमार धलेन्द्र, मुख्य अभियंता	नगर पालिक निगम रायपुर, नगर पालिका परिषद महासमुंद, आरंग एवं मंदिर—हसौद
3	श्री भागीरथ वर्मा, मुख्य अभियंता/ ओएसडी	नगर पालिक निगम राजनांदगांव नगर पालिका परिषद कवर्धा, डोंगरगढ़ एवं खैरागढ़
4	श्री श्याम पटेल, अधीक्षण अभियंता	नगर पालिक निगम बिलासपुर एवं रायगढ़ नगर पालिका परिषद खरसिया, सक्ती एवं सारंगढ़
5	श्री रमेश सिंह, कार्यपालन अभियंता	नगर पालिक निगम भिलाई, दुर्ग एवं रिसाली नगर पालिका परिषद जामुल, कुम्हारी, अहिवारा एवं अमलेश्वर
6	श्री जयप्रकाश साहू, उप संचालक	नगर पालिक निगम बीरगांव नगर पालिका परिषद बलौदाबाज़ार, भाटापारा एवं तिल्दानेवरा
7	श्री रत्नेश पैकरा, प्र. उप संचालक	नगर पालिक निगम भिलाई—चरौदा नगर पालिका परिषद बालोद, दल्लीराजहरा एवं बेमेतरा
8	श्री आर.के. दोहरे, उप मु.कार्य.अधि.	नगर पालिक निगम जगदलपुर नगर पालिका परिषद कांकेर, कोण्डागांव एवं नारायणपुर
9	श्री सुनील अग्रहरि, उप मु.कार्य.अधि.	नगर पालिक निगम धमतरी नगर पालिका परिषद गरियाबंद, बाहबाहरा, सरायपाली एवं गरियाबंद
10	श्री जितेन्द्र कुशवाहा, उप संचालक (पेंशन)	नगर पालिक निगम चिरमिरी नगर पालिका परिषद मनेन्द्रगढ़, बैकुण्ठपुर एवं शिवपुरचर्चा
11	श्री पी.एन.साहू, अधीक्षण अभियंता	नगर पालिक निगम अंबिकापुर नगर पालिका परिषद बलरामपुर, जशपुरनगर एवं सूरजपुर
12	श्री आभाष मिश्रा, कार्यपालन अभियंता	नगर पालिका परिषद जांजगीर—नैला, चाम्पा, अकलतरा, गुंगेली, रतनपुर एवं तखतपुर
13	श्री पी. राजेश नायडू, प्र. अधीक्षण अभियंता	नगर पालिका परिषद बड़े—बचेली, किरन्दुल, दन्तेवाड़ा, बीजापुर एवं सुकमा

क्र.	अधिकारी का नाम	चयनित नगरीय निकाय
14	श्री पी.वी. काशी, संयुक्त संचालक एवं कार्यालय में पदस्थ अधीक्षण अभियंता/ कार्यपालन अभियंता/सहायक संचालक, क्षेत्रीय कार्यालय, रायपुर संभाग	रायपुर संभाग अन्तर्गत समस्त नगर पंचायत
15	श्री राकेश जायसवाल, संयुक्त संचालक एवं कार्यालय में पदस्थ अधीक्षण अभियंता/ कार्यपालन अभियंता/सहायक संचालक, क्षेत्रीय कार्यालय, बिलासपुर संभाग	बिलासपुर संभाग अन्तर्गत समस्त नगर पंचायत
16	श्री लोकेश्वर साहू, संयुक्त संचालक एवं कार्यालय में पदस्थ अधीक्षण अभियंता/ कार्यपालन अभियंता/सहायक संचालक, क्षेत्रीय कार्यालय, दुर्ग संभाग	दुर्ग संभाग अन्तर्गत समस्त नगर पंचायत
17	श्री वासुदेव चौहान, संयुक्त संचालक एवं कार्यालय में पदस्थ अधीक्षण अभियंता/ कार्यपालन अभियंता/सहायक संचालक, क्षेत्रीय कार्यालय, सरगुजा संभाग	सरगुजा संभाग अन्तर्गत समस्त नगर पंचायत
18	श्री गिथलेश अवस्थी, संयुक्त संचालक एवं कार्यालय में पदस्थ अधीक्षण अभियंता/ कार्यपालन अभियंता/सहायक संचालक, क्षेत्रीय कार्यालय, बस्तर संभाग	बस्तर संभाग अन्तर्गत समस्त नगर पंचायत

उपरोक्त निरीक्षण दल नगरीय निकायों में डोर टू डोर कलेक्शन, प्रोसेसिंग, डिस्पोजल से संबंधित समस्त घटक, नाली–नालों की सफाई तथा निर्मित/निर्माणाधीन एसटीपी, एफएसटीपी, डम्प साइट/लिगेसी वेस्ट का निरीक्षण 07 दिवस की समयावधि में करते हुए प्रतिवेदन संचालनालय को प्रेषित किया जाना सुनिश्चित करें।

15/4/24
(डॉ. ऋतु वर्मा)
अवर सचिव
छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग

पृ. क्रमांक 0513 /2526/2024/18 नवा रायपुर, अटल नगर, दिनांक 15 /04/2024

प्रतिलिपि :–

1. संचालक, संचालनालय, नगरीय प्रशासन एवं विकास विभाग, नवा रायपुर अटल नगर।
2. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण, छत्तीसगढ़।
3. समस्त आयुक्त, नगर पालिक निगम (छ.ग.)।
4. समस्त मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद/नगर पंचायत
5. सर्व संबंधित श्री ..... की ओर पालनार्थ।
6. प्रोग्रामर, डाटा सेन्टर, संचालनालय के वेबसाईट में अपलोड करने हेतु।
7. रिकार्ड नस्ती।

15/4/24
अवर सचिव
छत्तीसगढ़ शासन
नगरीय प्रशासन एवं विकास विभाग

919

Photographs of visit of the UAD officials to inspect the functioning of ISWM facilities, SLRM Centres and Sewage Treatment Plants in the ULBs

ISWM facility at Bilaspur

Domuhani STP in Bilapsur

920

Chilhati STP in Bilaspur

Chilhati STP in Bilaspur

921

Legacy Waste Dumpsite at Durg

Legacy Waste Dumpsite at Raipur

922

ISWM facility at Raipur

Nimora STP in Raipur

923

Chandandih STP in Raipur

Kara STP in Raipur

924

SLRM centres and GVPs in ULBs

925

Government of Chhattisgarh
Ministry of Urban Administration and Waste Department,
Mahanadi Bhawan, Nava Raipur Atal Nagar

-:: Order :-

Nava Raipur, Atal Nagar, dated 15/04/2024

No. 2518/2526/2024/18: The State Government hereby constitutes an inspection team for inspection of solid and liquid waste management works being carried out in the urban bodies of the state as follows:-

Sl. No	Officers Name	Selected urban bodies
1.	Shri Sudesh Kumar Sundarani, Joint Director	Municipal Corporation Korba Municipal Council Dipka and Katghora
2.	Shri Umesh Kumar Dhalendra, Chief Engineer	Municipal Corporation Raipur, Municipal Council Mahasamund, Arang and Temple-Hasaud
3.	Shri Bhagirath Verma, Chief Engineer/OSD	Municipal Corporation Rajnandgaon Municipal Council Kawardha, Dongargarh and Khairagarh
4.	Shri Shyam Patel, Superintending Engineer	Municipal Corporation Bilaspur and Raigarh Municipal Council Sakharsia, Sakti and Sarangarh
5.	Mr. Ramesh Singh, Executive Engineer	Municipal Corporation Bhilai, Durg and Risali Municipal Council Jamul, Kumhari, Ahiwara and Amleshwar
6.	Shri Jaiprakash Sahu, Deputy Director	Municipal Corporation Birgaon

		Municipal Council Balodabazar, Bhatapara and Tildanevara
7.	Shri Ratnesh Paikra, Principal Deputy Director	Municipal Corporation Bhilai-Charoda Municipal Council Balod, Dallirajhara and Bemetara
8.	Shri R.K. Dohre, Deputy Chief Executive Officer	Municipal Corporation Jagdalpur Municipal Council Kanker, Kondagaon and Narayanpu
9.	Shri Sunil Agrahari, Deputy Chief Executive Officer	Municipal Corporation Dhamtari Municipal Council Gariaband, Bahbahara, Saraipali and Gariaband
10.	Mr. Jitendra Kushwaha, Deputy Director (Pension)	Municipal Corporation Chirmiri Municipal Council Manendragarh, Baikunthpur and Shivpurcharcha
11.	Mr. P.N. Sahu, Superintending Engineer	Municipal Corporation Ambikapur Municipal Council Balrampur, Jashpurnagar and Surajpur
12.	Shri Aabhas Mishra, Executive Engineer	Municipal Council Janjgir-Naila, Champa, Akaltara, Mungeli, Ratanpur and Takhatpur

13.	Shri P. Rajesh Naidu, Additional Superintending Engineer	Municipal Councils Bade-Bacheli, Kirandul, Dantewada, Bijapur and Sukma
14.	Shri P.B. Kashi, Joint Director and Superintending Engineer/Executive Engineer/Assistant Regional Office, Raipur Division Director	Ragasth Nagar Panchayat under Raipur Division
15.	Shri Rakesh Jaiswal, Joint Director and Superintending Engineer / Executive Engineer posted in the office / Assistant Regional Office, Bilaspur Division Director	All Nagar Panchayats under Bilasapur Division
16.	Shri Lokeshwar Sahu, Joint Director and Superintending Engineer / Executive Engineer / Assistant Director posted in the office, Regional Office, Durg Division	All Nagar Panchayats under Durg Division
17.	Shri Vasudev Chauhan, Joint Director and Superintending Engineer/Executive Engineer/Assistant Regional Office, Sarguja Division Director	All Nagar Panchayats under Surguja Division
18.	Mr. Mithlesh Awasthi, Joint Director and Superintending Engineer / Executive Engineer / Assistant Director posted in the office, Regional Office, Bastar Division	All Nagar Panchayats under Bastar Division

The above inspection team should inspect all the components related to door to door collection, processing, disposal, cleaning of drains and constructed/under construction STP, FSTP, dump site/legacy waste in urban bodies within a time period of 07 days and ensure that the report is sent to the Directorate.

(Dr. Ritu Verma)
Upper Secretary
Chhattisgarh Government
Urban Administration and Development Department
Nava Raipur, Atal Nagar, Dated IS/04/2024

Pg. No. 519/2526/2024/18

Copy :-

928

1. Director, Directorate, Urban Administration and Development Department, Nava Raipur Atal Nagar.

2. Chief Executive Officer, State Urban Development Agency, Chhattisgarh.

3. All Commissioners, Municipal Corporation (Chhattisgarh).

4. All Chief Municipal Officers, Municipal Council/Nagar Panchayat 5. For compliance on behalf of all concerned Shri.

6. Programmer, Data Center, for uploading on Directorate's website.
7. Record file.

Chhattisgarh Government
Municipal Administration and Development Department

929

Annexure C

संशोधित
Meeting. 18.04.2024
Time: 12.00 PM

छत्तीसगढ़ शासन
मुख्य सचिव कार्यालय
मंत्रालय,
महानदी भवन, नवा रायपुर अटल नगर.
Email:csoffice.cg@gov.in

क्रमांक/ 175 /ओ.एस.डी./मु.स.का./2024 नवा रायपुर, अटल नगर दिनॉक 08 APR 2024

प्रति.

1. प्रमुख सचिव
छ.ग. शासन,
पंचायत एवं ग्रामीण विकास विभाग

2. सचिव
छ.ग. शासन,
आवास एवं पर्यावरण विभाग/नगरीय
प्रशासन एवं विकास विभाग.

3. सदस्य सचिव
छ.ग. पर्यावरण संरक्षण मंडल.

4. मिशन संचालक
स्वच्छ भारत मिशन (ग्रामीण).

विषय :– **राज्य में ठोस अपशिष्ट प्रबंधन नियम, 2016 के क्रियान्वयन एवं सीवेज ट्रीटमेंट के लिए माननीय एनजीटी के प्रकरण ओ.ए. क्रमांक 606/2018 में पारित आदेश दिनांक 31.03.2024 एवं 04.04.2024 के संबंध में।**

संदर्भ :– इस कार्यालय का पत्र क्र. 173/ओएसडी/मु.स.का./2024, दिनांक 04.04.2024

———

उपरोक्त विषयांतर्गत मुख्य सचिव महोदय द्वारा माननीय एनजीटी के प्रकरण ओ. ए. क्रमांक 606/2018 में पारित आदेश दिनांक 31.03.2023 एवं 04.04.2024 के परिपेक्ष्य में संलग्न **संशोधित एजेण्डा** बिन्दुओं के संबंध में चर्चा हेतु **दिनांक 18.04.2024 को अपरान्ह् 12.00 बजे मंत्रालय स्थित मुख्य सचिव महोदय के समिति कक्ष–एस–4–23** में बैठक आयोजित की गई है।

2/ कृपया निर्देशानुसार आवश्यक जानकारी सहित उक्त बैठक में उपस्थित होने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

08.04.24
(पूनम सोनी)
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

930

एजेण्डा बिन्दु

1. माननीय एनजीटी के प्रकरण क्रमांक 606/2018 में पारित आदेश दिनांक 04.04.2024 में उल्लेखित निर्देशों के अनुपालन के संबंध में। (आदेश प्रति संलग्न)

2. ठोस अपशिष्ट (गीला एवं सूखा) के डोर–टू–डोर कलेक्शन, सोर्स सेग्रीगेशन, ट्रोसपोर्टेशन, प्रोसेसिंग एवं साइंटिफिक डिस्पोजल की वर्तमान स्थिति एवं 100 प्रतिशत उपलब्धि हेतु कार्य योजना।

3. लीगेसी डंप साईट के रेमिडियेशन की वर्तमान स्थिति एवं 100 प्रतिशत उपलब्धि हेतु कार्य योजना।

4. सीवरेज एवं सेप्टेज प्रबंधन हेतु एसटीपी/एफएसटीपी की वर्तमान स्थिति एवं 100 प्रतिशत उपलब्धि हेतु कार्य योजना।

5. दिनांक 31.03.2023 को एनजीटी द्वारा प्रदत्त निर्देशों के अनुपालन में उपरोक्त कार्यों हेतु पृथक से राशि रिंगफेंस करने के संबंध में।

931

बैठक की सूचना
दिनांक 26.04.2024

छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग
:: मंत्रालय ::
महानदी भवन, नवा रायपुर अटल नगर,

Email id-henv.cg@nic.in

क्रमांक एफ 04–19/2024/32 नवा रायपुर अटल नगर, दिनांक 25/04/2024

प्रति,

1. **अपर मुख्य सचिव,**
छत्तीसगढ़ शासन,
वन एवं जलवायु परिवर्तन विभाग,
महानदी भवन, मंत्रालय

2- **सचिव,**
छत्तीसगढ़ शासन,
राजस्व एवं आपदा प्रबंधन विभाग,
महानदी भवन, मंत्रालय,

3. **सचिव,**
छत्तीसगढ़ शासन,
आवास एवं पर्यावरण विभाग,
महानदी भवन, मंत्रालय,

4- **सचिव,**
छत्तीसगढ़ शासन,
नगरीय प्रशासन एवं विकास विभाग,
महानदी भवन, मंत्रालय,

5. **विशेष सचिव,**
छत्तीसगढ़ शासन,
जल संसाधन विभाग,
महानदी भवन, मंत्रालय

विषय :– माननीय एन.जी.टी., सेंट्रल जोनल बेंच भोपाल द्वारा प्रकरण ओ.ए. क्रमांक 22/2024 हरिश सोलंकी विरूद्ध स्टेट ऑफ मध्यप्रदेश एवं अन्य में दिनांक 05/04/2024 को पारित आदेश के पालन के संबंध में ।

———000———

विषयांतर्गत माननीय एन.जी.टी., सेंट्रल जोनल बेंच भोपाल द्वारा प्रकरण ओ.ए. क्रमांक 22/2024 हरिश सोलंकी विरूद्ध स्टेट ऑफ मध्यप्रदेश एवं अन्य में दिनांक 05/04/2024 को पारित आदेश के पालन हेतु मुख्य सचिव महोदय की अध्यक्षता में **दिनांक 26.04.2024 को अपरान्ह 3:30 बजे** उनके **प्रतिकक्ष एस 4/23** में बैठक आयोजित की गई है। बैठक हेतु एजेण्डा संलग्न है।

2/ कृपया उक्त बैठक में उपस्थित होने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

(डी.आर.सोन्टापर)
अवर सचिव
छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल द्वारा प्रकरण ओ.ए. क्रमांक 22/2024 में दिनांक 05.04.2024 को पारित आदेश के पालनार्थ बैठक एजेंडा बिन्दु

- सभी प्रदूषित नदियों के प्रदूषण नियंत्रण एवं पुनर्उत्थान के प्रभावी मॉनिटरिंग हेतु राष्ट्रीय/राज्य/जिला स्तर पर कमेटी गठन कर इनवायरमेंट डेटा ग्रीड तैयार किया जाना है एवं सिवेज ट्रीटमेंट प्लांट (STP)/कॉमन इफ्लूएंट ट्रीटमेंट प्लान (CETP) की स्थापना की प्रगति की समीक्षा।
- स्थापित नई परियोजना, पूर्ण कार्यरत परियोजना एवं फाईटो/बायो–रेमिडिसियन उपाय के संबंध में समीक्षा।
- नदियों में प्रदूषण के रोकथाम एवं पुनर्उत्थान। नदियों में प्रदूषित जल का निःस्त्राव एवं ठोस अपशिष्ट के डम्पिंग को रोकना।
- नदियों के प्रवाह को सुनिश्चित किया जाना।
- बाढ़जन्य क्षेत्रों को संरक्षित रखना।
- उपचारित दूषित जल का पुनर्उपयोग सुनिश्चित करना।
- बायोडायवर्सिटी पार्क का निर्माण।
- नदियों/तालाबों का संरक्षण।
- भू–जल निष्कर्षण को विनियमित करना।
- जल–संरक्षण एवं जल गुणवत्ता बनाये रखने के संबंध में समीक्षा।
- मुख्य सचिव महोदय द्वारा प्रत्येक माह प्रगति की समीक्षा।
- राज्य में औद्योगिक दूषित जल निस्सारण करने वाले इकाईयों का आवर्ती (Periodically) मॉनिटरिंग।

933

संशोधित बैठक सूचना
दिनांक – 31.05.2024
समय – 03.30 बजे

छत्तीसगढ़ शासन
मुख्य सचिव कार्यालय
मंत्रालय,
महानदी भवन, नवा रायपुर अटल नगर.

Email:csoffice.cg@gov.in

क्रमांक/251/ओ.एस.डी./मु.स.का./2024 नवा रायपुर, अटल नगर दिनॉक 27 MAY 2024

प्रति,

1. प्रमुख सचिव
   छ.ग. शासन,
   पंचायत एवं ग्रामीण विकास विभाग

2. सचिव
   छ.ग. शासन,
   वित्त विभाग/आवास एवं पर्यावरण
   विभाग/नगरीय प्रशासन एवं विकास विभाग.

विषय :– **राज्य में ठोस अपशिष्ट प्रबंधन नियम, 2016 के क्रियान्वयन एवं सीवेज ट्रीटमेंट के लिए माननीय एनजीटी के प्रकरण ओ.ए. क्रमांक 606/2018 में पारित आदेश दिनांक 31.03.2024 एवं 04.04.2024 के संबंध में।**

संदर्भ :– मुख्य सचिव कार्यालय का पत्र क्र./250/ओएसडी/मुसका/2024, दिनांक 24.05.2024

———

उपरोक्त विषयांतर्गत मुख्य सचिव महोदय द्वारा माननीय एनजीटी के प्रकरण ओ.ए. क्रमांक 606/2018 में पारित आदेश दिनांक 31.03.2023 एवं 04.04.2024 के परिपेक्ष्य में गत बैठक दिनांक 08.05.2024 में दिए गए निर्देश के अनुपालन तथा ठोस अपशिष्ट प्रबंधन एवं सीवेज प्रबंधन हेतु पृथक से राशि रिंगफेंस करने के संबंध में संलग्न एजेण्डा बिन्दुओं पर चर्चा हेतु दिनांक 29.05.2024 को अपरान्ह 3.30 बजे मंत्रालय स्थित मुख्य सचिव महोदय के समिति कक्ष–एस–4–23 में बैठक आयोजित की गई थी, **जो अब दिनांक 31.05.2024 को अपरान्ह 3.30 बजे नियत स्थान पर ही होगी।**

2/ कृपया निर्देशानुसार आवश्यक जानकारी सहित उक्त बैठक में उपस्थित होने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

27.05.24

(पूनम सोनी)
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

934

एजेण्डा

(बैठक दिनांक 31.05.2024, अपरान्ह् 3.30 बजे)

1. माननीय एनजीटी के आदेश के परिपेक्ष्य में अन्य राज्यों द्वारा रिंगफेंसिंग के संबंध में अपनाई गई वित्तीय व्यवस्था की जानकारी।

2. प्रकरण के संबंध में नियुक्त काउंसिल से यथोचित सलाह लिए जाने के संबंध में।

3. विभाग द्वारा रिंगफेंसिंग हेतु उपलब्ध राशि को कम–से–कम एकाउंट में रखे जाने तथा शेष राशि अनुपूरक बजट में रखे जाने हेतु प्रस्ताव भेजे जाने के संबंध में।

4. शेष राशि की व्यवस्था हेतु वित्त विभाग द्वारा की गई कार्यवाही की जानकारी।

5. माननीय एनजीटी के आदेश दिनांक 04.04.2024 के परिपेक्ष्य में गठित कमिटी के निरीक्षण कार्यक्रम हेतु आवश्यक तैयारी के संबंध में।

6. माननीय एनजीटी के समक्ष प्रस्तुत सॉलिड वेस्ट के आंकड़ों के सत्यापन के संबंध में की गई कार्यवाही की जानकारी।

7. लीगेसी वेस्ट के निराकरण एवं री–क्लेम्ड लैण्ड के उपयोग किए जाने हेतु कार्य योजना एवं टाईमलाईन के निर्धारण के संबंध में।

8. एसटीपी से प्राप्त ट्रीटेड वॉटर के यूटिलाईजेशन एवं निर्माणाधीन एसटीपी को शीघ्र पूर्ण कराये जाने हेतु की गई कार्यवाही।

9. अन्य बिन्दु आवश्यकतानुसार।

935

बैठक सूचना
दिनांक – 22.06.2024
समय – 12.00 बजे

छत्तीसगढ़ शासन
मुख्य सचिव कार्यालय
महानदी भवन
मंत्रालय, नवा रायपुर अटल नगर

क्रमांक /289/ ओ.एस.डी. / मु.स.का. / 2024 नवा रायपुर अटल नगर, दिनांक 20 JUN 2024

प्रति,

1. **समस्त संभागायुक्त**
   छत्तीसगढ़
2. **समस्त कलेक्टर**
   छत्तीसगढ़

विषय :– महत्वपूर्ण विषयों पर बैठक / वीडियो कांफ्रेंस के संबंध में।

उपरोक्त विषयांतर्गत मुख्य सचिव महोदय द्वारा महत्वपूर्ण विषयों / योजनाओं के संबंध में चर्चा हेतु **दिनांक 22.06.2024 को दोपहर 12.00 बजे चिप्स कार्यालय, रायपुर** से बैठक / वीडियो कांफ्रेंस रखी गई है। उक्त बैठक में संलग्न एजेण्डानुसार चर्चा की जाएगी।

2/ कृपया निर्देशानुसार आवश्यक जानकारी सहित उक्त बैठक / वीडियो कांफ्रेंस में उपस्थित होने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

20.06.24
(पूनम सोनी)
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

पृ0क्रमांक /290/ ओएसडी / मु.स.का. / 2024 नवा रायपुर अटल नगर, दिनॉक 20 JUN 2024

प्रतिलिपि :–

1. अपर मुख्य सचिव, छ.ग. शासन, गृह विभाग,
2. प्रमुख सचिव, छ.ग. शासन, पंचायत एवं ग्रामीण विकास विभाग,
3. सचिव, छ.ग. शासन, कृषि विभाग / राजस्व एवं आपदा प्रबंधन विभाग / श्रम विभाग / आवास एवं पर्यावरण विभाग / परिवहन विभाग / योजना, आर्थिक एवं सांख्यिकी विभाग / नगरीय प्रशासन एवं विकास विभाग / खाद्य एवं नागरिक आपूर्ति विभाग / लोक स्वास्थ्य यांत्रिकी विभाग / जल संसाधन विभाग

   कृपया निर्देशानुसार माननीय भारसाधक सचिवगण संबंधित एजेण्डा बिन्दु पर जिलेवार प्रगति की जानकारी Slide के माध्यम से प्रस्तुत करने का कष्ट करें।
4. सचिव, छ.ग. शासन, (मान. मुख्यमंत्री), सचिव, छ.ग. शासन, सुशासन एवं अभिसरण विभाग को सूचनार्थ।
5. मुख्य कार्यपालन अधिकारी, चिप्स, रायपुर को आवश्यक कार्यवाही हेतु प्रेषित।

20.06.24
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

936

एजेण्डा (बैठक दिनांक 22.06.2024)

स.क्र	एजेण्डा बिन्दु	संबंधित विभाग
1.	नवीन न्याय संहिता दिनांक 01.07.2024 से लागू होने हेतु Outreach events की तैयारी एवं क्रियान्वयन	गृह विभाग
2.	ग्रामीण/शहरी क्षेत्रों में सॉलिड एवं लिक्विड वेस्ट मैनेजमेंट	पंचायत एवं ग्रामीण विकास विभाग/नगरीय प्रशासन एवं विकास विभाग
3.	खरीफ 2024 हेतु खाद एवं बीज का भंडारण, वितरण	कृषि विभाग
4.	प्रधानमंत्री किसान सम्मान निधि में लाभार्थी कृषकों का Saturation	कृषि विभाग
5.	वर्ष 2024 में अब तक लोक सेवा गारंटी में आने वाले राजस्व प्रकरणों का संस्थापन, निराकरण एवं शेष लंबित प्रकरणों के निराकरण हेतु अभियान	राजस्व एवं आपदा प्रबंधन विभाग
6.	राजस्व नक्शों में सुधार के लंबित प्रकरण एवं निराकरण हेतु अभियान	राजस्व एवं आपदा प्रबंधन विभाग
7.	राजस्व नक्शों के Geo Referencing हेतु प्राप्त सैटेलाईट नक्शों के मिलान/सत्यापन की प्रगति	राजस्व एवं आपदा प्रबंधन विभाग
8.	श्रम पोर्टल में दर्ज श्रमिकों के राशन कार्ड बनाने की प्रगति	श्रम विभाग एवं खाद्य विभाग
9.	वर्ष 2024 में ध्वनि प्रदूषण नियंत्रण हेतु जब्ती, अभियोजन एवं राजसात् की प्रगति	आवास एवं पर्यावरण विभाग
10.	नारी शक्ति से जलशक्ति अभियान की तैयारी	जल संसाधन विभाग
11.	सड़क दुर्घटना/आवारा मवेशी पर नियंत्रण हेतु कार्रवाई	परिवहन विभाग
12.	विकसित छत्तीसगढ़ 2047 दस्तावेज तैयारी हेतु Stakeholder Consultation	योजना एवं आर्थिक सांख्यिकी विभाग
13.	जिला स्तर पर जल जीवन मिशन योजनाओं की वास्तविक पूर्णता	लोक स्वास्थ्य यांत्रिकी विभाग

937

छत्तीसगढ़ शासन
मुख्य सचिव कार्यालय
महानदी भवन
मंत्रालय, नवा रायपुर अटल नगर

क्रमांक / 967 / ओ.एस.डी. / मु.स.का. / 2024 नवा रायपुर, दिनॉक 12 JUL 2024

प्रति,

1. **समस्त संभागायुक्त**
   छत्तीसगढ़
2. **समस्त कलेक्टर**
   छत्तीसगढ़

विषय :– बैठक / वीडियो कांफ्रेंस के संबंध में।

—00—

उपरोक्त विषयांतर्गत मुख्य सचिव महोदय द्वारा **दिनांक 20.07.2024 को दोपहर 12.00 बजे** बैठक / वीडियो कांफ्रेंस के माध्यम से संलग्न एजेण्डा बिन्दुओं पर चर्चा की जावेगी।

2/ कृपया निर्देशानुसार आवश्यक जानकारी सहित उक्त बैठक / वीडियो कांफ्रेंस में उपस्थित होने का कष्ट करें।

संलग्न :– उपरोक्तानुसार।

12.07.24

(पूनम सोनी)
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

पृ0क्रमांक / 968 / ओएसडी / मु.स.का. / 2024 नवा रायपुर अटल नगर, दिनॉक 12 JUL 2024

प्रतिलिपि :–

1. **अपर मुख्य सचिव,** छत्तीसगढ़ शासन, गृह एवं जेल विभाग
2. **प्रमुख सचिव,** छ.ग. शासन, पंचायत एवं ग्रामीण विकास विभाग / आदिम जाति कल्याण विभाग
3. **सचिव,** छत्तीसगढ़ शासन, कृषि विभाग / पशुपालन विभाग / लोक निर्माण विभाग / राजस्व एवं आपदा प्रबंधन विभाग / आवास एवं पर्यावरण विभाग / वित्त विभाग / परिवहन विभाग / परिवहन विभाग / नगरीय प्रशासन विभाग / लोक स्वास्थ्य यांत्रिकी विभाग,

   कृपया निर्देशानुसार **माननीय भारसाधक सचिवगण संबंधित एजेण्डा बिन्दु पर जिलेवार प्रगति की जानकारी से बैठक में अवगत कराने का कष्ट करें।**
4. **सचिव,** छ.ग. शासन, (मान. मुख्यमंत्री) / सचिव, छ.ग. शासन, सुशासन एवं अभिसरण विभाग को सूचनार्थ।
5. **डी.जी.एम. (कंस्ट्रक्शन),** Gail (India) Limited, Raipur को सूचनार्थ।
6. राज्य सूचना अधिकारी, एन.आई.सी., मंत्रालय को आवश्यक कार्यवाही हेतु प्रेषित।

12.07.24

विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

938

एजेण्डा

(बैठक दिनांक 20.07.2024, दोपहर 12.00 बजे)

क्र.	एजेण्डा बिन्दु	संबंधित विभाग
1.	सड़क सुरक्षा समिति की नियमित बैठक करना/आवारा मवेशियों पर नियंत्रण/मान. उच्च न्यायालय, छत्तीसगढ़ के प्रकरण क्रमांक WPPIL No. 58/2019 एवं 63/2019 में पारित आदेश दिनांक 08.07.2024 के अनुपालन के संबंध में महाधिवक्ता कार्यालय, बिलासपुर से प्राप्त पत्र दिनांक 11.07.2024 पर चर्चा। (परिशिष्ट–1)	गृह विभाग/पंचायत विभाग/पशुपालन विभाग/लोक निर्माण विभाग/परिवहन विभाग/नगरीय प्रशासन विभाग
2.	वर्ष 2024 में ध्वनि प्रदूषण नियंत्रण हेतु जब्ती, अभियोजन एवं राजसात की प्रगति (परिशिष्ट–2)	आवास एवं पर्यावरण विभाग
3.	नक्सल प्रभावित परिवारों एवं समर्पित नक्सलियों के पुनर्वास के लिए विशेष प्रयास	गृह विभाग
4.	माननीय उच्चतम न्यायालय के प्रकरण क्रमांक "WP(C) 406/2013 RE-INHUMAN CONDITIONS IN 1382 PRISONS" में पारित आदेश के परिपेक्ष्य में केन्द्रीय/जिला जेलों के ओव्हर क्रॉउडिंग के निराकरण हेतु किए जा रहे अतिरिक्त एवं प्रस्तावित बैरक्स/जेल निर्माण कार्यों की प्रगति के संबंध में।	गृह एवं जेल विभाग/लोक निर्माण विभाग/वित्त विभाग
5.	ग्रामीण/शहरी क्षेत्रों में सॉलिड एवं लिक्विड वेस्ट मैनेजमेंट	पंचायत एवं ग्रामीण विकास विभाग/नगरीय प्रशासन एवं विकास विभाग
6.	प्रधानमंत्री किसान सम्मान निधि में लाभार्थी कृषकों का सेचुरेशन	कृषि विभाग
7.	वनाधिकार पट्टे का Digitisation एवं अभिलेख दुरूस्ती व्यवस्था	आदिम जाति कल्याण विभाग
8.	जिला स्तर पर जल जीवन मिशन योजनाओं की पूर्णता की प्रगति	लोक स्वास्थ्य यांत्रिकी विभाग
9.	राजस्व अभिलेखों में त्रुटि सुधार प्रकरणों का निराकरण	राजस्व एवं आपदा प्रबंधन विभाग
10.	भू–अर्जन अवार्ड के अनुरूप राजस्व अभिलेख दुरस्ती एवं संबंधित विभाग को संशोधित अभिलेख प्रति प्रदाय करना	राजस्व एवं आपदा प्रबंधन विभाग
11.	राजस्व नक्शे में सुधार के लंबित प्रकरण एवं निराकरण हेतु अभियान	राजस्व एवं आपदा प्रबंधन विभाग
12.	भारत सरकार की मुंबई–नागपुर–झारसुगुड़ा गैस पाईपलाईन परियोजना अंतर्गत कतिपय Hindrances हेतु प्रशासनिक सहायता उपलब्ध कराने के संबंध में।	गेल इंडिया लिमिटेड

939

राज्य शहरी विकास अभिकरण, छत्तीसगढ़

इन्द्रावती भवन चतुर्थ तल डी.ब्लाक, नवा रायपुर अटल नगर
फोन नं. 0771–2222401

क्र./सूडा/09/2024–25/3595 नवा रायपुर, दिनांक 09/09/2024

प्रति,

प्रमुख सचिव
छत्तीसगढ़ शासन
पंचायत एवं ग्रामीण विकास विभाग
मंत्रालय नवा रायपुर, अटल नगर

सचिव
छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग
मंत्रालय नवा रायपुर, अटल नगर

मिशन संचालक
छत्तीसगढ़ शासन
प्रधानमंत्री आवास योजना ग्रामीण
मंत्रालय नवा रायपुर, अटल नगर

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, नार्थ ब्लॉक
सेक्टर 19 नवा रायपुर

विषयः– माननीय एन.जी.टी. प्रकरण कमांक 606/2018 के संबंध मे।

उपरोक्त विषयांतर्गत माननीय एन.जी.टी. प्रकरण कमांक 606/2018 में माननीय एन.जी.टी. के समक्ष प्रस्तुत संयुक्त समिति की रिपोर्ट पर चर्चा हेतु मुख्य सचिव महोदय, छत्तीसगढ़ शासन की अध्यक्षता में दिनांक 09.09.2024 को अपराह 04.00 बजे मुख्य सचिव महोदय के प्रतिकक्ष में बैठक आहूत की गई है।

कृपया अनुरोध है कि, बैठक में सम्मिलित होने का कष्ट करें।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
नवा रायपुर अटल नगर

पृ. क्र./सूडा/09/2024–25/3596 नया रायपुर, दिनांक 09/09/2024

प्रतिलिपि :–

उप सचिव, छ.ग. शासन, मुख्य सचिव कार्यालय। कृपया बैठक में सम्मिलित होने हेतु मुख्य सचिव महोदय को अवगत कराने का कष्ट करें। अटल।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण,
नवा रायपुर अटल नगर

940

छत्तीसगढ़ शासन
मुख्य सचिव कार्यालय
महानदी भवन
मंत्रालय, नवा रायपुर अटल नगर

क्रमांक/556/ओ.एस.डी./मु.स.का./2024 नवा रायपुर, दिनांक 24 SEP 2024

प्रति,

1. समस्त संभागायुक्त
छत्तीसगढ़
2. समस्त कलेक्टर
छत्तीसगढ़
3. समस्त मुख्य कार्यपालन अधिकारी,
जिला पंचायत, छत्तीसगढ़

विषय :— बैठक/वीडियो कांफ्रेंस के संबंध में।

—oo—

उपरोक्त विषयांतर्गत मुख्य सचिव महोदय द्वारा दिनांक 28.09.2024 को दोपहर 12.00 बजे बैठक/वीडियो कांफ्रेंस के माध्यम से संलग्न एजेण्डा बिन्दुओं पर चिप्स कार्यालय, रायपुर से समीक्षा की जावेगी।

2/ कृपया निर्देशानुसार आवश्यक जानकारी सहित उक्त बैठक/वीडियो कांफ्रेंस में उपस्थित होने का कष्ट करें।

संलग्नः— उपरोक्तानुसार।

24.09.24
(पूनम सोनी)
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

पृ0क्रमांक/552/ओएसडी/मु.स.का./2024 नवा रायपुर अटल नगर, दिनॉक 24 SEP 2024

प्रतिलिपि :—

1. **अपर मुख्य सचिव,** छत्तीसगढ़ शासन, वन विभाग/गृह विभाग,
2. **प्रमुख सचिव,** छ.ग. शासन, सूचना एवं प्रौद्योगिकी विभाग/पंचायत एवं ग्रामीण विकास विभाग/आदिम जाति एवं विकास विभाग,
3. **सचिव,** छत्तीसगढ़ शासन, कृषि विभाग/पशुपालन विभाग/लोक निर्माण विभाग/राजस्व एवं आपदा प्रबंधन विभाग/सामान्य प्रशासन विभाग/वित्त विभाग/योजना एवं आर्थिक सांख्यिकी विभाग/उच्च शिक्षा विभाग/सहकारिता विभाग/समाज कल्याण विभाग/नगरीय प्रशासन विभाग/लोक स्वास्थ्य यांत्रिकी विभाग,

उक्त बैठक में आवश्यक जानकारी सहित उपस्थित रहने हेतु अनुरोध है।

4. **सचिव,** छ.ग. शासन, (मान. मुख्यमंत्री)/सचिव, छ.ग. शासन, सुशासन एवं अभिसरण विभाग को सूचनार्थ।

24.09.24
विशेष कर्तव्यस्थ अधिकारी
मुख्य सचिव कार्यालय

941

एजेण्डा

(बैठक दिनांक 28.09.2024, दोपहर 12.00 बजे)

क्र.	एजेण्डा बिन्दु	संबंधित विभाग
1	प्रदेश में आय, जाति, निवास, जन्म, मृत्यु प्रमाण पत्र का सेचुरेशन अभियान	सूचना एवं प्रौद्योगिकी विभाग / राजस्व एवं आपदा प्रबंधन विभाग / योजना एवं आर्थिक सांख्यिकी विभाग / सामान्य प्रशासन विभाग / वित्त विभाग
2	प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान	आदिम जाति विकास विभाग
3	प्रदेश के सभी पंचायतों को एक प्राथमिक सहकारी समिति से जोड़ना	वन विभाग / पशुपालन एवं मछलीपालन विभाग / सहकारिता विभाग
4	स्वच्छता ही सेवा–2024 अभियान	पंचायत एवं ग्रामीण विकास विभाग / नगरीय प्रशासन एवं विकास विभाग
5	स्वच्छ छत्तीसगढ़– शहरी / ग्रामीण क्षेत्रों में सॉलिड लिक्विड वेस्ट मैनेजमेंट	पंचायत एवं ग्रामीण विकास विभाग / नगरीय प्रशासन एवं विकास विभाग
6	डिजिटल गिरदावरी (वर्तमान कृषि वर्ष)	कृषि विभाग / राजस्व एवं आपदा प्रबंधन विभाग
7	प्रदेश में मादक पदार्थों की रोकथाम हेतु Demand एवं Supply को कम करने की कार्ययोजना	गृह विभाग / उच्च शिक्षा विभाग / समाज कल्याण विभाग
8	जल जीवन मिशन के महत्वपूर्ण संकेतकों तथा शत्प्रतिशत FHTC प्राप्त करने वाले पंचायतों / ग्रामों की प्रगति	पंचायत एवं ग्रामीण विकास विभाग / सहकारिता विभाग / लोक स्वास्थ्य यांत्रिकी विभाग
9	सड़क दुर्घटना / आवारा मवेशी पर नियंत्रण हेतु कार्रवाई	पंचायत एवं ग्रामीण विकास विभाग / पशुपालन विभाग / लोक निर्माण विभाग / नगरीय प्रशासन एवं विकास विभाग

942

TRUE TRANSLATED COPY

Chhattisgarh Government
Chief Secretary Office
Ministry,
Mahanadi Bhawan, Nava Raipur Atal Nagar. Email: csoffice.cg@gov.in

Number / 175 / O.S.D. / M.S.C. / 2024 Meeting. 18.04.2024
Time: 12.00 PM
Nava Raipur, Atal Nagar Dated 08 APR 2024

Per.

1. Principal Secretary Chhattisgarh Government, Panchayat and Rural Development Department

2. Secretary Chhattisgarh Governance, Housing and Environment Department/Urban Administration and Development Department.

3. Member Secretary Chhattisgarh Environmental Protection Board.

4. Mission Director Swachh Bharat Mission (Rural).

Subject: - Case OA of Honourable NGT for implementation of Solid Waste Management Rules, 2016 and sewage treatment in the state. Regarding the order passed in number 606/2018 dated 31.03.2024 and 04.04.2024.

Reference: - This office letter no. 173/OSD/M.S.C./2024, dated 04.04.2024

Under the above subject, the Chief Secretary has referred the matter of Honourable NGT to O. A. In view of the order passed in number 606/2018 dated 31.03.2023 and 04.04.2024, a meeting will be held on 18.04.2024 at 12.00 pm in the Chief Secretary's committee room S-4-23 at the Ministry for discussion regarding the attached amended agenda points. Has been organized.

Please attend the said meeting with necessary information as per instructions.

2/ Suffer. Attached:- As above.

Officer on Special Duty
Chief Secretary Office

943

agenda point

1. Regarding compliance of the directions mentioned in the order dated 04.04.2024 passed by Hon'ble NGT in case number 606/2018. (Order copy attached)

2. Current status and 100% solution for door-to-door collection, source segregation, transportation, processing and scientific disposal of solid waste (wet and dry)

Action plan for 100% achievement. 3. Current status of remediation of legacy dump site and action plan for 100% achievement.

4. Current status of STP/FSTP for sewerage and septage management and action plan for 100% achievement.

5. Regarding ring fencing of separate amount for the above works in compliance with the directions given by NGT on 31.03.2023.

944 **TRUE TRANSLATED COPY**

Notice of meeting
dated 26.04.2024

Chhattisgarh Government
Housing and Environment Department

:: Ministry ::

Mahanadi Bhawan, Nava Raipur Atal Nagar,
Email id-henv.cg@nic.in

No. F 04-19/2024/32 Nava Raipur Atal Nagar, dated 25/04/2024

copy, 1. Additional Chief Secretary, Chhattisgarh Government, Forest and Climate Change Department, Mahanadi Bhawan, Ministry

2- Secretary, Government of Chhattisgarh, Revenue and Disaster Management Department, Mahanadi Bhawan, Ministry,

3. Secretary, Government of Chhattisgarh, Housing and Environment Department, Mahanadi Bhawan, Ministry,

4- Secretary, Chhattisgarh Government, Urban Administration and Development Department, Mahanadi Bhawan, Ministry,

5. Special Secretary, Government of Chhattisgarh, Water Resources Department, Mahanadi Bhawan, Ministry

Subject: - Regarding compliance of the order passed by Hon'ble NGT, Central Zonal Bench Bhopal in case OA No. 22/2024 Haris Solanki vs State of Madhya Pradesh and others dated 05/04/2024.

Under the subject matter OA by Honorable NGT, Central Zonal Bench Bhopal. In compliance of the order dated 05/04/2024 passed in case number 22/2024 Haris Solanki vs State of Madhya Pradesh and others, a meeting has been organized under the chairmanship of the Chief Secretary on 26.04.2024 at 3:30 pm in his chamber S 4/23. The agenda for the meeting is attached.

2/ Please take the trouble to attend the said meeting.
Enclosed: - As above.

(D.R. Sontapar)
Upper Secretary
Chhattisgarh Government Housing and Environment Department

945

Meeting agenda point in compliance of the order passed on 05.04.2024 by Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal in case OA No. 22/2024

• For effective monitoring of pollution control and rejuvenation of all polluted rivers, environment data grid is to be prepared by forming committees at national/state/district level and progress of establishment of Sewage Treatment Plant (STP) / Common Effluent Treatment Plan (CETP) is to be reviewed.

• New project established, fully operational project and phyto/bio-remediation measures

Reviews regarding.

• Prevention and regeneration of pollution in rivers. Prevention of discharge of polluted water and dumping of solid waste into rivers.

• Ensuring the flow of rivers.

• Protecting flood prone areas.

• Ensuring reuse of treated contaminated water.

• Construction of Biodiversity Park.

• Conservation of rivers/ponds.

• Regulating groundwater extraction.

• Review regarding water conservation and maintenance of water quality.

• Review of progress every month by the Chief Secretary.

• Periodically monitoring of industrial polluted water discharging units in the state.

946

Revised Meeting Notice Date
Time 31.05.2024 03.30 PM

Chhattisgarh Government
Chief Secretary's Office Ministry,
Mahanadi Bhawan, Nava Raipur Atal Nagar.
Email: csoffice.cg@gov.in

No./251/ O.S.D./ Mu.S.K./2024 Nava Raipur, Atal Nagar Date27 MAY 2024

Copy,

1. Principal Secretary Chhattisgarh Government, Panchayat and Rural Development Department

2. Secretary Chhattisgarh Government, Finance Department/Housing and Environment Department/Urban Administration and Development Department.

Subject: -Regarding the orders dated 31.03.2024 and 04.04.2024 passed in the case OA No. 606/2018 of Hon'ble NGT for implementation of Solid Waste Management Rules, 2016 and sewage treatment in the state.

Reference: - Letter No./250/OSD/MUSKA/2024, dated 24.05.2024 from Chief Secretary's Office

Under the above subject, a meeting was organized in the committee room S-4-23 of the Chief Secretary at the Ministry on 29.05.2024 at 3.30 pm to discuss the attached agenda points regarding compliance of the instructions given by the Chief Secretary in the last meeting dated 08.05.2024 in the context of the order dated 31.03.2023 and 04.04.2024 passed by the Hon'ble NGT in the case OA No. 606/2018, and to ring fence the amount separately for solid waste management and sewage management. Now, a meeting was organized in the committee room S-4-23 of the Chief Secretary at the Ministry on 31.05.2024 at 3.30 pm at the same place.

2/ Please attend the above meeting with necessary information as per instructions.

Enclosed: - As above.

Officer on Special Duty
Chief Secretary Office

947

agenda

(Meeting date 31.05.2024, 3.30 PM)

1. Information regarding the financial arrangements adopted by other States regarding ring fencing in the context of the order of Hon'ble NGT.

2. Regarding taking appropriate advice from the council appointed in connection with the matter.

3. Regarding sending a proposal by the department to keep at least the amount available for ring fencing in the account and keep the remaining amount in the supplementary budget.

4. Information about the action taken by the Finance Department to arrange for the remaining amount.

5. Regarding the necessary preparations for the inspection program of the committee constituted in the context of the order of Hon'ble NGT dated 04.04.2024.

6. Information regarding the action taken regarding verification of solid waste data presented before the Hon'ble Energy Minister.

7. Regarding determination of action plan and timeline for disposal of legacy waste and use of re-claimed land.

8. Action taken for utilization of treated water obtained from STP and early completion of the STP under construction.

9. Other points as per requirement.

948

Chhattisgarh Government
Chief Secretary's Office
Mahanadi Bhawan Ministry, Nava Raipur Atal Nagar

Meeting Notice Date Time 22.06.2024 12.00 PM

Serial No./28% O.S.D./Mu.S.K./2024 Nava Raipur Atal Nagar, Dated 20 JUN 2024
Copy,

1. All Divisional Commissioners, Chhattisgarh

2. All Collectors, Chhattisgarh

Subject: - Regarding meeting/video conference on important issues.

Under the above subject, a meeting / video conference has been scheduled by the Chief Secretary on 22.06.2024 at 12.00 noon from CHIPS office, Raipur to discuss important topics / schemes. Discussion will be held in the said meeting as per the attached agenda.

2/ Please attend the said meeting/video conference with necessary information as per instructions. Attached: - As above.

Officer on Special Duty
Chief Secretary Office

Page No. /290/ OSD / Mu.S.Ka./2024 Nava Raipur Atal Nagar, Dated 20 JUN 2024

Copy:-

1. Additional Chief Secretary, CG Government, Home Department,

2. Principal Secretary, Chhattisgarh. Government, Panchayat and Rural Development Department,

3. Secretary, CG Government, Agriculture Department/ Revenue and Disaster Management Department/ Labour Department/ Housing and Environment Department/ Transport Department/ Planning, Economic and Statistics Department/ Urban Administration and Development Department/ Food and Civil Supply Department / Public Health Engineering Department / Water Resources Department

949

Please, as per instructions, the honourable in-charge secretaries should kindly present the district-wise progress information on the related agenda points through slides.

4. Secretary, Chhattisgarh Government, (Hon. Chief Minister), Secretary, Chhattisgarh Government, Good Governance and Convergence Department for information.

5. Forwarded to the Chief Executive Officer, CHIPS, Raipur for necessary action.

Special Duty Officer
Chief Secretary Office

Agenda (Meeting date 22.06.2024)

Sl. No.	Agenda Point	Relevant Departments
1.	Preparation and implementation of Outreach events for the new Justice Code to be implemented from 01.07.2024	home department
2.	Solid and Liquid Waste Management in Rural / Urban Areas	Panchayat and Rural Development Department / Urban Administration and Development Department
3.	Storage, distribution of fertilizers and seeds for Kharif 2024	Agriculture Department
4.	Saturation of beneficiary farmers in Prime Minister Kisan Samman Nidhi	Agriculture Department
5.	Campaign for establishment, resolution of revenue cases coming under Public Service Guarantee till now in the year 2024 and resolution of the remaining pending cases	Revenue and Disaster Management Department
6.	Campaign for pending cases and resolution of revenue map correction	Revenue and Disaster Management Department
7.	Progress of matching / verification of satellite maps received for Goo Referencing of Revenue Maps	Revenue and Disaster Management Department
8.	Progress of making ration cards of workers registered in Shramik Portal	Labor Department and Food Department

951

9.	Progress of seizure, prosecution and confiscation for noise pollution control in the year 2024	Department of Housing and Environment
10.	Preparation of Jal Shakti Abhiyan with Nari Shakti	Water Resources Department
11.	Action to control road accidents/stray cattle	transport department
12.	Stakeholder Consultation for Preparation of Developed Chhattisgarh 2047 Document	Department of Planning and Economic Statistics
13.	Actual completion of Jal Jeevan Mission schemes at district level	Public Health Engineering Department

952 **TRUE TRANSLATED COPY**

Chhattisgarh Government
Chief Secretary Office
Mahanadi Bhavan
Ministry, Nava Raipur Atal Nagar

No./967/O.S.D./Mu.S.K./2024 Nava Raipur, Date 12 JUL 2024

Per,

1. All Divisional Commissioners, Chhattisgarh

2. All Collectors, Chhattisgarh

Subject:- Regarding meeting / video conference.

Under the above subject, the attached agenda points will be discussed by the Chief Secretary through a meeting/video conference on 20.07.2024 at 12.00 noon.

2/ Please attend the above meeting/video conference with necessary information as per instructions.

Enclosed :- As above.

Officer on Special Duty
Chief Secretary Office

P.No./368/OSD/Mu.S.Ka./2024 Nava Raipur Atal Nagar, Date 12 JUL 2024

Copy :-

1. Additional Chief Secretary, Chhattisgarh Government, Home and Jail Department

2. Principal Secretary, Chhattisgarh. Government, Panchayat and Rural Development Department/Tribal Caste Welfare Department

3. Secretary, Government of Chhattisgarh, Agriculture Department / Animal Husbandry Department / Public Works Department / Revenue and Disaster Management Department/ Housing and Environment Department/ Finance Department / Transport Department / Transport Department / Urban Administration Department / Public Health Engineering Department,

953

Please, as per instructions, the honourable in-charge secretaries kindly inform the meeting about the district wise progress on the relevant agenda points.

4. Secretary, CG Government, (Hon. Chief Minister) / Secretary, CG Government, Good Governance and Convergence Department for information.

5. D.G.M. (Construction), Gail (India) Limited, Raipur for information.

6. Forwarded to State Information Officer, NIC, Ministry for necessary action.

officer on special duty
Chief Secretary Office

954

Agenda
(Meeting date 20.07.2024, 12.00 PM)

Sl NO.	AGENDA POINT	RELEVANT DEPARTMENTS
1.	Regularization of Road Safety Committee/Control over Stray Cattle/Mann. Discussion on letter dated 11.07.2024 received from Advocate General Office, Bilaspur regarding compliance of order dated 08.07.2024 passed in case number WPPIL 58/2019 and 63/2019 of Hon. Court, Chhattisgarh. (Appendix-1)	Meeting Home Department / Panchayat Department / Higher Animal Husbandry Department / Public Works No. Department/ Transport Department/ Urban Administration Department
2.	Progress of seizure, prosecution and confiscation for noise pollution control in the year 2024 (Appendix-2)	Department of Housing and Environment
3.	Special efforts for rehabilitation of Naxal-affected families and surrendered Naxalites	home department
4.	Regarding the progress of additional and proposed barracks/prison construction works being done to address overcrowding in Central/District Jails in the context of the order passed by the Hon'ble Supreme Court in case no. "WP(C) 406/2013 RE-INHUMAN CONDITIONS IN 1382 PRISONS".	Home and Jail Department / Public Works Department / Finance Department
5.	Solid and Liquid Waste Management in Rural / Urban Areas	Panchayat and Rural Development Department / Urban Administration and Development Department
6.	Saturation of beneficiary farmers in Prime Minister Kisan Samman Nidhi	Agriculture Department
7.	Digitisation and record correction system of forest rights lease	Tribal Welfare Department
8.	Progress of completion of Jal Jeevan Mission schemes at district level	Public Health Engineering Department

955

9.	Resolution of cases of correction of errors in revenue records	Revenue and Disaster Management Department
10.	Correction of revenue records in accordance with the land acquisition award and providing revised record copy to the concerned department	Revenue and Disaster Management Department
11.	Campaign for pending cases and resolution of revenue map correction	Revenue and Disaster Management Department
12.	Regarding providing administrative assistance for certain hindrances under the Mumbai-Nagpur-Jharsuguda Gas Pipeline Project of the Government of India.	GAIL India Limited

956 **TRUE TRANSLATED COPY**

State Urban Development Agency, Chhattisgarh
Indravati Bhawan 4th Floor D. Block, Nava Raipur Atal Nagar
Phone No. 0771-2222401

No./SUDA/09/2024-25/3595 Copy, Nava Raipur, dated 09/09/2024

Principal Secretary,
Chhattisgarh Government, Panchayat and Rural Development Department, Ministry, Nava Raipur, Atal Nagar

Secretary
Chhattisgarh Government Housing and Environment Department Ministry Nava Raipur, Atal Nagar

Mission Director
Chhattisgarh Government Prime Minister Housing Scheme Rural Ministry Nava Raipur, Atal Nagar

Member Secretary,
Chhattisgarh Environment Protection Board, Habitat Building, North Block, Sector 19, Nava Raipur

Subject:- Hon'ble NGT Regarding case number 606/2018.

Under the above subject, a meeting has been called in the chamber of the Chief Secretary on 09.09.2024 at 04.00 pm under the chairmanship of the Chief Secretary, Government of Chhattisgarh, to discuss the report of the joint committee presented before the Hon'ble NGT in case number 606/2018.
Please, you are requested to take the trouble of attending the meeting.

Chief Executive Officer
State Urban Development Agency
Nava Raipur Atal Nagar

p.no./suda/09/2024-25/3596 - Naya Raipur, Date 01/09/2024

copy :
Deputy Secretary, Chhattisgarh Government, Chief Secretary's Office. Please inform the Chief Secretary to attend the meeting. Atal.

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

957

Chhattisgarh Government
Chief Secretary's Office
Mahanadi Bhawan
Ministry, Nava Raipur Atal Nagar

No./556/O.S.D.Mu.S.Ka./2024

Per,

Nava Raipur, dated 24 SEP 2024

1. All Divisional Commissioners, Chhattisgarh

3. All Chief Executive Officers, District Panchayat, Chhattisgarh

2. All Collectors, Chhattisgarh

Subject:- Regarding meeting/video conference.

Under the above subject, the Chief Secretary will review the attached agenda points through a meeting / video conference on 28.09.2024 at 12.00 noon from CHIPS Office, Raipur.

2/ Please attend the said meeting/video conference with necessary information as per instructions
. Attached:- As above.

Officer on Special Duty
Chief Secretary Office

Page No./559/ OSD/Mu.S.Ka./2024
Nava Raipur Atal Nagar, Date 24 SEP 2024

Copy:- 1. Additional Chief Secretary, Government of Chhattisgarh, Forest Department/Home Department,
2. Principal Secretary, Chhattisgarh. Department of Governance, Information and Technology / Panchayat and Rural Development Department / Tribal Development Department,
3. Secretary, Government of Chhattisgarh, Agriculture Department / Animal Husbandry Department / Public Works Department/ Revenue and Disaster Management Department / General Administration Department / Finance Department/ Planning and Economic Statistics Department / Higher Education Department/ Cooperative Department / Social Welfare

958

Department/ Urban Administration Department / Public Health Engineering Department, are requested to be present in the above meeting with necessary information.

4. Secretary, CG Government, (Hon. Chief Minister) / Secretary, CG Government, Good Governance and Convergence Department for information.

Officer on Special Duty
Chief Secretary Office

959

agenda
(Meeting date 28.09.2024, 12.00 PM)

Sl.	Agenda point	Relevant Departments
1.	Saturation campaign of income, caste, residence, birth and death certificates in the state	Department of Information & Technology / Department of Revenue & Disaster Management / Department of Planning & Economic Statistics / General Administration Department / Finance Department
2.	Prime Minister's Tribal Advanced Village Campaign	Tribal Development Department
3.	Linking all panchayats of the state to a primary cooperative society	Forest Department / Animal Husbandry and Fisheries Department / Cooperative Department
4	Cleanliness is Service-2024 Campaign	Panchayat and Rural Development Department / Urban Administration and Development Department
5	Swachh Chhattisgarh Solid Liquid Waste Management in Urban/Rural Areas	Panchayat and Rural Development Department / Urban Administration and Development Department
6	Digital Girdawari (Current Agricultural Year)	Agriculture Department/Revenue and Disaster Management Department
7	Action plan to reduce demand and supply for prevention of narcotics in the state	Home Department / Higher Education

960

		Department / Social Welfare Department
8	Progress on 8 important indicators of Jal Jeevan Mission and Panchayats/Villages achieving 100% FHTC	Panchayat and Rural Development Department / Cooperative Department / Public Health Engineering Department
9	Action to control road accidents/stray cattle	Panchayat and Rural Development Department / Animal Husbandry Department / Public Works Department / Urban Administration and Development Department

961

Annexure D

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक/06/स्व./2024/8360 कोरबा दिनॉक 18/7/2024

प्रति,

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
रायपुर (छ0ग0)

विषयः– **निगम क्षेत्रांतर्गत औद्योगिक परिक्षेत्र में आवासों एवं जनसंख्या की जानकारी बाबत।**

उपरोक्त विषयांतर्गत लेख्य है, कि निगम क्षेत्र की अनुमानित संख्या 40,5000 है, एवं कुल मकानों की संख्या 79802 है, जिसमें निगम क्षेत्र में स्थित विभिन्न औद्योगिक सार्वजनिक उपक्रमों जैसे– एसईसीएल कोरबा एवं कुसमुण्डा, छ0ग0वि0उत्पादन कंपनी लिमिटेड पूर्व एवं पश्चिम, एनटीपीसी एवं बालको के आवासीय एवं औद्योगिक परिक्षेत्रों में कुल मकानों एवं संस्थाओं की संख्या निम्नानुसार है :–

क्र.	सार्वजनिक उपक्रम का नाम	आवासों की संख्या	SLRM.सेंटर
1	एन.टी.पी.सी.	3275	1
2	बालको	3812	1
3	एस ई सी एल कोरबा	5611	3
4	एस ई सी एल कुसमुण्डा	2362	2
5	छ.ग. राज्य विघुत मण्डल (पूर्व)	2568	1
6	छ.ग. राज्य विघुत मण्डल (पश्चिम)	2879	1
7	बी.सी.पी.पी.	322	1
	कुल	20829	10

सर्वजनिक उपक्रमों की जनसंख्या 105255 है। इन परिक्षेत्रों में संबंधित औद्योगिक प्रतिष्ठानों द्वारा ठोस अपशिष्ट एवं तरल अपशिष्ट प्रबंधन समापन एवं प्रसंस्करण का कार्य स्वयं किया जाता है। शेष 58973 मकानों में अनुमानित जनसंख्या 299745 से उत्सर्जित ठोस अपशिष्ट की मात्रा 115 टन प्रति दिवस है। जिसका प्रबंधन, प्रसंस्करण निगम द्वारा संपादित किया जाता है।

अपर आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क./स्वच्छता/छः/2024/ कोरबा, दिनांक .....

प्रतिलिपिः–

1 आयुक्त, नगर पालिक निगम कोरबा को सादर सूचनार्थ ।

अपर आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

Notice

962 **TRUE TRANSLATED COPY**

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (Chhattisgarh)

Telephone: 221288, 222672, Fax: 07759-221929, Post Box No.-12 Pin Code-495677

Website: www.korbamunicipal.in, Email: mck.helthsection @gmail.com

No./06/Sw./2024/8360 Copy, Korba Date 18/9/2022,

Chief Executive Officer,

State Urban Development Agency,

Raipur (CG)

Subject:- Regarding information about houses and population in the industrial area under the corporation area.

It is noted under the above subject that the estimated population of the corporation area is 40,5000 and the total number of houses is 79802, in which the total number of houses and institutions in the residential and industrial areas of various industrial public sector undertakings such as SECL Korba and Kusmunda, CGV Production Company Limited East and West, NTPC and BALCO located in the corporation area is as follows: -

Sl No.	Nma of Public undertaking	Number of residences	SLRM Centre
1	NTPC	3275	1
2.	Children	3812	1
3.	SECL Korba	5611	3
4.	SECL Kusmunda	2362	2
5	Chhattisgarh State Electricity Board (East)	2568	1
6	Chhattisgarh State Electricity Board (West)	2879	1
7	BCPP	322	1
	TOTAL	20829	10

The population of public undertakings is 105255. In these areas, the work of solid waste and liquid waste management, disposal and processing is done by the respective industrial establishments themselves. The amount of solid

963

waste generated from the remaining 58973 houses with an estimated population of 299745 is 115 tonnes per day. Its management and processing is done by the corporation.

Additional Commissioner
Jagar Municipal Corporation
Koshya (CG)

Copy:-

1 Commissioner, Municipal Corporation Korba, for respectful information

Korba, date

Additional Commissioner

Municipal Corporation Korba (Chhattisgarh)

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)
दूरभाष: 221288, 222672, फैक्स : 07759-221920, पोस्ट बॉक्स नम्बर-12 पिन कोड- 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक/06/स्व./2024/ 5472 कोरबा दिनांक 19/7/2024

प्रति,

महाप्रबंधक (प्रशासन)
भारत एल्युमिनियम कंपनी लिमिटेड
बालको (छ0ग0)

विषयः– ठोस अपशिष्ट प्रबंधन एवं हथालन नियम 2016 एवं मा.एन.जी.टी. के नियमों के पालन करने के संबंध में।

उपरोक्त विषयांतर्गत लेख्य है, कि शहरी ठोस अपशिष्ट प्रबंधन एवं हथालन नियम 2016 के नियम 04 में निहित प्रावधानानुसार आपका क्षेत्र बल्क वेस्ट की श्रेणी में आता है, जिसके तहत आवासीय/व्यवसायिक क्षेत्र की साफ–सफाई कार्य से उत्सर्जित अपशिष्ट का एकत्रीकरण, संग्रहण, परिवहन एवं समापन का कार्य नियमित रूप से किया जाना है। आपके द्वारा संधारित क्षेत्र का आकस्मिक निरीक्षण किया गया, जिसके दौरान पाया गया, कि चेकपोस्ट रेलवे क्रासिंग से लेकर बालको प्लांट एवं सेक्टर – 06 में सफाई कार्य से उत्सर्जित अपशिष्ट के जगह–जगह एकत्र पाये गये। पूर्व में भी आपको आपके द्वारा संधारित क्षेत्र की नियमित सफाई कार्य कराये जाने एवं उत्सर्जित अपशिष्ट के परिवहन के संबंध में निर्देश दिये गये थे, तथा मान. एन.जी.टी. की टीम के निरीक्षण के दौरान अपशिष्ट प्रबंधन एवं सफाई व्यवस्था प्रावधानों के दिशा–निर्देशों के अनुसार साफ–सफाई कार्य न होने के कारण असंतोष व्यक्त किया गया था। आपके द्वारा ठोस अपशिष्ट प्रबधन कार्य में बिलकुल भी रूचि नहीं ली जा रही है। आपका यह कृत्य मान. एनजीटी एवं ठोस अपशिष्ट प्रबंधन नियम 2016 का उल्लंघन है।

अतः आपको ठोस अपशिष्ट प्रबंधन नियम 2016 के नियम 15 की उपविधि 08 अनुसूची कमांक 04 (क) के अंतर्गत अर्थदण्ड राशि 25000/– अरोपित किया जाता है। उक्त अर्थदण्ड की राशि को 03 दिवस के अंदर निगम कार्यालय, साकेत भवन में जमा कराना सुनिश्चित करेंगे तथा निर्देशित किया जाता है, कि 03 दिवस के अंदर आप अपने क्षेत्र की साफ–सफाई एवं अपशिष्ट प्रबंधन नियम 2016 एवं मान.एन.जी.टी. के निर्देशों का पालन करते हुए अद्योहस्ताक्षरकर्ता को लिखित रूप से सूचित करें, अन्यथा ठोस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों के अंतर्गत वैधानिक कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क./स्व./छः/2024/ कोरबा दिनांक .....

प्रतिलिपिः–

1. कलेक्टर,जिला–कोरबा को सादर सूचनार्थ।
2. क्षेत्रीय अधिकारी, छ.ग.पर्यावरण संरक्षण मंडल कोरबा को आवश्यक कार्यवाही हेतु।
3. अपर आयुक्त, नगर पालिक निगम, कोरबा (छ.ग.) को आवश्यक कार्यवाही हेतु।
4. सहा.स्वास्थ्य अधिकारी, नगर पालिक निगम, कोरबा (छ.ग.) को आवश्यक कार्यवाही हेतु।

Received
21/07/24

BHARAT ALUMINIUM COMPANY LIMITED ★ KORBA ★

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

965

कार्यालय

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)
दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

कोरबा दिनॉक.....

क्रमांक / 06 / स्व. / 2024 /

प्रति,

मुख्य अभियंता
डॉ.श्यामाप्रसाद मुखर्जी ता.वि.गृह
कोरबा (छ.ग.)

विषयः– ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / 7758/4 कोरबा, दिनांक 5.7.9124

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

:Notice

966

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)
दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677
Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / 06 / स्व. / 2024 /

कोरबा दिनॉक.....

प्रति,

मुख्य महाप्रबंधक
एस.ई.सी.एल. कुसमुण्डा
कोरबा (छ0ग0)

विषयः– ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / 7258/5

कोरबा, दिनांक 5/9/24

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

:Notice

967

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / 06 / स्व. / 2024 /

कोरबा दिनॉक.....

प्रति,

मुख्य कार्यपालन अधिकारी
भारत एल्यूमिनियम कंपनी लिमि.
जिला– कोरबा (छ0ग0)

विषयः– **ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।**

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते.हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / 22571/5 / 22571/6

कोरबा, दिनांक 5.9.24

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

Notice

Scanned with OKEN Scanner

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / 06 / स्व. / 2024 / 7757 / 1 कोरबा दिनॉक 5/9/24

प्रति,

महाप्रबंधक
एन.टी.पी.सी जमनीपाली
कोरबा (छ.ग.)

विषयः– ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / कोरबा, दिनांक .....

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

एनटीपीसी लि., कोरबा दि. 29/04/2024 हस्ताक्षर मा.सं. विभाग, सेंट्रल डिस्पेंस

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

:Notice

969

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / 06 / स्व. / 2024 /

कोरबा दिनॉक.....

प्रति,

मुख्य अभियंता
छ.ग.रा.वि.उ.कंपनी लिमि.
कोरबा (पश्चिम)

विषयः– ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / 7252/3 7253/4 कोरबा, दिनांक 5/9/24

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

Notice:

Scanned with OKEN Scanner

970

कार्यालय, नगर पालिक निगम, कोरबा (छ0ग0)

स्वच्छता शाखा – साकेत भवन, आई.टी.आई.चौक कोरबा (छत्तीसगढ़)

दुरभाषः 221288, 222672, फैक्स : 07759–221929, पोस्ट बॉक्स नम्बर–12 पिन कोड़– 495677

Webside : www.korbamunicipal.in, Email : mck.helthsection @gmail.com

क्रमांक / 06 / स्व. / 2024 /

कोरबा दिनॉक.....

प्रति,

मुख्य महाप्रबंधक
एस.ई.सी.एल. कोरबा प्रक्षेत्र
जिला–कोरबा (छ.ग.)

विषयः– ठोस अपशिष्ट एवं लिक्विड अपशिष्ट प्रबंधन में लापरवाही बाबत।

उपरोक्त विषयांतर्गत लेख्य है, कि नगर पालिक निगम कोरबा क्षेत्र अंतर्गत आपके आवासीय एवं औद्योगिक परिसर आतें है। मान. एनजीटी के भ्रमण के दौरान आपके परिक्षेत्र में उत्सर्जित ठोस एवं तरल अपशिष्ट प्रबंधन का निरीक्षण किया गया, निरीक्षण के दौरान पाया पाया गया कि आपके द्वारा ठोस एवं तरल अपशिष्ट प्रबंधन ठोस अपशिष्ट प्रबंधन नियम 2016 के मापदण्ड एवं नियमानुसार नहीं किया जा रहा है, जिसके कारण मान. एनजीटी के द्वारा नाराजगी व्यक्त की गई ।

अतः आप नियमों का पालन सुनिश्चित करते हुए ठोस एवं तरल अपशिष्ट प्रब्रंधन नियमों के मापदण्ड के अनुसार सुनिश्चित करें एवं की गई कार्यवाही से अधोहस्ताक्षरकर्ता को अवगत कराना सुनिश्चित करें अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही की जावेगी।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

पृ.क. / स्वच्छता / छः / 2024 / 7758/2 कोरबा, दिनांक ...5.9.24

प्रतिलिपिः–

1. मुख्य कार्यपालन अधिकारी, राज्य शहरी विकास अभिकरण रायपुर को सादर सूचनार्थ।
2. कलेक्टर कोरबा जिला–कोरबा को सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी,छ0ग0पर्या0 संरक्षण मंडल कोरबा को सूचनार्थ प्रेषित।

आयुक्त
नगर पालिक निगम
कोरबा (छ.ग.)

Notice

Scanned with OKEN Scanner

Annexure E

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Shaket Bhawan, ITI Chowk Korba (CG) ଏମ୍: 221200, 222072 07750-1978-12 Day 495677 Webside www.korbamunicipalin, Email: mck.belthsection @gmail.cim

No./06//2024/ 5472 Otherwise Date 19/7/2024

To,

General Manager (Administration)
Bharat Aluminium Company Limited BALCO (7010)

Subject - Regarding compliance of Solid Waste Management and Handling Rules 2010 and Hon. NGT Rules.

It is to be noted under the above subject that as per the provision contained in Rule 04 of Urban Solid Waste Management and Handling Rules 2016, your area falls under the category of bulk waste, under which the work of collection, storage, transportation and disposal of waste generated from cleaning work of residential/commercial areas is to be done regularly. A surprise inspection of the area managed by you was done, during which it was found that waste generated from cleaning work was found collected at various places from Checkpost Railway Crossing to BALCO Plant and Sector 06. Earlier also you were given instructions regarding regular cleaning of the area managed by you and transportation of the generated waste, and during the inspection of the Hon. NGT team, dissatisfaction was expressed due to the lack of cleaning work as per the guidelines of waste management and cleaning system provisions. You are not taking any interest in solid waste management work. This act of yours is a violation of Hon. NGT and Solid Waste Management Rules 2016.

Therefore, you are charged a penalty of Rs 25000/- under Sub-Law 08 Schedule No. 04 (a) of Rule 15 of Solid Waste Management Rules 2016. You will ensure to deposit the said penalty amount in the Corporation Office, Saket Bhawan within 03 days and are directed that within 03 days, you should inform the undersigned in writing while following the instructions of Hon. N. Jishti of the cleanliness and waste management rules 2016 of your area, otherwise legal action will be taken under the provisions of Waste Management Rules 2016.

Commissioner Municipal
Corporation Korba (CG)

P./28/7/2024/ Korba Date

Copy-

1. Collector District Korya for respectful information.Rece
2. Regional Officer. CG Environment Protection Board Korba for necessary action.
3. Additional Commissioner, Municipal Corporation Korba (CG) for necessary action.
4. Assistant Health Officer, Municipal Corporation, Korna (CG) for necessary action.

Commissioner, Municipal
Corporation Korba (CG)

972

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (Chhattisgarh) Purana 221209 222872, Facility 07759-221029, Post Box No.- 12 Days Koy- 495677
Webside: www.korbamunicipalin, Email: mck.helthsection @gmail.com

No/06/Ry/2024 Korva Date ……

To,

Chief Engineer
Dr. Shyamaprasad Mukherjee T.V. Home Korba (CG)

Subject: Regarding negligence in solid waste and liquid waste management.

It is written under the above subject that our residential and industrial complexes come under the Municipal Corporation Korba area. Bhan. During the visit of NGT, the management of solid and liquid waste generated in your area was inspected. During the inspection, it was found that the solid and liquid waste management by you is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon'ble NGT expressed displeasure.

Therefore, you should ensure compliance of the rules and ensure that the solid and liquid waste management is done as per the norms of the rules and ensure that the unsigned is informed about the action taken, otherwise action will be taken against you as per the rules.

Commissioner Municipal
Corporation Korba (CG)

P./Swachhta/Chh./2024/775814 Korba, Dated 05/9/24

Copy-

1.For respectful information to Chief Executive Officer, State Urban Development Agency Raipur.
2.Respectfully sent to Collector Korba District- Korba for information.
3.Sent to Regional Officer, 700 Environment Protection Board Korba for information.

Commissioner Nupur
Municipal Corporation

973

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (Chhattisgarh) Telephone: 221208, 222672, Fax 07750-221929, Post Box No.-12 Pin Code- 495077
Webside: www.korbamunicipal.in, Email: mck.helthsection@gmail.com

Serial No./06/10/2014/ Date

To

Chief General Manager SECL
Kusmunda Korba (CGH)

Subject:- Regarding negligence in solid waste and liquid waste management.

It is written under the above subject that your residential and industrial complexes come under Municipal Corporation Korba area. Hon. During the visit of NGT, the solid and liquid waste management emitted in your area was inspected. During the inspection, it was found that your solid and liquid waste management is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon'ble NGT expressed displeasure.

Therefore, you should ensure compliance of the rules and ensure that solid and liquid waste management is done as per the norms of the rules and ensure that the undersigned is informed about the action taken, otherwise action will be taken against you as per the rules.

Commissioner R Municipal Corporation Korba (CG)

1.A/Swachhata/Gh:/2024/7258/5 Korba, Dated 5/9/24

Copy:-

1. Chief Executive Officer, State Urban Development Agency Raipur for respectful attention.
2. Respectfully sent to Collector Korba District Korba for information.
3. Regional Officer, 700 Environment Protection Board Korba for information.

Commissioner R Municipal Corporation Korba (CG)

974

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (Chhattisgarh)
Telephone: 221208, 222672, Fax 07750-221929, Post Box No.-12 Pin Code- 495077 Webside: www.korbamunicipal.in, Email: mck.helthsection@gmail.com

Serial No./06/10/2014/ Date of

To

Chief General Manager SECL
Kusmunda Korba (7010)

Subject:- Regarding negligence in solid waste and liquid waste management.

It is written under the above subject that your residential and industrial complexes come under Municipal Corporation Korba area. Hon. During the visit of NGT, the solid and liquid waste management emitted in your area was inspected. During the inspection, it was found that your solid and liquid waste management is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon'ble NGT expressed displeasure.

Therefore, you should ensure compliance of the rules and ensure that solid and liquid waste management is done as per the norms of the rules and ensure that the undersigned is informed about the action taken, otherwise action will be taken against you as per the rules.

Commissioner R
Municipal Corporation
Korba (CG)

1.A/Swachhata/Gh:/2024/7758/5 Korba, Dated 5/9/24

Copy:-

1. Chief Executive Officer, State Urban Development Agency Raipur for respectful attention.

2. Respectfully sent to Collector Korba District Korba for information.

3. Regional Officer, 700 Environment Protection Board Korba for information

Commissioner R
Municipal Corporation
Korba (CG)

975

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (CG)
Male: 221288, 222672, Fax: 07759-221929, Post Box Number-12 Pin Code 495677 Webside: www.korbamunicipal.in, Email: mek.helthsection @gmail.com

Serial No./06/Swa./2024/7757 Korba Date 05/09/2024

To.

Chief Executive Officer
Bharat Aluminium Company Ltd. District- Korba (CG)

Subject: Regarding negligence in solid waste and liquid waste management.

Under the above subject, it is written that your residential and industrial complexes come under Municipal Corporation Korba area. Hon. During the visit of NGT, the solid and liquid waste management generated in your area was inspected, during the inspection it was found that the solid and liquid waste management by you is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon'ble NGT expressed displeasure.

Therefore, while ensuring compliance of the rules, ensure that the solid and liquid waste management is done as per the norms of the rules and ensure to inform the undersigned about the action taken, otherwise action will be taken against you as per the rules.

Commissioner R
Municipal Corporation
Korba (CG)

P.K./Swachhata/Chh/2024/ 7757/5 Korba, dated 5/7/25

Copy:-
1. Chief Executive Officer, State Urban Development Agency Raipur for respectful information.

2. Sent to Collector Korba District Korba for respectful information.

3. Sent to Regional Officer, CG Environment Protection Board Korba for information

Commissioner
Aayukt Municipal Corporation
City Korba (CG)

\

976

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (Chhattisgarh)
Tel. 221286 222672, 07750-221820, Post Office- 495677 Webside:
www.korbamunicipal.in, Email: mck.helthsection @gmail.com

General Manager NTPC Jamnipali Korba (CG)

Subject: Negligence in solid waste and liquid waste management.

It is written under the above subject that your residential and industrial complexes come under the Municipal Corporation Koras area. Hon. During the visit of NGT, the solid and liquid waste management emitted in your area was inspected, during the inspection it was found that the solid and liquid waste management by you is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon'ble NGT expressed displeasure.

Therefore, you should ensure compliance of the rules and ensure that the solid and liquid waste management is done as per the norms of the corporations and ensure to inform the undersigned about the action taken, otherwise action will be taken against you as per the rules.

Commissioner Municipal
Corporation Korba
(Chhattisgarh

/Swachhata/7/2024/7757/3 Korba, Date05/09/24
7757/4

Copy:-
1. Chief Executive Officer State Urban Development Agency Raipur for respectful information.
2. Sent to Collector Korya District Korba for respectful information.
3. Sent to Regional Officer Prasansa Mandal Korba for information.

Commissioner Municipal
Corporation Korba
(Chhattisgarh)

977

Office, Municipal Corporation, Korba (CG)

Sanitation Branch Saket Bhawan, ITI Chowk Korba (CG) Telephone: 221200, 222072, Fax: 07759-221829, Post Office Number-12 VIN Code- 405677 Webside: www.korbamunicipal.in, Email: mck.helthsection @gmail.com

No./06/Swa./2004/ Korwa Date

To

Chief General Manager SECL
Korba Region District-Korba (CG)

Subject: Regarding negligence in solid waste and liquid waste management.

Under the above subject, it is written that your residential and industrial complexes come under Municipal Corporation Korba area. Hon. During the visit of NGT, the solid and liquid waste management emitted in your area was inspected, during the inspection it was found that the solid and liquid waste management by you is not being done as per the norms and rules of Solid Waste Management Rules 2016, due to which Hon. NGT expressed displeasure.

Therefore, while ensuring compliance of the rules, ensure that the solid and liquid waste management is done as per the norms of the rules and ensure to inform the undersigned about the action taken, otherwise action will be taken against you as per the rules.

Commissioner
Nagar Palika Nigam Koshcha (CG)

P.K/Swachhata/Ch/2024/7758/2 Korya, dated 5/9/24
Copy:-

1. Chief Executive Officer, State Urban Development Agency Raipur for respectful information.
2. Sent to Collector Korba District Korba for respectful information.

3. Sent to Regional Officer, CG Environment Protection Board Korba for information.

Commissioner
Sugar Municipal Corporation Forana (7)

Annexure F

978

राज्य शहरी विकास अभिकरण, छत्तीसगढ़

डी–ब्लॉक, चतुर्थ तल, इन्द्रावती भवन, नवा रायपुर अटल नगर–492002
फोन नं. 0771–2222401, E-mail:- osd.suda@yahoo.com

क्र./9/सूडा/2024/2659 नवा रायपुर अटल नगर, दिनांक 29/07/2024

अति आवश्यक

प्रति,

1. **समस्त आयुक्त,**
   नगर पालिक निगम
2. **समस्त मुख्य नगर पालिका अधिकारी,**
   नगर पालिका परिषद/नगर पंचायत,
   (छ.ग.)

विषय :– मान. एनजीटी के प्रकरण क्रमांक 606/2018 में मान. न्यायालय द्वारा प्रदायित निर्देशों के परिपालन के संबंध में।

———000———

विषयान्तर्गत मान. एनजीटी न्यायालय के प्रकरण क्रमांक 606/2018 अन्तर्गत मान. न्यायालय द्वारा समय–समय पर नगरीय निकायों में ठोस अपशिष्ट के शत–प्रतिशत पृथक्करण हेतु निर्देशित किया गया है। उपरोक्त निर्देशों के परिपालन में राज्य शासन द्वारा आयोजित नियमित समीक्षा बैठकों में ठोस अपशिष्ट के शत–प्रतिशत संग्रहण, पृथक्करण, प्रसंस्करण एवं निपटान हेतु निर्देश दिये गए हैं। नगरीय निकायों में उत्पादित हो रहे ठोस अपशिष्ट के पृथक्करण के संबंध में निम्नानुसार कार्यवाही सुनिश्चित की जावे :–

1. निकाय अन्तर्गत ठोस अपशिष्ट प्रबंधन में संग्रहण, पृथक्करण, प्रसंस्करण एवं निपटान की वार्डवार नियमित समीक्षा की जावे।
2. निकाय अन्तर्गत जिन वार्डों में ठोस अपशिष्ट के पृथक्करण में कमी पायी जाती है, उनकी पृथक से विस्तृत समीक्षा की जावे एवं वार्ड अन्तर्गत स्थित रहवासी एवं व्यावसायिक क्षेत्रों में ठोस अपशिष्ट के पृथक्करण की स्थिति में सुधार हेतु आवश्यक कार्यवाही की जावे।
3. निकाय अन्तर्गत स्थित वार्डों की नियमित वार्डवार समीक्षा करते हुए गार्बेज वल्नरेबल पॉईंट (GVP) का चिन्हांकन किया जावे। उक्त जीवीपी स्थलों का समय–सीमा में निराकरण किये जाने एवं ऐसे स्थलों को पुनः जीवीपी बनने से रोकने हेतु व्यापक रोकथाम हेतु कार्यवाही सुनिश्चित की जावे।
4. निकाय अन्तर्गत स्थित एसएलआरएम सेंटर की नियमिति समीक्षा एवं भौतिक निरीक्षण किया जावे एवं उक्त केन्द्रों में ठोस अपशिष्ट का शत–प्रतिशत निपटारण/निवारण सुनिश्चित किया जावे, जिससे निकाय में नवीन डम्पसाईट निर्मित होने से रोका जा सके।
5. निकाय अन्तर्गत उत्पादित हो रहे कंस्ट्रक्शन एवं डेमोलिशन वेस्ट (C&D Waste) के समुचित निपटारण हेतु पृथक से संग्रहण एवं निराकरण हेतु आवश्यक कार्यवाही सुनिश्चित की जावे।
6. निकाय में शत–प्रतिशत ठोस अपशिष्ट प्रबंधन हेतु व्यापक जन भागीदारी की आवश्यकता होगी। इस हेतु आमजनों के मध्य ठोस अपशिष्ट प्रबंधन के संबंध में निकाय क्षेत्र अन्तर्गत वृहद प्रचार–प्रसार सुनिश्चित किया जावे।

7. निकाय क्षेत्र अन्तर्गत समस्त बल्क वेस्ट जनरेटर (BWGs) की नियमित समीक्षा की जावे एवं निरीक्षण उपरान्त नियमानुसार ठोस अपशिष्ट निपटारण न करने वाले BWGs के विरूद्ध वैधानिक कार्यवाही की जावे।

कृपया इस सर्वोच्च प्राथमिकता देवें।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण,
नवा रायपुर अटल नगर

पृ. क्र./9/सूडा/SBM/2024/2880 नवा रायपुर अटल नगर, दिनांक 29/07/2024

प्रतिलिपिः–

1. सचिव, छ.ग. शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय नवा रायपुर अटल नगर।
2. संचालक, संचालनालय, नगरीय प्रशासन एवं विकास, इन्द्रावति भवन, नवा रायपुर अटल नगर (छ.ग.)।
3. समस्त जिला कलेक्टर (छ.ग.)
4. समस्त संयुक्त संचालक, क्षेत्रीय कार्यालय, नगरीय प्रशासन एवं विकास।
5. प्रोग्रामर, डाटा सेन्टर, संचालनालय को वेबसाईट में अपलोड करने हेतु।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण,
नवा रायपुर अटल नगर

980

State Urban Development Agency, Chhattisgarh

D-Block, 4th Floor, Indravati Bhawan, Nava Raipur Atal Nagar-492002

Phone No. 0771-2222401, E-mail: cod.suda@yahoo.com

No./9/SUDA/2024/2659 Nava Raipur Atal Nagar, dated 21/07/2024

Copy,

1. All Commissioners, Municipal Corporations

2. All Chief Municipal Officers, Municipal Council/Nagar Panchayat, (Chhattisgarh)

Subject: - Regarding compliance of directions given by Hon. Court in Hon. NGT case No. 606/2018.

Subject to the Hon. NGT Court case number 606/2018, the Hon. Court has from time to time directed for 100% segregation of solid waste in urban bodies. In compliance with the above instructions, instructions have been given for 100% collection, segregation, processing and disposal of solid waste in regular review meetings organized by the State Government. The following action should be ensured regarding the segregation of solid waste being produced in urban bodies: -

1. In solid waste management under the body, regular ward-wise review of collection, segregation, processing and disposal should be done.

2. The wards under the body where deficiencies are found in segregation of solid waste should be reviewed separately in detail and necessary action should be taken to improve the status of segregation of solid waste in the residential and commercial areas under the ward.

3. Regular ward-wise review of the wards under the body should be done and the Garbage Vulnerable Points (GVP) should be identified. The said GVP sites should be resolved within the time limit and comprehensive preventive action should be taken to prevent such sites from becoming GVP again.

981

4. Regular review and physical inspection of the SLRM Centre situated under the body should be done and 100% disposal/prevention of solid waste should be ensured in the said centres, so that creation of new dumpsites in the body can be prevented.

5. For proper disposal of Construction and Demolition Waste (C&D Waste) being generated under the body, necessary action should be ensured for separate collection and disposal.

6. For 100% solid waste management in the body, there will be a need for extensive public participation. For this, extensive publicity should be ensured in the body area regarding solid waste management among the general public.

7. All the Bulk Waste Generators (BWGs) under the body area should be reviewed regularly and after inspection, legal action should be taken against those BWGs who do not dispose of solid waste as per the rules.

Please give this top priority.

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

p. No./9/Suda/SBM/2024/26 Nava Raipur Atal Nagar, dated 21/07/2024

Copy:-

1. Secretary, CG Government, Urban Administration and Development Department, Ministry, Nava Raipur Atal Nagar.

2. Director, Directorate of Urban Administration and Development, Indravati Bhawan, Nava Raipur Atal Nagar (CG).

3. All District Collectors (Chhattisgarh)

4. All Joint Directors, Regional Offices, Urban Administration and Development.

5. Programmer, Data Centre, Directorate for uploading on website.

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

982

राज्य शहरी विकास अभिकरण, छत्तीसगढ़

चतुर्थ तल, डी–ब्लॉक, इन्द्रावती भवन, नवा रायपुर अटल नगर, जिला–रायपुर

फोन 0771 – 2222402, ई–मेल : ngtcguad@gmail.com

क्रमांक / 9 / सूडा / 2024 / 4214 नवा रायपुर अटल नगर, दिनांक : 07 / 10 / 2024

प्रति,

महाप्रबंधक,
बीएसपी भिलाई, एनटीपीसी कोरबा,
बालको कोरबा, बीसीसीपी कोरबा,
एसईसीएल कोरबा, एसईसीएल कुसमुंडा,
सीएसईबी ईस्ट, सीएसईबी वेस्ट,
एनटीपीसी सिपत, एनटीपीसी लारा,
जिंदल स्टील एण्ड पॉवर, रायगढ़।

विषयः– **माननीय एनजीटी द्वारा गठित जांच समिति की प्रस्तुत रिपोर्ट अनुसार निकायों के बल्क वेस्ट जनरेटर (पीएसयू टाऊनशिप) में ठोस अपशिष्ट प्रबंधन नियम 2016 के क्रियान्वयन एवं सीवेज ट्रीटमेंट की समीक्षा के संबंध में।**

––00––

उपरोक्त विषयांतर्गत लेख है कि, मान. एनजीटी के प्रकरण क्र. ओ.ए. 606 / 2018 के आदेश दिनांक 04.04.2024 के परिपालन में गठित संयुक्त समिति द्वारा दिनांक 28.08.2024 को प्रस्तुत रिपोर्ट में निकायों के समस्त बल्क वेस्ट जनरेटर (पीएसयू टाऊनशिप) द्वारा किये जा रहे ठोस अपशिष्ट प्रबंधन एवं सीवेज ट्रीटमेंट के क्रियान्वयन की समीक्षा करने हेतु निर्देशित किया गया है।

उपरोक्त के अनुक्रम में दिनांक 28.10.2024 को सायं 04:00 बजे विडियो कॉन्फ्रेंसिंग के माध्यम से समीक्षा बैठक आयोजित की गई है। कृपया बैठक में निम्नानुसार लिंक :– https://meet.google.com/xer-axkv-xws के माध्यम से उपस्थित होना सुनिश्चित करें।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
छत्तीसगढ़, नवा रायपुर अटल नगर

983

पृ. क्र./9/सूडा/2024/4215 नवा रायपुर अटल नगर, दिनांक : 07/10/2024

प्रतिलिपिः–

1. सचिव, नगरीय प्रशासन एवं विकास, मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर की ओर सादर सूचनार्थ प्रेषित।
2. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, नवा रायपुर अटल नगर की ओर सादर सूचनार्थ प्रेषित।
3. संचालक, संचालनालय, नगरीय प्रशासन एवं विकास, इंद्रावती भवन, नवा रायपुर अटल नगर की ओर सादर सूचनार्थ प्रेषित।
4. विशेष कर्तव्यस्थ अधिकारी, छ.ग. शासन, मुख्य सचिव, कार्यालय की ओर सादर सूचनार्थ प्रेषित।
5. आयुक्त, नगर पालिक निगम, भिलाई, कोरबा, रायगढ़ तथा बिलासपुर, की ओर सादर सूचनार्थ प्रेषित।

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
छत्तीसगढ़, नवा रायपुर अटल नगर

984

State Urban Development Agency, Chhattisgarh

D-Block, 4th Floor, Indravati Bhawan, Nava Raipur Atal Nagar-492002

Phone No. 0771-2222401, E-mail: ced.suda@yahoo.com

No./9/SUDA/2024/4214 Nava Raipur Atal Nagar, dated 07/10/2024

Copy,

General manager,

BSP-Bhilai, NTPC-Korba
BALCO-Korba, BCCP-Korba
SECL-East, SECL-West
NTPC-Sipat, NTPC-Lara
Jindal Steel and Power-Raigarh

Subject: - Review of implementation of Solid Waste Management Rules, 2016 and Sewage Treatment in Bulk Waste Generators (PSU Township) as per the report presented by the Joint committee formed by Hon'ble NGT.

——00——

In refence to the above-mentioned subject, ULBs are instructed to review the solid waste management and sewage management in Bulk Waste Generators (PSU townships) as per the report dated 28.08.2024 submitted by the Joint committee, constituted as per the direction of Hon'ble NGT order dated 04.04.2024 in the matter of O.A. 606/2018.

Accordingly, a review meeting has been scheduled on 28.10.2024 at 04:00 PM through video conferencing. Kindly ensure your presence in the meeting through the following link: **https://meet.google.com/xer-axkv-xws.**

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

P. No./9/Suda/2024/4215 Nava Raipur Atal Nagar, dated 07/10/2024

Copy:-

1. Secretary, CG Government, Urban Administration and Development Department, Mantralaya, Nava Raipur Atal Nagar.
2. Member Secretary, CG Environment Conservation Board, Nava Raipur Atal Nagar.
3. Director, Directorate of Urban Administration and Development, Indravati Bhawan, Nava Raipur Atal Nagar (CG).
4. OSD, Office of Chief secretary, CG Government Mantralaya, Nava Raipur Atal Nagar.
5. Commissioner, Municipal Corporation Bhilai , Korba, Raigarh and Bilaspur

Chief Executive Officer
State Urban Development Agency,
Nava Raipur Atal Nagar

985

ANNEXURE-H

कार्यालय, नगर पालिक निगम भिलाई, जिला–दुर्ग

/नोटिस/

कं./जन स्वा. वि./2024/१२२ भिलाई दिनांक 14/06/2024

प्रति,

निदेशक, प्रभारी
भिलाई इस्पात संयंत्र
भिलाई

विषय :– माननीय एन.जी.टी. द्वारा प्रकरण कं./606/2018 पर पारित आदेश दिनांक 31.03.2023 अन्तर्गत ठोस अपशिष्ट प्रबंधन के संबंध में।

संदर्भ :– 1.संचालक, नगरीय प्रशासन एवं विकास नवा रायपुर छत्तीसगढ़ का पत्र कं./या.प्र./2023–24/889 नवा रायपुर अटल नगर, दिनांक 04.05.2023
2.कार्यालयीन पत्र कं./2024/42 भिलाई, दिनांक 19.04.2024

——00——

उपरोक्त विषयान्तर्गत संदर्भित पत्र की छायाप्रति संलग्न कर अवलोकनार्थ प्रस्तुत है। संलग्न पत्रानुसार माननीय एन.जी.टी. नई दिल्ली द्वारा प्रकरण कं./606/2018 अन्तर्गत दिनांक 31.03.2023 को छ.ग. राज्य के परिपेक्ष्य में मुख्य सचिव महोदय द्वारा विडियो कान्फ्रेसिंग के माध्यम से माननीय एन.जी.टी. द्वारा ठोस अपशिष्ट प्रबंधन के संबंध में एवं माननीय एन.जी.टी. नई दिल्ली द्वारा निरीक्षण दिनांक 13.06.2024 को निम्नानुसार आदेश दिए गए है :–

1. ठोस अपशिष्ट प्रबंधन नियम 2016 अनुसार 100 प्रतिशत डोर टू डोर सुखे एवं गीले अपशिष्ट का सोर्स पर ही पृथक–पृथक संग्रहित करना सुनिश्चित करें। साथ ही बायो मेडिकल, हैजार्डियस तथा ई–वेस्ट को ठोस अपशिष्ट के साथ मिश्रित एवं उपचारित नहीं किया जावे।
2. भिलाई इस्पात संयंत्र क्षेत्रान्तर्गत स्थित जी.व्ही.पी. पाइंट एवं डम्प साईट की पहचान कर बायो –रेमिडिएशन कर तत्काल निपटान किया जावे।
3. टाउनशिप क्षेत्रान्तर्गत आवश्यकतानुसार एस.एल.आर.एम. सेंटर का निर्माण कर क्षेत्र से उत्सर्जित अपशिष्टों का एस.एल.आर.एम. सेंटर में ही निपटान कर टाउनशिप क्षेत्र में स्थित डम्प साईट को समाप्त करना सुनिश्चित करें।
4. आपके द्वारा टाउनशिप क्षेत्रान्तर्गत जवाहर उद्यान के पास कचरे का डम्प साईड बनाया गया है, उक्त डम्प साईड में कचरा का ढेर पाया गया है जो एन.जी.टी. के मापदण्ड के विपरीत है। उक्त स्थल में डम्प कचरे का बायो रेमिडिएशन के माध्यम से कार्य योजना तैयार कर अविलम्ब निपटान कराने हेतु पत्र प्रेषित किया गया है। किन्तु आज दिनांक तक उपरोक्तानुसार बायो–रेमिडिएशन का कार्य प्रारम्भ नहीं किया गया है।
5. एन.जी.टी. एवं एस.बी.एम. (स्वच्छ भारत मिशन) के मापदण्ड के अनुसार डोर टू डोर कचरा संग्रहण सोर्स सेग्रीगेशन कर गीला एवं सूखा कचरा पृथक–पृथक प्राप्त करना तथा टाउनशिप क्षेत्र में कम से कम 6 से 7 एस.एल.आर.एम. सेंटरों के माध्यम से कचरे का निपटान की व्यवस्था सुनिश्चित करें।
6. माननीय एन.जी.टी. नई दिल्ली द्वारा दिनांक 13.06.2024 को निरीक्षण के दौरान डोर टू डोर कलेक्शन, सेग्रीगेशन एवं कचरे का निष्पादन ठोस अपशिष्ट प्रबंधन नियम 2016 के अनुसार नहीं पाया गया।

15/7/24
कार्यालय
निदेशक प्रभारी
भिलाई इस्पात संयंत्र

.....2

986

Office, Municipal Corporation Bhilai, District-Durg

/notice/

Co./Jan Swa. Vi./2024/177 bhilai Date- 14/06/2024

Per,

Director, Incharge
Bhilai Steel Plant
Bhilai

Subject: - Order dated 31.03.2023 passed by Hon'ble NGT in case no./606/2018
Regarding solid waste management under.

Reference: - 1. Letter No./Y.P./2023-24/889 from Director, Urban Administration and Development Nava Raipur Chhattisgarh, Naya Raipur Atal Nagar, dated 04.05.2023 2. Official letter No./2024/42 Bhilai, Date 19.04.2024

A photocopy of the letter referred to under the above subject is enclosed and presented for perusal. As per the enclosed letter, the following orders have been given by the Hon'ble NGT New Delhi in respect of solid waste management through video conferencing by the Chief Secretary in the context of Chhattisgarh state on 31.03.2023 under case no./606/2018 and by the Hon'ble NGT New Delhi on inspection dated 13.06.2024: -

1. As per Solid Waste Management Rules 2016, ensure 100% door to door collection of dry and wet waste separately at the source. Also, bio-medical,

2. Hazardous and e-waste should not be mixed and treated with solid waste. GVP points and dump sites located within the Bhilai Steel Plant area should be identified and immediately disposed of by bio-remediation.

3. As per the requirement, construct a SLRM centre in the township area and dispose of the waste generated from the area in the SLRM centre itself and ensure that the dump site located in the township area is eliminated.

4. You have created a garbage dump site near Jawahar Udyan in the township area.

987

A pile of garbage has been found at the said dump site which is against the norms of NGT.

A letter has been sent to prepare an action plan for immediate disposal of the dumped garbage at the said site through bio-remediation. But till date, the work of bio-remediation has not been started as per the above.

5. As per the norms of NGT and SBM (Swachh Bharat Mission), door to door garbage collection, source segregation, collecting wet and dry garbage separately and disposal of garbage through at least 6 to 7 SLRM centers in the township area.
Ensure order.

6. During inspection by Hon'ble NGT New Delhi on 13.06.2024, door to door collection, segregation and disposal of waste was not found to be as per Solid Waste Management Rules 2016.

Office
director in charge
Bhilai Steel Plant

988

कार्यालय, नगर पालिक निगम भिलाई, जिला–दुर्ग

कं./जन स्वा.वि./2024/740 भिलाई, दिनांक 19/9/2024

प्रति,

मुख्य कार्यपालन अधिकारी
राज्य शहरी विकास अभिकरण
नवा रायपुर, अटल नगर

विषय :– माननीय एन.जी.टी. नई दिल्ली द्वारा निरीक्षण दिनांक 13.06.2024 के परिपालन के संबंध में।

उपरोक्त विषयान्तर्गत लेख है कि नगर पालिक निगम भिलाई क्षेत्रान्तर्गत माननीय एन.जी.टी. नई दिल्ली द्वारा दिनांक 13.06.2024 को निगम क्षेत्र एवं टाउनशिप क्षेत्र में निरीक्षण के दौरान निर्धारित प्रपत्र में प्रेषित की गई जानकारी में पाई गई कमियों के संबंध में भिलाई इस्पात संयंत्र के एस.एल.आर.एम. सेंटर नेवई का निरीक्षण भिलाई नगर निगम द्वारा दिनांक 19.09.2024 को किया गया जिसमें खुले में पड़े हुए कचरे का निष्पादन कर उक्त स्थल पर वृक्षारोपण कर दिया गया है एवं गीले कचरे से खाद बनाने का कार्य किया जा रहा है, सुखे कचरे के निष्पादन डोर टू डोर कलेक्शन कार्य में संलग्न सफाई मित्रों द्वारा विक्रय किया जाता है।

अतः माननीय एन.जी.टी. नई दिल्ली द्वारा चाही गई जानकारी संलग्न कर आपकी ओर प्रेषित है।

संलग्न :– उपरोक्तानुसार

आयुक्त
नगर पालिक निगम
भिलाई

पृ.कं./जन स्वा.वि/2024/741 भिलाई, दिनांक 19/9/2024

प्रतिलिपि :–

1. संचालक, नगरीय प्रशासन एवं विकास विभाग, नवा रायपुर अटल नगर छत्तीसगढ़ को सादर सूचनार्थ सम्प्रेषित ।
2. कलेक्टर, महोदया, दुर्ग जिला दुर्ग को सादर सूचनार्थ सम्प्रेषित।
3. प्रभारी निदेशक, भिलाई इस्पात संयंत्र भिलाई को सूचनार्थ।
3. महाप्रबंधक सेवाएं विभाग भिलाई, इस्पात संयंत्र भिलाई को सूचनार्थ।

आयुक्त
नगर पालिक निगम
भिलाई

989

Photographs of visit of the Bhilai Municipal Corporation officials to inspect the functioning of SLRM Centres at BSP-Bhilai SLRM centre

990

Photographs of visit of Officials to verify the remediation of dumpsite near SLRM Centre, BSP, Bhilai

991 **TRUE TRANSLATED COPY**

Office, Municipal Corporation Bhilai, District-Durg

Co./Jan Swa.V./2024/740 Bhilai. Date 1919/2024

copy,

Chief Executive Officer
State Urban Development Agency
Nava Raipur, Atal Nagar

Subject: - Regarding compliance of inspection dated 13.06.2024 by Hon'ble NGT New Delhi.

It is written under the above subject that in relation to the deficiencies found in the information sent in the prescribed form by the Hon'ble NGT New Delhi during inspection in the corporation area and township area on 13.06.2024 under Municipal Corporation Bhilai, the SLRM Centre Newai of Bhilai Steel Plant was inspected by Bhilai Municipal Corporation on 19.09.2024, in which the garbage lying in the open has been disposed of and trees have been planted at the said place and the work of making compost from wet garbage is being done, the dry garbage is sold by Safai Mitras engaged in door to door collection work.

Therefore, please attach the information sought by Honourable NGT New Delhi.

Attached: - As above
Page No./Jan.S.V/2024/741

Commissioner
Municipal Corporation Bhilai
Bhilai, dated 19/9/2024

Copy :- Director,
1.Urban Administration and Development Department, Nava Raipur Atal Nagar Chhattisgarh with regards
Transmitted for information. Respectfully transmitted to Collector, Madam, Durg District Durg for information.
2. Director-in-Charge, Bhilai Steel Plant, Milai for information.
3. General Manager, Services Department, Bhilai, Steel Plant, Bhilai for information.

Commissioner
Municipal Corporation Bhilai

992

कार्यालय, नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- nigam.raipur.cg@nic.in

क्रमांक / 50 / SBM / न.पा.नि. / 2024–25 रायपुर, दिनांक 22 / 04 / 2024

प्रति

M/s Hill Brow Metallics & Construction Pvt. Ltd.(Lead Member of JV) and
Environ Organic Works and Suppliers (Second Partner of JV)
Near Tresaure Island Mall
Opposite Agriculture College
Jora Raipur (C.G.) 492012

विषय :– सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य में अनुपातिक प्रगति न होने के संबंध में।

संदर्भ :–
01. अनुबंध दिनांक 22.06.2023 एवं कार्यादेश क्रमांक 1306/SBM/न.पा.नि./ 2023-24 दिनांक 22-06-2023 ।
02. इस कार्यालय का पत्र क्रमांक 1565/SBM/न.पा.नि. / 2023-24 दिनांक 12-09-2023 ।
03. इस कार्यालय का पत्र क्रमांक 1636/SBM/न.पा.नि. / 2023-24 दिनांक 12-10-2023.
04. इस कार्यालय का पत्र क्रमांक 1715/SBM/न.पा.नि. / 2023-24 दिनांक 28-11-2023 ।
05. इस कार्यालय का पत्र क्रमांक 1866/SBM/न.पा.नि. / 2023-24 दिनांक 07-02-2024 ।
06. इस कार्यालय का पत्र क्रमांक 1955/SBM/न.पा.नि. / 2023-24 दिनांक 26-03-2024 ।
07. Order Copy of National Green Tribunal Principal Banch, New Delhi Original Application No. 606/2018 date of hearing 31.03.3023.
08. इस कार्यालय का पत्र क्रमांक 04/SBM/न.पा.नि. / 2023-24 दिनांक 03.04.2024 ।
09. इस कार्यालय का पत्र क्रमांक 25/SBM/न.पा.नि. / 2023-24 दिनांक 10.04.2024 ।

––00––

उपरोक्त विषयांतर्गत लेख है कि नगर पालिक निगम, रायपुर के सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य हेतु अनुबंध कारित कर कार्यादेश जारी किया गया है। अनुबंध अनुसार सम्पूर्ण कार्य 18 माह के भीतर पूर्ण किया जाना है। यह कार्य राष्ट्रीय हरित प्राधिकरण तथा शासन के प्राथमिकता के कार्य में शामिल है, जिसे समय सीमा के भीतर पूर्ण किया जाना अतिआवश्यक है।

आज दिनांक 22.04.2024 को स्थल निरीक्षण के दौरान आपके द्वारा कार्य स्थल पर स्थापित 01 नग ट्रामेंल तथा 01 नग पॉवर स्क्रीन कार्यरत नही पाया गया। इसके वजह से कार्य की प्रगति प्रभावित हो रही है।

993

अतः कार्य में प्रगति लाने हेतु अतिरिक्त संसाधन कार्य में लगाया जाकर कार्य समय सीमा में पूर्ण किये जाने हेतु आपको संदर्भित पत्र क्र 2 से 9 के माध्यम से निर्देशित किया गया है। तदोपरांत भी आपके द्वारा कार्य में रूचि नही लिया जा रहा है।

आपको पुनः निर्देशित किया जाता है कि शेष कार्य को गति देकर सीपीसीबी के लिगेसी वेस्ट उपचार गाईड लाईन अनुसार यथाशीघ्र कार्य पूर्ण किया जाना सुनिश्चित करें। निर्धारित समय मे कार्य पूर्ण नही होने की स्थिति में होने वाले कार्यवाही की समस्त जवाबदारी आपके स्वयं की होगी।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ क्रमांक/51/SBM/न.पा.नि./2024–25 रायपुर, दिनांक 22/04/2024

प्रतिलिपिः–

1. अपर आयुक्त, नगर पालिक निगम, रायपुर को सूचनार्थ।
2. कार्यपालन अभियंता, स्वच्छ भारत मिशन, नगर पालिक निगम, रायपुर को सूचनार्थ।
3. मेसर्स टाईड टेक्नोक्रेट प्रा. लि.– विभासा सॉल्यूशन (JV) को आवश्यक कार्यवाही हेतु सूचनार्थ।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

994

कार्यालय, नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- sbmrmc2017@gmail.com

क्रमांक / 1411 / SBM / न.पा.नि. / 2024–25 रायपुर, दिनांक 29 / 05 / 2024

प्रति

M/s Hill Brow MetalliPcs & Construction Pvt. Ltd.(Lead Member of JV) and
Environ Organic Works and Suppliers (Second Partner of JV)
Near Treasure Island Mall
Opposite Agriculture College
Jora Raipur (C.G.) 492012

विषय :– सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य में अनुपातिक प्रगति न होने के संबंध में।

संदर्भ :–
01. अनुबंध दिनांक 22.06.2023 एवं कार्यादेश क्रमांक 1306/SBM/न.पा.नि./ 2023-24 दिनांक 22-06-2023 ।
02. इस कार्यालय का पत्र क्रमांक 1565/SBM/न.पा.नि. / 2023-24 दिनांक 12-09-2023 ।
03. इस कार्यालय का पत्र क्रमांक 1636/SBM/न.पा.नि. / 2023-24 दिनांक 12-10-2023.
04. इस कार्यालय का पत्र क्रमांक 1715/SBM/न.पा.नि. / 2023-24 दिनांक 28-11-2023 ।
05. इस कार्यालय का पत्र क्रमांक 1866/SBM/न.पा.नि. / 2023-24 दिनांक 07-02-2024 ।
06. इस कार्यालय का पत्र क्रमांक 1955/SBM/न.पा.नि. / 2023-24 दिनांक 26-03-2024 ।
07. Order Copy of National Green Tribunal Principal Banch, New Delhi Original Application No. 606/2018 date of hearing 31.03.3023.
08. इस कार्यालय का पत्र क्र 04/SBM/न.पा.नि. / 2023-24 दिनांक 03.04.2024 ।
09. इस कार्यालय का पत्र क्र 25/SBM/न.पा.नि. / 2023-24 दिनांक 10.04.2024 ।
10. इस कार्यालय का पत्र क्र 50/SBM/न.पा.नि. / 2023-24 दिनांक 22.04.2024 ।
11. इस कार्यालय का पत्र क्र 65/SBM/न.पा.नि. / 2023-24 दिनांक 26.04.2024 ।
12. इस कार्यालय का पत्र क्र 94/SBM/न.पा.नि. / 2023-24 दिनांक 16.05.2024 ।

––00––

उपरोक्त विषयांतर्गत संदर्भित पत्रों का अवलोकन करे। नगर पालिक निगम, रायपुर के सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य हेतु संदर्भ क्रमांक 01 में उल्लेखित अनुबंध कारित कर कार्यादेश जारी किया गया है। अनुबंध अनुसार सम्पूर्ण कार्य 18 माह के भीतर पूर्ण किया जाना है जिसमें से 11 माह की अवधि व्यतित हो चुकी है केवल 7 माह की समयावधि शेष है जिसमें वर्षा ऋतु भी शामिल है। 11 माह का समय व्यतित होने के उपरांत भी कार्य की प्रगति अनुपातिक रूप से काफी कम है 61% समयावधि व्यतित होने के उपरांत लगभग 40% कार्य किया गया है। चूंकि यह कार्य राष्ट्रीय हरित प्राधिकरण तथा छ.ग. शासन के प्राथमिकता के कार्य में शामिल है, जिसे समय सीमा के भीतर पूर्ण किया जाना अनिवार्य है।

995

आज दिनांक 28.05.2024 को सरोना स्थित लिगेसी वेस्ट रिमेडियेशन कार्य के स्थल निरीक्षण के दौरान कार्य की गति धीमी पाया गया। अतः आपको निर्देशित किया जाता है कि कार्य को मशीनरी एवं संसाधन बढ़ाकर तत्काल गतिमान करवाने एवं मानसून के पूर्व अधिकतर कार्य तेजी के साथ प्राथमिकता से पूर्ण करवाना सुनिश्चित करें। समयसीमा में कार्य पूर्ण करने हेतु समुचित प्रयास न करने की स्थिति में अनुबंध के कंडिका 7.2.1 अनुसार शास्ति आरोपित करने के साथ –साथ कंडिका 7.2.3 अनुसार अनुबंध निरस्त करने एवं ईएमडी राजसात करने की कार्यवाही की जावेगी। कार्य में विलम्ब होने की स्थिति में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा आरोपित शास्ति राशि की वसूली भी आपको जिम्मेदार मानकर आपसे की जावेगी। जिसकी समस्त जिम्मेदारी आपकी स्वयं की होगी।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ. क्रमांक 142 /SBM/नपानि/2024–25 रायपुर, दिनांक : 29/05/2024

प्रतिलिपिः–

1. अपर आयुक्त, नगर पालिक निगम, रायपुर को सूचनार्थ।
2. कार्यपालन अभियंता (SBM) , नगर पालिक निगम, रायपुर को सूचनार्थ।
3. मेसर्स टाईड टेक्नोक्रेट प्रा. लि.– विभासा सॉल्यूशन (JV) को आवश्यक कार्यवाही हेतु सूचनार्थ।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

996

कार्यालय, नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- sbmrmc2017@gmail.com

क्रमांक / 253 / SBM / न.पा.नि. / 2024–25 रायपुर, दिनांक 03 / 07 / 2024

नोटिस

प्रति

M/s Hill Brow Metallics & Construction Pvt. Ltd.(Lead Member of JV) and
Environ Organic Works and Suppliers (Second Partner of JV)
Near Treasure Island Mall
Opposite Agriculture College
Jora Raipur (C.G.) 492012

विषय :– सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य में अनुपातिक प्रगति न होने के संबंध में।

संदर्भ :–
01. अनुबंध दिनांक 22.06.2023 एवं कार्यादेश क्रमांक 1306/SBM/न.पा.नि./ 2023-24 दिनांक 22-06-2023 ।
02. इस कार्यालय का पत्र क्रमांक 1565/SBM/न.पा.नि. / 2023-24 दिनांक 12-09-2023 ।
03. इस कार्यालय का पत्र क्रमांक 1636/SBM/न.पा.नि. / 2023-24 दिनांक 12-10-2023.
04. इस कार्यालय का पत्र क्रमांक 1715/SBM/न.पा.नि. / 2023-24 दिनांक 28-11-2023 ।
05. इस कार्यालय का पत्र क्रमांक 1866/SBM/न.पा.नि. / 2023-24 दिनांक 07-02-2024 ।
06. इस कार्यालय का पत्र क्रमांक 1955/SBM/न.पा.नि. / 2023-24 दिनांक 26-03-2024 ।
07. Order Copy of National Green Tribunal Principal Banch, New Delhi Original Application No. 606/2018 date of hearing 31.03.3023.
08. इस कार्यालय का पत्र क्र 04/SBM/न.पा.नि. / 2023-24 दिनांक 03.04.2024 ।
09. इस कार्यालय का पत्र क्र 25/SBM/न.पा.नि. / 2023-24 दिनांक 10.04.2024 ।
10. इस कार्यालय का पत्र क्र 50/SBM/न.पा.नि. / 2023-24 दिनांक 22.04.2024 ।
11. इस कार्यालय का पत्र क्र 65/SBM/न.पा.नि. / 2023-24 दिनांक 26.04.2024 ।
12. इस कार्यालय का पत्र क्र 94/SBM/न.पा.नि. / 2023-24 दिनांक 16.05.2024 ।
13. इस कार्यालय का पत्र क्र 141/SBM/न.पा.नि. / 2024-25 दिनांक 29.05.2024 ।

––00––

उपरोक्त विषयांतर्गत लेख है कि समस्त उपरोक्त संदर्भित पत्रों का अवलोकन करें। नगर पालिक निगम, रायपुर के सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य हेतु संदर्भ क्रमांक 01 में उल्लेखित अनुबंध कारित कर कार्यादेश जारी किया गया है। अनुबंध अनुसार सम्पूर्ण कार्य 18 माह के भीतर पूर्ण किया जाना है जिसमें से 12 माह की अवधि व्यतित हो चुकी है केवल 6 माह की समयावधि शेष है जिसमें वर्षा ऋतु भी शामिल है। 12 माह का समय व्यतित होने के उपरांत भी कार्य की प्रगति अनुपातिक रूप से काफी कम है। चूंकि यह कार्य राष्ट्रीय हरित प्राधिकरण तथा छ.ग. शासन के प्राथमिकता के कार्य में शामिल है, जिसे समय सीमा के भीतर पूर्ण किया जाना अनिवार्य है।

997

संदर्भित पत्रों के माध्यम से तथा स्थल निरीक्षण के दौरान मौखिक रूप से बारम्बार आपको निर्देशित किया जाता रहा है कि कार्य को मशीनरी एवं संसाधन बढ़ाकर तत्काल गतिमान करवाने एवं मानसून के पूर्व अधिकतर कार्य तेजी के साथ प्राथमिकता से पूर्ण करवाना सुनिश्चित करें। समयसीमा में कार्य पूर्ण करने हेतु समुचित प्रयास न करने की स्थिति में अनुबंध के कंडिका 7.2.1 अनुसार शास्ति आरोपित करने के साथ –साथ कंडिका 7. 2.3 अनुसार अनुबंध निरस्त करने का उल्लेख भी पत्रों में किया गया। तदोपरांत भी आपके द्वारा कार्य में न ही अतिरिक्त मशीनरी एवं संसाधन बढ़ाया गया और न ही समय सीमा में कार्य पूर्ण करने हेतु विस्तृत कार्ययोजना प्रस्तुत किया गया है। बल्की इसके विपरीत स्थल पर कार्यरत 2 पावर स्क्रीन में से 1 पाव्र स्क्रीन को इस कार्यालय को बिना किसी पूर्व सूचना के स्थल से अन्यत्र स्थानातंरित कर दिया गया। क्यो न आपके उपरोक्त कृत्य के लिये आपको जवाबदार मानकर अनुबंध की कंडिका क्रमांक 22.1 (a) अनुसार अनुबंध निस्तीकरण कार्यवाही किया जाये।

अतः उपरोक्तानुसार आप अपना पक्ष 03 दिवस के भीतर लिखित में अधोहस्ताक्षकर्ता के समक्ष प्रस्तुत करें। जवाब संतोषप्रद नही होने की स्थिति में नियमानुसार कार्यवाही हेतु आप स्वयं जिम्मेदार होगें।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ. क्रमांक 254 /SBM/नपानि/2024–25 रायपुर, दिनांक : 03/07/2024

प्रतिलिपिः–

1. अपर आयुक्त, नगर पालिक निगम, रायपुर को सूचनार्थ।
2. कार्यपालन अभियंता (SBM) , नगर पालिक निगम, रायपुर को सूचनार्थ।
3. मेसर्स टाईड टेक्नोक्रेट प्रा. लि.– विभासा सॉल्यूशन (JV) को आवश्यक कार्यवाही हेतु सूचनार्थ।

आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

कार्यालय, नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं- 0771-2535780, 90, फैक्स : 0771-2227395; ई–मेल :- sbmrmc2017@gmail.com

क्रमांक / 373 / SBM / न.पा.नि. / 2024–25 रायपुर, दिनांक 22/ 08 / 2024

प्रति

M/s Hill Brow Metallics & Construction Pvt. Ltd.(Lead Member of JV) and
Environ Organic Works and Suppliers (Second Partner of JV)
Near Treasure Island Mall
Opposite Agriculture College
Jora Raipur (C.G.) 492012

विषय :– सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य हेतु प्रस्तुत देयक के संबंध में।

संदर्भ :–
01. अनुबंध दिनांक 22.06.2023 एवं कार्यादेश क्रमांक 1306/SBM/न.पा.नि./ 2023-24 दिनांक 22-06-2023 ।
02. आपका पत्र क्रमांक HBMCPL/RMC-SARONA/24-25/02 दिनांक 30.05.2024 ।
03. इस कार्यालय का पत्र क्र / 174 / SBM / नपानि / 2024–25 रायपुर दिनांक 10.06.2024 ।
04. आपका पत्र क्रमांक HBMCPL/RMC-SARONA/24-06/02 दिनांक 18.06.2024 ।
05. इस कार्यालय का पत्र क्र / 221 / SBM / नपानि / 2024–25 रायपुर दिनांक 24.06.2024 ।
06. इस कार्यालय का पत्र क्र / 300 / SBM / नपानि / 2024–25 रायपुर दिनांक 22.07.2024 ।
07. आपका पत्र क्रमांक HBMCPL/RMC-SARONA/24-07/02 दिनांक 11.07.2024 ।

––00––

उपरोक्त विषयांतर्गत लेख है कि नगर पालिक निगम, रायपुर के सरोना स्थित पुराने डम्प साईट के रिमेडियेशन कार्य कारित अनुबंध दिनांक 22.06.2023 एवं कार्यादेश क्रमांक 1306/SBM/न.पा.नि./ 2023-24 दिनांक 22-06-2023 के तारतम्य में आपके द्वारा किया जा रहा है। कार्य के संबंध में आपके द्वारा प्रस्तुत देयक तथा इससे संबंधित सहपत्रो का परीक्षण प्रोजेक्ट मॉनिटरिंग कंसल्टेंट (इंडिपेंडेंट इंजीनियर) एवं विभाग द्वारा किया गया। परीक्षण उपरांत निम्नानुसार विसंगतियां पाई गई –

- अनुबंध की कंडिका क्रमांक 6 (iii) "The survey report shall be submitted along with each running bill. The survey shall be done at the completion of each milestone of physical progress of land reclamation at the site. Total station suvey shall be certified by the engineer in charge" अनुसार पूर्ण किये गये कार्य अर्थात् अनुबंध अनुसार कूड़े को पूरी तरह उपचार करने उपरांत हटाया जाकर रिक्त किये गये भूखंड के क्षेत्रफल का उल्लेख करते हुये सर्वे रिपोर्ट प्रस्तुत किया जाना है। जबकि आपके द्वारा प्रस्तुत सर्वे रिपोर्ट में प्रोसेस्ड क्वांटिटी की रिपोर्ट दर्शाया गया है।
- अनुबंध की कंडिका क्रमांक 6 (xvi) "Packing, storing, stacking, selling, diverting for recycling, marketing and recycling of all Useful Material within thirty days of segregation at the cost of the Contractor, without accumulation in the storage facility at the project

site beyond thirty days" अनुसार सभी उपयोगी सामग्री की प्रसंस्करण के 30 दिनो के भीतर रिसाईकल कर साईट क्लीयर किया जाना है। जबकि काफी मात्रा में आरडीएफ माइलस्टोन 1 क्षेत्र से अब तक नही हटाया गया है।

- अनुबंध की कंडिका क्रमांक 7.1.1 "Payment schedule milestonewise is based on area reclaimed" अनुसार कुल भूमि के 40 प्रतिशत भूमि पर से कूड़े को उपचार कर रिक्त करने पर भुगतान किये जाने का प्रावधान है। जबकि आपके द्वारा प्रस्तुत सर्वे रिपोर्ट अनुसार वर्तमान में भी 46432 क्यूबिक मीटर कूड़ा पहले माइलस्टोन क्षेत्र के अंतर्गत प्रोसेस किया जाना शेष है।
- अनुबंध की कंडिका क्रमांक 7.1.2 (iii) "Certificate from the Engineer-in-charge certifying the work done and milestone achieved" अनुसार पूर्ण किये गये कार्य का तथा पूर्ण किये गये माइलस्टोन का सर्टिफिकेट Engineer-in- charge से प्राप्त किया जाना आवश्यक है। आपके द्वारा प्रस्तुत सर्टिफिकेट में उपचारित कूड़े की मात्रा का उल्लेख किया गया है। कूड़े के उपचार कर रिक्त किये गये भूखण्ड के क्षेत्रफल का सर्टिफिकेट प्रस्तुत किया जाना है।

उपरोक्त विसंगतियो को दूर करते हुये अनुबंध अनुसार वांछित दस्तावेज 7 दिवस के भीतर प्रस्तुत किया जाना सुनिश्चित करेगें। ताकि अनुबंध के प्रावधान अनुसार देयक भुगतान हेतु अग्रिम कार्यवाही की जा सके।

22/8/24

अपर आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ. क्रमांक 3754 /SBM/नपानि/2024–25 रायपुर, दिनांक : 22/08/2024

प्रतिलिपिः–

1. आयुक्त, नगर पालिक निगम, रायपुर को सूचनार्थ।
2. कार्यपालन अभियंता (SBM), नगर पालिक निगम, रायपुर को सूचनार्थ।
3. मेसर्स टाईड टेक्नोक्रेट प्रा. लि.– विभासा सॉल्यूशन (JV) को आवश्यक कार्यवाही हेतु सूचनार्थ।

22/8/24

अपर आयुक्त
नगर पालिक निगम,
रायपुर (छ.ग.)

कार्यालय ,नगर पालिक निगम राजनांदगांव (छ0ग0)

1000

क्रमां 734 लोक –11/2024–25 राजनांदगांव दिनांक 17/ 09/2024

प्रति,

संचालक,
नगरीय प्रशासन एवं विकास
इन्द्रावती भवन, अटल नगर नवा रायपुर

विषयः– माननीय एनजीटी के संयुक्त टीम निरीक्षण दिनांक 01/04/2024 के प्रतिवेदन के संबंध में।

–000–

लेख है कि माननीय एनजीटी के संयुक्त टीम के निरीक्षण दिनांक 01/04/2024 में नगर पालिक निगम,राजनांदगांव लिगेसी वेस्ट निपटान के संबंध में प्रतिवेदन निम्नानुसार है :–

- नगर पालिक निगम,राजनांदगांव में नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्टननिपटान हेतु राशि 106.02 लाख प्रशासकीय स्वीकृति प्राप्त हुआ है।
- निविदा दिनांक 20/07/2023 निविदा आमंत्रित किया गया है।
- मे.जी.जी.वास्टेक ,प्रा.लि.रायपुर का न्यूनतम दर प्राप्त होने के उपरांत आदेश क्रमांक 868 दिनांक 25.09.2023 को लिगेसी वेस्ट की मात्रा 26506 क्यू.मी. राशि रू. 82,10,000.00 कार्यादेश प्रदत्त किया गया ।
- कार्य को समय–सीमा में पूर्ण किये जाने हेतु पृथक–पृथक नोटिस दिनांक 04.01.204 ,द्वितीय दिनांक 29.01.2024,तृतीयनोटिस 04.04.2024एवं अंतिम नोटिस 07.05.2024 दिया गया हैं।
- वर्तमान तक 75 प्रतिशत मात्रा 20144 घ.मी. कार्य पूर्ण किया गया है।
- वर्तमान में कार्य को बंद रखा गया है जिसके कारण दिनांक 05.09.2024 को कार्य पूर्ण किये जाने हेतु अंतिम नोटिस प्रदान किया गया है। उनके द्वारा दिनांक 07/ 09 /2024 पत्र प्रेषित कर अत्याधिक वर्षा होने के कारण कार्य बंद रखा गया का उल्लेख किया गया एवं दिनांक 30नवबर 2024 तक कार्य पूर्ण करने की सहमति दी गई है।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

1001

Office, Municipal Corporation, Raipur

Municipal Corporation Headquarters, Near Gandhi Maidan, Raipur (CG)
Phone.No.- 0771-2535780, 90, Fax: 0771-2227395; E-mail: nigam.raipur.cg@nic.in

No./50/SBM/NP/2024-25 Raipur, dated 22/04/2024

To

M/s Hill Brow Metallics & Construction Pvt. Ltd. (Lead Member of JV) and Environ Organic Works and Suppliers (Second Partner of JV) Near Tresaure Island Mall Opposite Agriculture College Jora Raipur (C.G.) 492012

Subject:- Regarding the lack of proportionate progress in the remediation work of the old dump site at Sarona.

Reference:-
01.Contract dated 22.06.2023 and work order 1306/SBM/NP/2023-24 dated 22-06-2023
02. This office's letter No. 1565/SBM/NP/2023-24 dated 12-09-2023.
03. This office's letter No. 1636/SBM/NP/2023-24 dated 12-10-2023.
04. This office's letter No. 1715/SBM/NP/2023-24 dated 28-11-2023.
05. This office's letter No. 1866/SBM/NP/2023-24 dated 07-02-2024.
06. This office's letter No. 1955/SBM/NP/2023-24 dated 26-03-2024.
07. Order Copy of National Green TribunalPrincipal Bench, New DelhiOriginal Application No. 606/2018 date of hearing 31.03.3023.
08. This office's letter No. 04/SBM/NP/2023-24 dated 03.04.2024 1
09. This office's letter No. 25/SBM/NP/2023-24 dated 10.04.20241

-00-

It is written under the above subject that a contract has been made and work order has been issued for the remediation work of the old dump site located at Sarona of Municipal Corporation, Raipur. As per the contract, the entire work is to be completed within 18 months. This work is included in the priority work of the National Green Authority and the Government, which is very important to be completed within the time limit.

Today on 22.04.2024, during the site inspection, 01 trammel and 01 power screen installed by you at the work site were found to be non-functional. Due to this, the progress of the work is getting affected.

1002

Therefore, to bring progress in the work, you have been directed through reference letter no. 2 to 9 to deploy additional resources in the work and complete the work within the time limit. Even after that you are not taking interest in the work.

You are again directed to expedite the remaining work and ensure that the work is completed as soon as possible as per the legacy waste treatment guidelines of CPCB. In case the work is not completed within the stipulated time, all the responsibility for the action to be taken will be yours.

Commissioner Municipal
Corporation, Raipur (CG)

Page No./51/SBM/N.P.N./2024-25 Raipur, dated 22/04/2024

Copy to:-

1. Additional Commissioner, Municipal Corporation, Raipur for information.
2. Executive Engineer, Swachh Bharat Mission, Municipal Corporation, Raipur for information.
3. M/s Tide Technocrat Pvt. Ltd. Vibhasa Solution (IV) for information for necessary action.

Commissioner Municipal
Corporation, Raipur (CG)

1003

Office, Municipal Corporation, Raipur Municipal Corporation Headquarters, Near Gandhi Maidan, Raipur (CG) Phone.No.- 0771-2535780, 90, Fax: 0771-2227395: E-mail: sbmmc2017@gmail.com

No./141/SM/PAANI/2024-25 Raipur, Date 07/05/2024

To

M/s Hill Brow Metalles & Construction Pvt. Ltd (Lead Member of JV) and Environ Organic Works and Suppliers (Second Partner of IV) Near Treasure Island Mall Opposite Agriculture College Jora Raipur (CG) 492012

Subject Regarding the lack of proportionate progress in the remediation work of the old dump site located at Sarona.

Reference-

01. Contract dated 22.06.2023 and work order No. 1306/SBM/NP/2023-24 dated 22-06-2023.
02. This office letter No. 1565/58M/NP/2023-24 dated 12-09-2023.
03. This office letter No. 1636/58M/NP/2023-24 dated 12-10-2023.
04. This office letter No. 1715/50M/NP/2023-24 dated 28-11-2023.
05. This office letter No. 1866/58M/NP/2023-24 Date 07-02-2024.
06. This office letter No. 1955/58M/NPN/2023-24 dated 26-03-2024.
07. Order Copy of National Green Tribunal Principal Bench, New Delhi Original Application No. 606/2018 date of hearing 31.03.3023.
08. This office's letter No. 04/58M/NP/2023-24 dated 03.04.2024.
09. This office's letter No. 25/58M/NP/2023-24 dated 10.04.2024.
10. This office's letter No. 50/58M/NP/2023-24 dated 22.04.2024.
11. This office's letter No. 65/58M/NP/2023-24 dated 26.04.2024.
12. This office's letter No. 94/58M/NP/2023-24 dated 16.05.2024.

Please see the letters referred to under the above subject. For the remediation work of the old bump site at Sarona of Raipur Nagar Palika Nigam, the contract mentioned in reference number 21 has been executed and work order has been issued. As per the contract the entire work is to be completed within 18 months out of which 11 months have already elapsed and only 7 months time period is remaining which includes rainy season as well. Even after 11 months the progress of work is proportionately very less. After 81% time period has elapsed, approximately 40% work has been done. Since this work is included in the priority work of National Green Authority and Chhattisgarh Government, it is mandatory to complete it within the time limit.

1004

Today on 28.05.2024, during the site inspection of the Legacy Best Remediation work at Sarona, the pace of work was found to be slow. Therefore, you are directed to speed up the work immediately by increasing machinery and resources and ensure that most of the work is completed on priority with speed before the monsoon. In case of not making proper efforts to complete the work within the time limit, along with imposing penalty as per clause 7.2.1 of the contract, action will be taken to cancel the contract and confiscate EMD as per clause 7.23. In case of delay in the work, the recovery of the penalty amount imposed by the Honorable National Green Tribunal will also be done by considering you responsible. The entire responsibility of which will be yours.

obraly
Commissioner
Municipal Corporation,
Raipur (CG)

No. 142/SBM/NPANI/2024-25 Copy to:-
Raipur, dated 021/05/2024

1 Additional Commissioner, Municipal Corporation
2. Executive Engineer (SBM) M. Raipur for information. Municipal Corporation, Raipur for information.
3. M/s Tide Technocrat Pvt. Ltd. Vibhasa Solution (IV) for necessary action

Commissioner
Municipal Corporation
Raipur (CG)

1005

Office, Municipal Corporation, Raipur Municipal Corporation Headquarters Near Gandhi Maidan, Raipur (CG) Post-8771-2535780, 90, Pauwas: 8771-2227395: E-mail: sbmrmc2017@gmail.com

No. / 2.53/50M/NPN/2024-25 Raipur, dated 03/07/2024

Notice

To

M/s Hill Brow Metallics & Construction Pvt. Ltd. | Lead Member of JV) and Environ Organic Works and Suppliers (Second Partner of IV)
Near Treasure Island Mall
Opposite Agriculture College
Jora Raipur (C.G.) 492012

Subject:- Regarding proportional progress in the remediation work of the old dump site at Sarona.

Reference:- 01 Contract dated 22.06.2023 and work order No. 1306/SBM/NPN/ 2023-24 dated 22-06-2023.
02. This office's letter No. 1565/SBM/NP/2023-24 dated 12-09-2023.
03. This office's letter No. 1636/5BM/NP/2023-24 dated 12-10-2023.
04. This office's letter No. 1715/SBM/NP/2023-24 dated 28-11-2023.
05. This office's letter No. 1866/SBM/NP/2023-24 dated 07-02-2024.
06. This office's letter No. 1955/58M/NP/2023-24 dated 26-03-2024.
07. Order Copy of National Green Tribunal Principal Bench, New Delhi Original Application No. 606/2018 date of hearing 31.03.3023.
08. IRA Office letter No. 04/SBM/NP/2023-24 dated 03.04.2024
09. This office letter No. 25/50M/NP/2023-24 dated 10.04.2024.
10. This office letter No. 11 This office letter No. 50/SBM/NP/2023-24 dated 22.04.2024.
11. This office letter No. 65/5BM/NP/2023-24 dated 26.04.2024
12. This office letter No. 13 This office letter No. 94/58M/NP/2023-24 dated 16.05.20241 141/SBM/N.P.N./ 2024-25 dated 29.05.2024.

-00-

Under the above subject, it is written that all the above referenced letters should be examined. For the remediation work of the old dump site located at Sarona of Municipal Corporation, Raipur, the contract mentioned in reference number 01 has been made and work order has been issued. As per the contract, the entire work is to be completed within 18 months, out of which 12 months have passed, the time period of 6 months is remaining which also includes the rainy season. Even after the passage of 12 months, the progress of the work is proportionately very low. Since this work is included in the priority work of the National Green Authority and the Government, it is mandatory to complete it within the time limit.

1006

Through the referenced letters and verbally during the site inspection, you have been repeatedly instructed to expedite the work by increasing machinery and resources and ensure that most of the work is completed on priority and at a fast pace before the monsoon. In case of not making proper efforts to complete the work within the time limit, penalty will be imposed as per clause 7.2.1 of the contract as well as cancellation of contract as per clause 7.23 was also mentioned in the letters. Even after that, you neither increased additional machinery and resources in the work nor presented a detailed action plan to complete the work within the time limit. On the contrary, out of the 2 power screens working at the site, 1 power screen was shifted from the site to another place without any prior information to this office. Why not hold you responsible for your above act and take action for contract cancellation as per clause number 22.1 II of the contract.

Therefore, as per the above, you should present your side in writing before the undersigned within 03 days. In case the answer is not satisfactory, you will be responsible for taking action as per rules.

Commissioner
Municipal Corporation,
Raipur(CG)

No. 254/SBM/NPANI/2024-25 Raipur, dated 03/07/2024

Copy-

1. Additional Commissioner, Municipal Corporation, Raipur for information.
2. Executive Engineer (SBM) Municipal Corporation, Raipur for information.
3. M/s Tide Technocrat Pvt. Ltd. Vibhasa Solution (IV) for information for necessary action.

Municipal Corporation
Raipur (CG)

1007

Office, Municipal Corporation, Raipur Municipal Corporation Headquarters, Near Gandhi Gaiwan, Raipur (CG) Phone.No.- 0771-2535780, 90, Fax: 0771-2227395: E-mail:- sbmrmc2017@amall.com

No./373/SBM//2024-20 Radhapur, dated 22/08/2024

To, M/s Hill Brow Metallics & Construction Pvt. Ltd. (Lead Member of JV) and
Environ Organle Works and Suppliers (Second Partner of JV) Noar Treasure Island Mali Opposite Agriculture College Jors Raipur (C.G.) 492012

Subject Regarding the bill presented for the remediation work of old sump site located
at Sarona.

Reference 01. Contract dated 22.00.2023 and work order number 1306/58M/N.P.N./ 2023-24 dated 22-06-2023 |
02. Your letter No. HBMCPL/RMC-SARONA/24-25/02 dated 30.05.2024.
03. This office's letter / 174/5BM/GPANI/2024-25 Raipur dated 10.00.20241
04. Your letter No. HBMCPL/RMC-SARONA/24-06/02 dated 18.08.20241
05. This office's letter /221/SBM/MPANI/2024-25 Raipur dated 24.06.2024 .
06. This office's letter A/300/56M/GPANI/2024-25 Raipur dated 22.07.2024.
07. Your letter number HBMCPL/RMC-SARONA/24-07/02 dated 11.07.20241

It is written under the above subject that the remediation work of the old dump site at Sarona of Municipal Corporation, Raipur is being done by you in accordance with the contract dated 22.06.2023 and work order number 1305/50M/N.P.N./ 2023-24 dated 22-06-2023. The bill submitted by you regarding the work and the accompanying documents related to it were examined by the Project Monitoring Consultant (Independent Engineer) and the Department. After examination, the following discrepancies were found

- Clause No. 6 (II) of the contract "The survey report shall be submitted along with eachrunning bill. The survey shall be done at the completion of each milestone of physical progress of land reclamation at the site. Total station survey shall be certified by the engineer in charge" According to the work completed i.e. as per the contract, the survey report will be submitted mentioning the area of the plot vacated after removing the garbage after complete treatment. Whereas in the survey report submitted by you, the report of probability has been shown.

- Clause No. 6 (xvi) of the contract "Pocking, storing, stacking, selling, diverting for recycling, marketing and recycling of all Useful Material within thirty days of segregation at the cost of the Contractor, without accumulation in the storage facility at the project

1008

As per "site beyond thirty days", all useful material has to be recycled and the site has to be cleared within 30 days of processing. However, a large quantity of RDA has not been removed from the milestone 1 area till now.

- As per clause number 7.1.1 of the contract "Payment schedule milestonewise is based on area reclaimed", there is a provision to make payment after treating and clearing the garbage from 40 percent of the total land. Whereas, as per the survey report submitted by you, even now 46432 cubic meters of garbage is yet to be processed under the first milestone area.

- Clause No. 7.1.2 (i) of the contract "Certificate from the Engineer-in-charge certifying the work done and milestone achieved" It is necessary to obtain a certificate of the work completed and the milestone achieved from the Engineer-in-charge. The quantity of treated garbage is mentioned in the certificate submitted by you. Certificate of the area of the plot vacated after treating the garbage is to be submitted.

After removing the above discrepancies, the documents bound as per the contract will be submitted within 7 days. So that further action can be taken for payment of the bill as per the description of the contract.

Additional Commissioner
Tagar Municipal Corporation,

Page No. 374/50M/NPANI/2024-25 Copy- Raipur, Date: 22/08/2024
1. Commissioner, Municipal Corporation Raipur for information.
2. Executive Engineer (SBM), Municipal Corporation, Raipur for information.
3. M/s Tide Technocrat Pvt. Ti- Vibhasa Solution (IV) for information for necessary action.

Additional Commissioner Municipal Corporation, Vichaypur (CG)

1009

Office, Municipal Corporation, Rajnandgaon (CG)

Comm. 734 Lok-11/2024-25 **Date 17/09/2024**

To.

Director,
Rajnandgaon
Urban Administration and Development Indravati Bhawan, Atal Nagar Naya Raipur

Subject- Regarding the report of the joint team inspection dated 01/04/2024 of Hon'ble NGT.

-000-

It is written that the report of the joint team inspection dated 01/04/2024 of Hon'ble NGT regarding the disposal of legacy waste in Municipal Corporation, Rajnandgaon is as follows:-

*** Administrative approval of Rs 106.02 lakh has been received for disposal of legacy waste in Navagaon Trenching Ground in Municipal Corporation, Rajnandgaon.**

*** Tender has been invited on 20/07/2023.**

*** M/s GG Vastech Pvt. Ltd. After receiving the lowest rate of Raipur, order number 888 dated 25.09.2023 was issued for 28506 cubic meters of legacy waste amounting to Rs. 82,10,000.00.**

*** Separate notices dated 04.01.2024, second dated 29.01.2024, third notice dated 04.04.2024 and final notice dated 07.05.2024 have been issued to complete the work within the time limit.**

Till date, 76 percent of the work i.e. 20144 cubic meters has been completed.

*** At present, the work has been stopped due to which a final notice has been issued for completion of the work on 06.09.2024. By sending a letter dated 07/09/2004, it was mentioned that the work was stopped due to excessive rainfall and consent was given to complete the work by 30 November 2024.**

Municipal
Corporation, Rajnandgaon

1010

कार्यालय ,नगर पालिक निगम, राजनांदगांव (छ0ग0)

कमांक 1430 / लोक –11 / 2023–24 राजनांदगांव दिनांक 04 / 01 / 2024

प्रति,

मे.जी.जी. वास्टेक प्रा.लि.
रायपुर (छ0ग0)

विषयः– नवागांव ट्रेचिग ग्राउण्ड में लिगेसी वेस्ट के कार्य के संबंध मे।।

संदर्भः– आपका पत्र कमांक 868 / लोक–11 / 2023–24 राजनांदगांव 25 / 09 / 2023

–000–

लेख है कि नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्ट निपटान कार्य हेतु राशि रू. 82.10 लाख का संदर्भित कार्यादेश प्रदत्त किया गया है। संदर्भित कार्यादेश अनुसार उक्त कार्य 04 माह की अवधि पूर्ण किया जाना है। निरीक्षण के दौरान यह पाया गया कि कार्य की प्रगति अत्यंत न्यून है, इस संबंध में कार्य की प्रगति बढ़ाये जाने हेतु आपको बार–बार दूरभाष पर तथा समक्ष में उपअस्थित होकर निर्देशित किया गया है। किन्तु कार्य की प्रगति में कोई वृद्धि नही हुई है।

अतः आपको निर्देशित किया जाता है कि कार्य को निर्धारित समयावधि में पूर्ण करें। अन्यथा अनुबंध एवं निविदा नियम शर्तो के अनुसार कार्यवाही की जावेगी। जिसके लिए आप स्वंय जिम्मेदार होगे।

कार्यपालने अभियंता
नगर पालिक निगम, राजनांदगांव

पृ.कमांक 1431 / लोक –11 / 2023–24 राजनांदगांव दिनांक 04/01/2024

प्रतिलिपिः–

1.आयुक्त,नगर पालिक निगम,राजनांदगांव को सादर सूचनार्थ।
3.सहायक अभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4.उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

कार्यपालने अभियंता
नगर पालिक निगम, राजनांदगांव

Scanned with OKEN Scanner

1011

कार्यालय ,नगर पालिक निगम, राजनांदगांव (छ0ग0)

कमांक 1581 / लोक –11 / 2023–24 राजनांदगांव दिनांक 29/01/2024

प्रति,

मे.सी.जी. वास्टेक प्रा.लि.
रायपुर (छ0ग0)

विषयः– नवागांव ट्रेचिग ग्राउण्ड में लिगेसी वेस्ट के कार्य के संबंध मे।

संदर्भः– 1.कार्यादेश कमांक 868 / लोक–11 / 2023–24 राजनांदगांव 25 / 09 / 2023
2.पत्र कमांक 1430 / लोक–11 / 2023–24 राजनांदगांव दिनांक 04.01.2024

–000–

लेख है कि नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्ट निपटान कार्य हेतु राशि रू. 82.10 लाख का संदर्भित कार्यादेश प्रदत्त किया गया है। संदर्भित कार्यादेश अनुसार उक्त कार्य 04 माह की अवधि पूर्ण किया जाना है। कार्य की प्रगति बढ़ाये जाने हेतु संदर्भित पत्र के माध्यम से नोटिस दिया गया था। निरीक्षण के दौरान यह पाया गया कि कार्य की प्रगति अत्यंत न्यून है,इस संबंध में कार्य की प्रगति बढ़ाये जाने हेतु आपको बार–बार दूरभाष पर तथा समक्ष में उपअस्थित होकर निर्देशित किया गया है। किन्तु कार्य की प्रगति में कोई वृद्धि नही हुई है।

अतः आपको निर्देशित किया जाता है कि कार्य को निर्धारित समयावधि में पूर्ण करें। अन्यथा अनुबंध एवं निविदा नियम शर्तो के अनुसार कार्यवाही की जावेगी। जिसके लिए आप स्वंय जिम्मेदार होगे।

कार्यपालन अभियंता
नगर पालिक निगम, राजनांदगांव

पृ.कमांक 1582 / लोक –11 / 2023–24 राजनांदगांव दिनांक 29/01/2024

प्रतिलिपिः–
1.आयुक्त,नगर पालिक निगम,राजनांदगांव को सादर सूचनार्थ।
2.सहायक अभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
3.उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

कार्यपालन अभियंता
नगर पालिक निगम, राजनांदगांव

Scanned with OKEN Scanner

1012

कार्यालय ,नगर पालिक निगम, राजनांदगांव (छ0ग0)

//तृतीय नोंटिस//

कमांक 04 / लोक –11/2023–24 राजनांदगांव दिनांक 04/04/2024

प्रति,

मे.जी.जी. वास्टेक प्रा.लि.
रायपुर (छ0ग0)

विषयः– नवागांव ट्रेचिग ग्राउण्ड में लिगेसी वेस्ट के कार्य के संबंध मे।।

संदर्भः– 1.नोटिस कमांक 1430/लोक–11/2023–24 राजनांदगांव दिनांक 04.01.2024
2..नोटिस कमांक 1581/लोक–11/2023–24 राजनांदगांव दिनांक 19.01.2024

–000–

लेख है कि नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्ट निपटान कार्य हेतु राशि रू.82.10लाख का संदर्भित कार्यादेश प्रदत्त किया गया है। संदर्भित कार्यादेश अनुसार उक्त कार्य 04 माह की अवधि पूर्ण किया जाना था। उक्त कार्य को शीघ्र कार्य पूर्ण किये जाने हेतु संदर्भित नोटिस दिया गया था। किन्तु वर्तमान तक कार्य पूर्ण नही किया गया है । इस संबंध में आपको बार–बार मौखिक निर्देश दिये गये है। किन्तु कार्य को पूर्ण किये जाने में आपके द्वारा कोई रूचि नही दिखाई एवं जानकारी दी गई की **Trammel Machine** एक सप्ताह के भीतर आने के बाद कार्य शीघ्र पूर्ण किया जावेगा। किन्तु वर्तमान तक मशीन नही आयी ,न ही कार्य में कोई प्रगति आया है। कार्य में विलंब होने के कारण आर.एफ.पी में दर्शित 7.3 **Penalty for Non-Compliance** के अतर्गत देयक भुगतान से कटौती की जावेगी ।

अतः आपको निर्देशित किया जाता है कि उक्त कार्य को 30 अप्रैल 2024 तक पूर्ण करें। समयावधि में कार्य पूर्ण नही किये जाने की स्थिति में अनुबंध एवं आर.एफ.पी. में दर्शित नियमों के अनुसार कार्य को निरस्त करने की कार्यवाही की जावेगी। जिसके लिए आप स्वंय जिम्मेदार होगे।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

पृ.कमांक 05 / लोक –11/2023–24 राजनांदगांव दिनांक 04/04/2024

प्रतिलिपिः–

1.कार्यपालन अभियंता नगर पालिक निगम,राजनांदगांव को सादर सूचनार्थ।
3.सहायक अभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4.उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

Scanned with OKEN Scanner

1013

कार्यालय ,नगर पालिक निगम, राजनांदगांव (छ0ग0)

//अंतिम नोंटिस//

कमांक 62 / लोक –11/2023–24 राजनांदगांव दिनांक 07/05/2024

प्रति,

मे.जी.जी. वास्टेक प्रा.लि.
रायपुर (छ0ग0)

विषयः– नवागांव ट्रेचिग ग्राउण्ड में लिगेसी वेस्ट के कार्य के संबंध मे।।

संदर्भः– 1.नोटिस कमांक 1430/लोक–11/2023–24 राजनांदगांव दिनांक 04.01.2024
2..नोटिस कमांक 1581/लोक–11/2023–24 राजनांदगांव दिनांक 29.01.2024
3.नोटिस कमांक 04/लोक–11/2023 –24 राजनांदगांव दिनांक 04.04.2024

–000–

लेख है कि नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्ट निपटान कार्य हेतु राशि रू.82.10लाख का संदर्भित कार्यादेश प्रदत्त किया गया है। संदर्भित कार्यादेश अनुसार उक्त कार्य 04 माह की अवधि में पूर्ण किया जाना था। उक्त कार्य को आपको 30 अप्रैल 2024 तक पूर्ण किये जाने हेतु संदर्भित नोटिस 03 प्रदत्त किया गया था। किन्तु आपके द्वारा वर्तमान तक कार्य को पूर्ण नही किया गया है, न ही आपके द्वारा कार्य को पूर्ण किये जाने में कोई रूचि नही ली जा रही है ,जो कि कार्य के प्रति लापरवाही को स्पष्ट दर्शाता है।

उक्त कार्य शासन की महत्वकांक्षी योजना के अंतर्गत है तथा इस संबंध में एन.जी.टी. के माध्यम से पूर्ण किये जाने हेतु बार–बार निर्देश प्राप्त हो रहा है। कार्य को समय–सीमा में पूर्ण नही किये जाने के कारण अनुबंध को निरस्त करते हुये काली सूची में दर्ज करने की कार्यवाही की जावेगी ।जिसके लिए आप स्वंय जिम्मेदार होगे।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

पृ.कमांक 63 / लोक –11/2023–24 राजनांदगांव दिनांक 07/05/2024

प्रतिलिपिः–

1.कार्यपालन अभियंता नगर पालिक निगम,राजनांदगांव को सादर सूचनार्थ।
3.सहायक अभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4.उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

Scanned with OKEN Scanner

1014

कार्यालय ,नगर पालिक निगम, राजनांदगांव (छ0ग0)

//अंतिम नोंटिस//

कमांक 676 / लोक –11 / 2024–25 राजनांदगांव दिनांक 05 /09 /2024

प्रति,

मे.जी.जी. वास्टेक प्रा.लि.
रायपुर (छ0ग0)

विषयः– नवागांव ट्रेचिग ग्राउण्ड में लिगेसी वेस्ट के कार्य के संबंध मे।।

संदर्भः–
1.कार्यादेश कमांक 868 /लोक–11 / 2023–24 राजनांदगावं दिनांक 25.09.2023
2.नोटिस कमांक 1430 / लोक–11 / 2023–24 राजनांदगांव दिनांक 04.01.2024
3 नोटिस कमांक 1581 / लोक–11 / 2023–24 राजनांदगांव दिनांक 19.01.2024
4. नोटिस कमांक 04 /लोक–11 / 2023–24 राजनांदगांव दिनांक 04.04.2024
5. नोटिस कमांक 62 /लोक–11 / 2023–24 राजनांदगांव दिनांक 07.05.2024

–000–

लेख है कि नवागांव ट्रेचिंग ग्राउण्ड में लिगेसी वेस्ट निपटान कार्य हेतु राशि रू.82.10लाख क ा संदर्भित कार्यादेश अनुसार लगभग 75 प्रतिशत पूर्ण किया गया है।किन्तु वर्तमान में आपके द्वारा लिगेसी वेस्ट निपटान कार्य बंद किया गया है, जो कि अत्यंत खेद का विषय है।

माननीय एन.जी.टी. के निरीक्षण दिनांक 01 / 04 / 2024 में लिगेसी वेस्ट का निपटान (रिमियेडशन)वैज्ञानिक पद्धति तथा अच्छे ढंग से नही किये जाने के कारण नाराजगी तथा लिगेसी वेस्ट का निपटान समय–सीमा में नही होने के कारण पेनाल्टी अधिरोपित करने की कार्यवाही किये जाने का उल्लेख है।

अतः आपको अंतिम बार निर्देशित किया जाता है कि लिगेसी वेस्ट निपटान (वैज्ञानिक पद्धति) तत्काल प्रारंभ कर 15 दिनो के अंदर शेष कार्य को पूर्ण करें ,दी गई समय–सीमा में कार्य पूर्ण नही किये जाने पर अनुबंध एवं आर.एफ.पी. में दर्शित नियमों के अनुसार कार्य को निरस्त करने तथा काली सूची में दर्ज करने की कार्यवाही जावेगी। जिसके लिए आप स्वंय जिम्मेदार होगें।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

पृ.कमांक 677 लोक –11 / 2024–25 राजनांदगांव दिनांक 05/09 /2024

प्रतिलिपिः–

1.कार्यपालन अभियंता नगर पालिक निगम,राजनांदगांव को सादर सूचनार्थ।
3.सहायक अभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।
4.उपअभियंता,नगर पालिक निगम,राजनांदगांव को सूचनार्थ।

आयुक्त,
नगर पालिक निगम, राजनांदगांव

Scanned with OKEN Scanner

1015

Wastech

Letter No.: GGW-MCRJ/SWM/09/2024-25/01 **Date: 07 /09/2024**

To,
The Commissioner
Rajnandgaon Municipal Corporation
Rajnandgaon, Chhattisgarh

Ref: 1. System Tender No. 1418075, LOI No. 962/MCRJ/SWM/2023-24 Rajnandgaon, Dt.06/09/2023, Work order no.-868/LOK-11/2023-24 Dt. 25/09/2023,

Letter no: 696/LOK-11/2024-25 RAJNANDGAON Dated 05.09.2024

Sub- Regarding Bio-minninig work at Nawagaon dumpsite, Rajnandgaon

Dear Sir,

With reference to your **Letter no: 696/LOK-11/2024-25 RAJNANDGAON Dated 05.09.2024**, we would like to inform you that we have completed 75% of the waste processing work as per the aforementioned work order. According to the RFP, the total volume of the waste to be processed is 26506 cub mt .

However, we have been compelled to halt the work due to intermittent rain fall. We assure you that

the remaining 25% of the work will be completed on or before 30th of November, 2024.

We look forward to your kind cooperation and consideration. We assure you of our best services.

Regards,

For GG Wastech Private Limited

GG WASTECH PVT. LTD. RAIPUR (C.G.)

(Authorised Signatory)

GG Wastech Pvt Ltd
Beside Swami Narayan Mandir,
Timber Market Road, Devendra Nagar,
Raipur (C.G.)
9981421000
lokesh@wastechindia.com

1016 **TRUE TRANSLATED COPY**

Office, Municipal Corporation, Rajnandgaon (CG)

No. 14.30/Lok-11/2023-24 Rajnandgaon dated 04/02/2023

per,

M.M.G. Vastec Pvt. Ltd.

Raipur (CG)

Subject:-Regarding the work of legacy waste in Navagaon trenching ground.

Reference:- Your letter No. 868/Lok-11/2023-24 Rajnandgaon 25/09/2023

It is written that for legacy waste disposal work at Navagaon Trenching Ground, a work order of Rs. 82.10 lakh has been given. According to the work order, the said work is to be completed within a period of 4 months. During inspection, it was found that the progress of the work is very low. In this regard, you have been repeatedly instructed over the phone and in person to increase the progress of the work. But there has been no increase in the progress of the work.

Therefore, you are directed to complete the work within the stipulated time period. Otherwise, action will be taken as per the contract and tender rules and conditions. For which you yourself will be responsible.

executive engineer
Municipal Corporation,
Rajnandgaon Rajnandgaon
Date 04/01/202

P.No. 1431 / Lok-11/2023-24

Copy:-

1. For respectful information to the Commissioner, Municipal Corporation, Rajnandgaon.

3 Assistant Engineer, Municipal Corporation, Rajnandgaon for information.

4. For information to Deputy Engineer, Municipal Corporation, Rajnandgaon.

executive engineer

Municipal Corporation, Rajnandgaon

1017

Office, Municipal Corporation, Rajnandgaon (CG)

No. 1581/Lok-11/2023-24, Rajnandgaon dated 29/01/2024

Copy

M/s C.G. Vastech Pvt. Ltd
Raipur (CG)

Subject:- Regarding the work of legacy waste in Navagaon Trenching Ground.

Reference:1. Work order number 868/Lok-11/2023-24 Rajnandgaon 25/09/2023

2. Letter number 1430/Lok-11/2023-24 Rajnandgaon dated 04.01.2024

It is written that for legacy waste disposal work at Navagaon Trenching Ground, the referenced work order of Rs. 82.10 lakh has been given. According to the referenced work order, the said work is to be completed within a period of 04 months. A notice was given through the referenced letter to increase the progress of the work. During inspection, it was found that the progress of the work is very low, in this regard, you have been repeatedly instructed over the phone and in person to increase the progress of the work. But there has been no increase in the progress of the work.

Therefore, you are directed to complete the work within the stipulated time period. Otherwise, action will be taken as per the contract and tender rules and conditions. For which you yourself will be responsible.

Page No. 1582/ Lok-11/2023-24

Copy:-

executive engineer
Municipal Corporation
, Rajnandgaon Rajnandgaon
Date 29/01/2024

1. For respectful information to the Commissioner, Municipal Corporation, Rajnandgaon.

2. For information to Assistant Engineer, Municipal Corporation, Rajnandgaon.

3. For information to Deputy Engineer, Municipal Corporation, Rajnandgaon.

executive engineer

Municipal Corporation, Rajnandgaon

1019

Office, Municipal Corporation, Rajnandgaon (CG)

Number 04 /Lok-11/2023-24 Rajnandgaon dated 04/04/2024

Per,

M/s GG Vastech Pvt. Ltd. Raipur (CG)

Subject:- Regarding the work of legacy waste in Navagaon Trenching Ground.

Reference:- 1. Notice No. 1430/Lok-11/2023-24 Rajnandgaon dated 04.01.2024

2.. Notice No. 1581/Lok-11/2023-24 Rajnandgaon dated 19.01.2024

It is written that referenced work order of Rs.82.10 lakh has been given for legacy waste disposal work at Navagaon Trenching Ground. According to referenced work order, the said work was to be completed within 04 months. Referenced notice was given to complete the said work soon. But till date the work has not been completed. In this regard, you have been repeatedly given verbal instructions. But you did not show any interest in completing the work and informed that the work will be completed soon after the Trammel Machine arrives within a week. But till date the machine has not arrived nor has there been any progress in the work. Due to delay in work, there has been a delay in the RFP.

Deduction will be made from the bill payment under Penalty for Non-Compliance shown 7.3. Therefore, you are directed to complete the said work by 30 April 2024. In case the work is not completed within the time limit, action will be taken to cancel the work as per the rules shown in the contract and RFP. For which you yourself will be responsible.

Copy:- Municipal Corporation,
Rajnandgaon Rajnandgaon

dated 04/04/2024

1020

1. For respectful information to the Executive Engineer Municipal Corporation, Rajnandgaon.
3. For information to Assistant Engineer, Municipal Corporation, Rajnandgaon.
4. For information to Deputy Engineer, Municipal Corporation, Rajnandgaon.

Commissioner,
Municipal Corporation, Rajnandgaon

Office, Municipal Corporation, Rajnandgaon (CG)
//Final Notice//

No. 6.7%/ Lok-11/2024-25 Rajnandgaon dated 05 109 /2024

Per.
M/s GG Vastech Pvt.Ltd
Raipur (CG)

Subject:- Regarding the work of legacy waste in Navagaon trenching ground.

Reference:-

1. Work order number 868/Lok-11/2023-24 Rajnandgaon dated 25.09.2023
2. Notice number 1430/Lok-11/2023-24 Rajnandgaon dated 04.01.2024
3 Notice No. 1581/Lok-11/2023-24 Rajnandgaon dated 19.01.2024
4. Notice No. 04/Lok-11/2023-24 Rajnandgaon dated 04.04.2024 5. Notice No. 62/Lok-11/2023-24 Rajnandgaon dated 07.05.2024

It is written that about 75% of the legacy waste disposal work at Navagaon Trenching Ground has been completed as per the referenced work order amounting to Rs. 82.10 lakh. But at present, the legacy waste disposal work has been stopped by you, which is a matter of great regret.

Hon'ble NGT's inspection dated 01/04/2024 mentions displeasure due to non-disposal of legacy waste scientifically and properly and action to impose penalty due to non-disposal of legacy waste within the time limit.

Therefore, you are directed for the last time to immediately start legacy waste disposal (scientific method) and complete the remaining work within 15 days. If the work is not completed within the given time limit, then action will be taken to cancel the work and blacklist it as per the rules mentioned in the contract and RFP. For which you yourself will be responsible.

Commissioner,

Page No.... Lok-11/2024-25 Copy to:-

Qamar Palik Nigam,
Rajnandgaon Rajnandgaon
Dated 05/09/2024

1. For respectful information to the Executive Engineer Municipal Corporation, Rajnandgaon.

3. For information to Assistant Engineer, Municipal Corporation, Rajnandgaon.
4. For information to Deputy Engineer, Municipal Corporation, Rajnandgaon.

Commissioner,
(If Municipal Corporation, Rajnandgaon

1023

REGIONAL OFFICE
C.G. Environment Conservation Board
New Office Building, Ring Road No. 02, Tatibandh, Raipur (C.G.)

No. 3573 /RO/TS/CECB/2024 Raipur, Dated: 11/09/2024

To,

Municipal Corporation, Raipur,
Near Gandhi Maidan, Raipur,
Tehsil & District-Raipur (C.G.)

Sub: Grant of Consent of the Board under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: Your on-line application no. 16017844, dated 21.06.2024 and subsequent correspondence ending dated 05.09.2024.

With reference to your above application, consent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 are hereby granted for a period of twelve months from the date of issue of this consent letter, subject to the fulfillment of the terms and conditions annexed hereto as **PART 'A' & 'B'** respectively.

These consents are valid for following Facility of: -

	Facility		Capacity
1	Construction & Demolition Waste Processing Plant	➲	15 M.T./Day (Fifteen Metric Tonne Per Day)

Note :- The issuance of this consent shall not be taken as a measure of proof that the Unit has not violated any relevant environmental law at any time in the past.

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)

PART-A

1024

CONSENT LETTER

Sub: Grant of Consent to **Municipal Corporation, Raipur, Near Gandhi Maidan, Raipur, Tehsil & District-Raipur (C.G.)** for the discharge of effluent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Your on-line application no. 16017844, dated 21.06.2024 and subsequent correspondence ending dated 05.09.2024.

1 With reference to the above application for consent to discharge effluent into the natural water courses under the Water (Prevention & Control of Pollution) Act, 1974, here-in-after referred to as the **Municipal Corporation, Raipur, Near Gandhi Maidan, Raipur, Tehsil & District-Raipur (C.G.)** is authorized by the State Board to discharge treated waste water into the local stream/river/well in accordance with the general and special conditions as mentioned in the Annexure.

2 This consent shall be valid for one year only from **the date of issue of this consent letter**.

These consents are valid for following Facility of: **-**

	Facility		Capacity
1	Construction & Demolition Waste Processing Plant	➲	15 M.T./Day (Fifteen Metric Tonne Per Day)

Note :- The issuance of this consent shall not be taken as a measure of proof that the industry has not violated any relevant environmental law at any time in the past.

For & on behalf of C.G. Environment Conservation Board

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)

Enclosure: Annexure.

1025

ANNEXURE

Location of Facility :- **Kh.No. – 113/1 & 117, Total Area – 4.339 hectare at Hirapur-Jarway, Raipur (C.G.)**

Vide consent No. 7179 /RO/ Raipur / NP/ TS /CECB/2024, Dt. 11.09.2024

A. GENERAL CONDITIONS: -

1. All discharges authorized shall be consistent with terms and conditions of this Consent facility expansions, production, increases or process Modifications which result in new or increased discharges of pollutants must be reported by submission of a new Consent, application or if such new, or increased discharge does not violate the effluent limitations specified in the Consent, by submission to the Board details of such new or increased discharges of pollutants in which case the consent may be modified to specify effluent limitations for any pollutants not identified and limited here in the discharge of any pollutant more frequently than or at a level in excess of that identified and authorized by the Consent shall constitute a violation of the terms and conditions of the Consent.

2. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following: -

   (a) Violation of any terms and conditions of this Consent.

   (b) Obtaining this Consent by misrepresentation of failure to disclose fully al relevant facts.

   (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

3. Not withstanding para (2) above, if a toxic effluent standard or prohibition (including any schedule of compliance specified in such effluent standard or prohibition) is established for a toxic pollutant which is present in the discharge authorized here in and such standard or prohibition is more stringent than any limitation upon such pollutant in this Consent the Consent shall be revised or modified in accordance with the toxic effluent standard or prohibition that the Board may consider and the applicant shall be so notified.

4. The applicant shall allow the staff of Chhattisgarh Environment Conservation Board and/or their authorized representative, upon the Presentation or credentials:

   (a) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   (b) To have access to and copy at reasonable times any records required to be kept under the terms and conditions of this Consent.

(c) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or

(d) To sample at reasonable times any discharge or pollutants.

5. The Application shall at all times maintain in goods working order and operate as efficiently as possible all treatment or control facilities of system installed or used by him to achieve compliance with the terms and conditions of this Consent.

6. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorized any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

7. The Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any watercourse.

8. The specific effluent limitations and other pollution controls applicable to the discharge permitted here in are set forth below specific conditions. Also sets forth below are self-monitoring and reporting requirements. Unless otherwise specified, the applicant shall submit duplicate original copies of all reports to the Chhattisgarh Environment Conservation Board. Expect for date determined to be confidential all such reports shall be available for public inspection at the office of the Chhattisgarh Environment Conservation Board. Knowingly making any false statement on any such report may result in the imposition of criminal penalties as provide for in section 42 of the Act.

B. SPECIAL CONDITIONS: -

1. Initial Effluent limitation during the period beginning on the effective date of this consent and lasting until One Calendar Year discharge from outfalls shall be limited and monitored by the applicant as specified below: -

(a) The following shall be limited by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample✝
		Mg/l	Kg/Day	Mg/l	Kg/Day		

* Daily/Weekly/Monthly/Tri-monthly.

✝ Grab/24 Hours Composite

In Addition to above discharge shall be limited and monitored as specified below:

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample✝
		Mg/l	Kg/Day	Mg/l	Kg/Day		

* Daily/Weekly/Monthly/Tri-monthly.

✝ Grab/24 Hours Composite

For the purpose of this sub-section, the daily average discharge is the total discharge by weight during the calendar month divided by he number of days in month the production or commercial facility was operating for the purpose of the sub-section the daily maximum discharge means the total discharge by weight during any calendar day.

(b) The PH shall not be less than 5.5 or greater than 9.0

2. Final effluent Limitation: - During the period beginning from the date of issue of this consent and lasting until the date of expiration of this Consent, discharge from the outfalls shall be limited and monitored by the applicant as specified below:-

(a) The following shall be limited and monitored by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample✝
		Mg/I	Kg/Day	Mg/I	Kg/Day		
1	B.O.D.	--	--	20	0.015	Monthly	24 hours Composite
2	C.O.D.	--	--	250	0.125		
3	S.S.	--	--	50	0.050		
	pH 5.5 to 9.0 Flow : 0.5 m^3/day					Daily	Grab

* Daily/Weekly/Monthly/Tri-monthly.

✝ Grab/24 Hours Composite

Additionally, outfalls shall be monitored as follows:

(i) Flow, Temperature and Total solids: One per Month

(ii) Grab Simples Maximum discharge temperature above upstream receiving water shall be in accordance with the standard of ISI at 40^0 C.

(iii) Uniform as per ISI at 40^0 C.

The temperature shall be monitored once per month on each outfall. For the purpose of the sub-section the daily average is the total discharge by

weight during calendar month divided by the number of days in month that the production or commercial facility was operating for the purpose

of this sub-section, the daily maximum discharge means the total discharge by weight during any calendar day.

1028

(b) The pH shall not be less than 5.5 or greater than 9.0 for outfalls. The samples are taken as monthly, grab samples.

3. Schedule of Compliance for effluent Limitation: - The applicant shall achieve compliance with the effluent limitation: specified above for discharge from outfalls in accordance with the following schedule:

(i)	Report of Progress	:	Monthly
(ii)	Completion of final plans by	:	
(iii)	Award of contract of other commitment of financing	:	
(iv)	Commencement of construction by	:	
(v)	Report of construction progress	:	
(vi)	Completion of construction by	:	
(vii)	Attainment of operational level by	:	

Please see on page No. 11, 13

(a) The applicant shall summit to the Consent issuing Authority the required report of progress or where a specific action is required in (a) above to be taken by a certain date a written notice of compliance or non-compliance with each of the above scheduled dates, post marked not later than 14 days following each elapsed date. Each notice of compliance shall include the following: -

(1) A short description of the non-compliance.

(2) A description of any action taken or proposed by the applicant to comply with the elapsed scheduled requirement without further delay.

(3) An estimate of any factors which tend to explain or mitigate the non-compliance, and

(4) An estimate of the date, the applicant will comply with the elapsed scheduled requirement and assessment of the possibility that the applicant will meet the next scheduled requirement time.

4. Compilation of monitoring Date

(a) Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

(b) Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to the meet monitoring requirements specified above shall conform to such guidelines. Unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and here it is not specified the guidelines as per standard methods for the examination of Water & Waste Waters 13th Edition of the American Public Health Association, New York U.S.A. shall be used.

(c) The applicant shall take samples and measurement to meet the monthly requirements specified above at the location indicated below:

POINT OF SAMPLING

(i) Outfalls of waste.
(ii) 100 meters from point to confluence, down stream to river or lake.

5. Recording of Monitoring activities and Results:

(a) The applicant shall make and maintain records of all information resulting from monitoring activities by this Consent.

(b) The applicant shall record for each measurement of sample take pursuant to the requirements of this Consent that following information:

(1) The date exact place and time of sampling
(2) The dates on which analysis were performed.
(3) Who performed the analysis.
(4) The analytical techniques of methods use and
(5) The result of all required analysis.

(c) If applicant monitors any pollutant more frequently as is required as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports, which may be prescribed by the Board, such increased frequency shall be indicated on the Discharge Monitoring Report from.

(d) The applicant shall retain for a minimum of 3 years all records of monitoring activities and result including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period or retention shall be extant during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by the Central or State Board.

6. Reporting of Monitoring Results:

(a) Monitoring information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring Report form duly filled in and signed, to the Board's office at the following address: **Chhattisgarh Environment Conservation Board, New Office Building, Ring Road No. -02, Tatibandh, Raipur (C.G.).**

(b) Each submitted Discharge Monitoring Report shall be signed as follows:

(i) If submitted by Corporation by a Principal Executive Officer of at least the level of VicePresident or his duly authorized representative, if such representative is responsible for the overall

operation of the facility from which the discharge described in the discharge Monitoring Report originates,

(ii) If submitted by a partnership by a general partner.

(iii) If submitted by a sole proprietor, the proprietor,

(iv) If submitted by a Municipal, State or Central Government or other public enterprises, by a Principal Executive Officer, ranking elected official commanding officer, or other duly authorized employee.

(c) All information submitted on the Discharge Monitoring From shall be based upon measurements and sampling carried out during the three previous calendar months. The first Discharge Monitoring Report hall be submitted for a period ending 60 days from issuance. Thereafter reporting period shall end on the last date of each month. The applicant shall submit a Discharge Monitoring Report post marked no later than 28th day of the month following each completed reporting period.

7. Limitation of Discharge of Oil Hazardous Substance in harmful quantities: The applicant shall not discharge oil in quantities defined as harmful in regulations. In addition the applicant shall not discharge hazardous substance into natural watercourse in quantities defined as harmful in regulations promulgated by the Board. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

8. Limitation of visible Floating Solids and Foam: During the period beginning date of issuance and lasting until the date of expiration of this Consent the applicant shall not discharge floating solids or visible foam.

9. Disposal of Collected Solids:

(a) Intake Water Treatment: Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment of intake or supply waters period to use by the applicant shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, shall fish or other animals collected or trapped as a result of intake water screening or treatment may be returned to water shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water,

(b) Waste water Treatment, Solids sludge, filter, backwash of other pollutant removed from or resulting from treatment or control of waste wasters shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water.

10. Non-compliance with Effluent Limitations:

1031

(A) If for any reason the applicant does not comply with or will be unable to comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephone No. 2972597 and provide the Consent issuing Authority with the following information in writing within 5 days of such notification:

(a) Cause of non-compliance

(b) A description of the non-complying discharge including its impact upon the receiving water.

(c) Anticipated the time condition of non-compliance is expected to continue or if such condition has been corrected, the duration of non-compliance.

(d) Steps taken by the applicant to reduce and eliminate the non-complying discharge and;

(e) Steps to be taken by the applicant to prevent recurrence of conditions of not compliance.

(B) The applicant shall take all responsible steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.

(C) Nothing in this Consent shall be constructed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond his control such as equipment break down electric power failure, accident or natural disaster.

Limitation of Batch Discharge.

SPECIAL CONDITIONS

11. Provision for Electric Power Failure: The applicant shall either-

(a) No later than …… certify in writing to the consent issuing authority that applicant has installed or provided for an alternative electric power sources sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent or.

(b) No later than 30 days after the effective date of his Consent, certify in writing to the consent issuing authority that upon the reduction, loss, or failure of one or more of the primary sources of electric power to any facilities utilized by he applicant to maintain compliance with the terms and conditions of his consent, the applicant shall halt, reduce or otherwise Control production and/or all discharges in order to maintain compliance

with the terms conditions of this Consent.

12. Prohibition of By-pass of Treatment Facilities: The diversion or by-pass of any discharge from facility utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

    (a) Where unavoidable to prevent loss of life severe property damage, or

    (b) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

13. Spill Prevention and Containment Plan: Within 90 days of the effective date of the Consent the applicant shall prepare and submit to the consent issuing authority; a Spill Prevention; Containment and Countermeasure Plan for the facility covered by this Consent. Such plan shall include the following information and procedures relating to the prevention of spills and unauthorized discharges or oil and hazardous substances;

    (a) A description of a reporting system to be used to notify immediately persons responsible for management of a facility and appropriate State and Central authorities;

    (b) A description of equipment or facilities (including overall facility) for the prevention, containment of spills and unauthorized discharge;

    (c) A list of all oil and hazardous materials used processed or stored at the facility including the normal quantity maintained on the premises for each listed material;

    (d) A brief description of any spills or unauthorized discharge which occurred during the 36 months period preceding the effective date of this Consent and subsequent measures taken by the applicant or reduce the possibility or further spills or unauthorized discharges; and.

    (e) An implementation schedule for additional equipment or facilities which might be required for sub para (b) above but which are not yet operational.

SPECIAL CONDITIONS

Additional Conditions: -

1 Project management shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016 (As Ammended).

2 Project proponent shall comply with the Guidelines on Enviromental Management of Construction & Demolition (C & D) Wastes issued by Central Pollution Control Board (Ministry of Environment, Forests & Climate Change) in March, 2017.

3 Project management shall obtain authorization as per the provisions of Construction and Demolition Waste Management Rules, 2016 (As Ammended).

4 Project management shall maintain records of the quantity of Construction and Demolition Waste received and processed in the plant and shall submit annual report to the Board in prescribed format as per Construction and Demolition Waste Management Rules, 2016 (As Ammended).

5 Project management shall have to provide adequate facility for proper treatment of sewage and shall ensure that the quality of treated effluent meet the standards prescribed by the Board.

6 Project management shall have to provide adequate facility for proper treatment of process and domestic effluent. Project management shall ensure that the quality of treated effluent conforms to standard prescribed by the Board.

7 Project management shall take effective steps for full utilization of treated effluent for land use within the premises. The concept of “Zero discharge” shall be practiced to the maximum possible extent.

8 Regular monitoring report of the treated effluent shall be submitted to the Board i.e. once in every six months.

9 Project management shall take effective step for extensive tree plantation in and around their premises for general improvement of environmental conditions.

10 The industry shall make proper and safe arrangement for safe disposal of solid waste and sludge.

11 Project management shall adopt Rain Water Harvesting system for the conservation of ground water. In this regard industry shall submit study report after duration of at least 12 months regarding enhancement of ground water table.

12 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

13 Project management shall obtain statutory clearances/permissions from concerned central/ state government departments, boards, bodies and corporations etc.

14 Project management shall adopt good house keeping practices inside the factory

premises.

15 Any change in production capacity/process/raw material used etc. shall be intimated to the board for any enhancement of the above prior permission of the Board shall be obtained.

16 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.

This consent and the authorization to discharge shall expire on midnight on the day after **twelve months from the date of issue of this consent letter**. The applicant shall not discharge after the date of expiration. The applicant shall submit such information, forms and fees as required by the Board not later than 60 days prior to the above date of expiration.

By authority of Chhattisgarh Environment Conservation Board

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)

PART-B

1035

CONSENT LETTER

Sub: Grant of Consent to **Municipal Corporation, Raipur, Near Gandhi Maidan, Raipur, Tehsil & District-Raipur (C.G.)** under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: Your on-line application no. 16017844, dated 21.06.2024 and subsequent correspondence ending dated 05.09.2024.

3 With reference to the above application consent under the Air (Prevention & Control of Pollution) Act, 1981 to **Municipal Corporation, Raipur, Near Gandhi Maidan, Raipur, Tehsil & District-Raipur (C.G.)** is hereby granted by the State Board in accordance with the terms and conditions as mentioned below.

4 This consent shall be valid for **twelve months from the date of issue of this consent letter**.

This consent is valid for following Facility of : **-**

	Facility		Capacity
1	Construction & Demolition Waste Processing Plant	➲	15 M.T./Day (Fifteen Metric Tonne Per Day)

Note :- The issuance of this consent shall not be taken as a measure of proof that the industry has not violated any relevant environmental law at any time in the past.

Terms &Conditions: **-**

1 Project management shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016 (As Ammended).

2 Project proponent shall comply with the Guidelines on Enviromental Management of Construction & Demolition (C & D) Wastes issued by Central Pollution Control Board (Ministry of Environment, Forests & Climate Change) in March, 2017.

3 Project management shall obtain authorization as per the provisions of Construction and Demolition Waste Management Rules, 2016 (As Ammended).

4 Project management shall maintain records of the quantity of Construction and Demolition Waste received and processed in the plant and shall submit annual report to the Board in prescribed format as per Construction and Demolition Waste Management Rules, 2016.

5 Project management shall install appropriate air pollution control equipment at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternate arrangement be made.

6 Ambient air quality at boundary of plant premises shall conform to the standards prescribed by the Board.

7 Project management shall take effective step for extensive tree plantation in and

around their premises for general improvement of environmental conditions.

1036

8 Project management shall submit ambient air quality monitoring report to the Board regularly i.e. once in every six months.

9 Project management provide boundary wall of appropriate height all along the periphery of the factory premises. All the internal roads should be made pucca.

10 Project management shall obtain authorization from Board for management and handling of hazardous materials (if any) as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

11 Project management shall ensure safe and scientific disposal of solid wastes and sludge.

12 Project management shall take proper action to control the noise pollution. Project management shall install appropriate noise barriers / control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation to control the noise. DG sets shall be provided with necessary acoustic enclosures. The noise level shall not exceed the limits 75 dB (A) during the daytime and 70 dB (A) during the night time within the plant premises. Adequate measures shall be taken for control of noise levels below 85 dB (A) in the work environment.

13 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

14 Any change in capacity, process etc. shall be intimated to the Board. For any enhancement of the above prior permission of the Board shall be obtained.

15 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.

16 This consent is valid for the stated period and has to be renewed every year. Application which annual license fee in this regard shall reach the office 2 months before the expiry of this consent.

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board

Regional Officer
Regional Office, C.G. Environment Conservation Board
Raipur (C.G.)

Signature valid

Digitally Signed by :P K RABDE I

Date: 2024.09.11 18:18:08 IST

News Clippings showing awareness campaign conducted for utilization of processed C&D waste

राजधानी के वायु प्रदूषण में 38 फीसदी कंस्ट्रक्शन वेस्ट के धूल का हिस्सा

इसे रोकने बिल्डर,ठेकेदार करें सीएंडी वेस्ट रूल्स का पालन

'छत्तीसगढ़' संवाददाता

रायपुर, 7 सितंबर। स्वच्छता ही सेवा अभियान के तहत स्वच्छता जागरूकता गतिविधियां प्रारंभ हो गयी हैं। अभियान निगम क्षेत्र में दूसरी जयन्ती 2 अक्टूबर तक चलेगा। शनिवार को जरवाय हीरापुर के सीएण्डडी प्लांट में जनजागरूकता आयोजन रखा गया। जहां निर्माण कार्यों से होने वाले वायु प्रदूषण पर नियंत्रण, शहर की वायु गुणवत्ता में सुधार एवं निर्माण अपशिष्ट का प्रसंस्करण कर पुन: उपयोग में लाने

पेवर ब्लाक, कर्ब स्टोन इत्यादि तैयार किये जा रहे हैं। नगर निगम के आयोजन में सभी उपस्थित अधिकारियों एवं अभियंताओं ने विशेष लाइक के अंतर्गत जीवन में पर्यावरण अनुकूल व्यवहार करने की सामूहिक शपथ ली। पर्यावरण संरक्षण मंडल कार्यालय के विषय विशेषज्ञ वैज्ञानिक नवीन चंद्र मालवीय ने शहर में बढ़ रहे वायु प्रदूषण की जानकारी दी। उन्होंने कहा कि शहर में वायु प्रदूषण में निर्माण कार्यों में निकलने वाले सीएंडडी वेस्ट का 38 प्रतिशत का योगदान रहता है। उन्होंने कहा कि वायु गुणवत्ता में सुधार के प्रभावी उपाय किया जाना रायपुर जैसे विकासशील शहर में अत्यंत आवश्यक है, ताकि देश - विदेश के बड़े शहरों महानगरों की भांति शुद्ध वायु के लिए रायपुर शहर क्षेत्र में फैक्टरियों को भविष्य में निर्देश करने जैसी निर्देशीय स्थिति कदापि निर्मित न हो।

उन्होंने शहर की वायु शुद्ध रखने भारत सरकार द्वारा जारी सीएण्ड डी वेस्ट मैनेजमेंट रूलस 2016 का पूर्ण पालन कराने एवं निर्माण कार्यों के दौरान निम्नकुशल ग्रीन नेट अनिवार्य रूप से लगवाने का सुझाव नगर निगम अधिकारियों को दिया।

स्वच्छता ही सेवा अभियान प्रारंभ, 2 अक्टूबर स्वच्छ भारत दिवस तक स्वच्छता जागरूकता गतिविधियां की जाएंगी

निगम के जरवाय हीरापुर के सीएण्डडी प्लांट में अधिकारियों ने ली सामूहिक शपथ

रायपुर (कुबेर भूमि)। भारत सरकार के आवासन एवं शहर विकास मंत्रालय, छत्तीसगढ़ शासन के नगरीय प्रशासन एवं विकास विभाग, रायपुर जिला प्रशासन के निर्देशानुसार स्वच्छता ही सेवा अभियान के तहत स्वच्छता जागरूकता गतिविधियां प्रारम्भ हो गयी हैं. अभियान में रायपुर नगर निगम क्षेत्र में महात्मा गाँधी जयन्ती दिनांक 2 अक्टूबर 2024 तक स्वच्छता जागरूकता अभियान चलाकर विविध सकारात्मक गतिविधियों की जाएंगी. आज नगर पालिक निगम रायपुर द्वारा राष्ट्रीय स्वच्छ वायु दिवस दिनांक 7 सितम्बर 2024 को जरवाय हीरापुर के सीएण्डडी प्लांट में निर्माण कार्यों से होने वाले वायु प्रदूषण पर नियंत्रण, शहर की वायु गुणवत्ता में सुधार एवं निर्माण अपशिष्ट को प्रसंस्करण कर पुन: उपयोग हेतु लाने

जाने तैयार किये जा रहे पेवर ब्लाक, कर्ब स्टोन इत्यादि के समक्ष जनजागरूकता आयोजन रखा गया. आयोजन में मुख्य रूप से नगर पालिक निगम रायपुर के अपर आयुक्त विनीत पाण्डेय, अधीक्षण अभियंता इमरान खान, छत्तीसगढ़ राज्य पर्यावरण संरक्षण मण्डल क्षेत्रीय संचालक कार्यालय के विषय विशेषज्ञ वैज्ञानिक नवीन चंद्र मालवीय, प्रतिनिधि अधिकारी श्री प्रभव मोखर, नगर निगम जोन 8 जोन कमिश्नर ए. के. डालडार, स्वच्छ भारत मिशन शाखा के कार्यपालन अभियंता रघुमणि प्रधान, जोन कार्यपालन अभियंता अभिषेक गुप्ता, स्वच्छ भारत मिशन शाखा के सहायक अभियंता योगेश कटु, नगर निवेश सहायक अभियंता आशुतोष सिंह, नीतीश झा,, जोन सहायक अभियंता ईश्वर लाल टावरी, इन अभियंतागणों की उपस्थिति रही. नगर निगम के आयोजन में छत्तीसगढ़ राज्य पर्यावरण संरक्षण मण्डल क्षेत्रीय कार्यालय के अधिकारी श्री प्रभव मोखर ने सभी उपस्थित अधिकारियों एवं अभियंताओं को मिशन लाइक के अंतर्गत जीवन में पर्यावरण अनुकूल व्यवहार करने की सामूहिक शपथ दिलाई. छत्तीसगढ़ राज्य पर्यावरण संरक्षण मंडल क्षेत्रीय कार्यालय के विषय विशेषज्ञ वैज्ञानिक नवीन चंद्र मालवीय ने शहर में बढ़ रहे वायु प्रदूषण की जानकारी दी. उन्होंने कहा कि शहर में वायु प्रदूषण में निर्माण कार्यों में निकलने वाले सीएंडडी वेस्ट का 38 प्रतिशत का योगदान रहता है. उन्होंने कहा कि वायु गुणवत्ता में सुधार के प्रभावी उपाय किया जाना रायपुर जैसे विकासशील शहर में अत्यंत आवश्यक है, ताकि देश - विदेश के बड़े शहरों महानगरों की भांति शुद्ध वायु के लिए रायपुर शहर क्षेत्र में फैक्टरियों को भविष्य में निर्देश करने जैसी निर्देशीय स्थिति कदापि निर्मित न होने पाए. यदि हम सब सामूहिक मिलकर रायपुर शहर में वायु गुणवत्ता में सुधार के उपाय लागातार प्रभावी तरीके से संकल्प लेकर सहभागी बनकर करें, तो निश्चित तौर पर हम सब फैक्टरियों को पहले शीट की पीला गारा लगाता दिखने का स्वच्छ पर्यावरण सहज उपलब्ध हो सकता है।

1038

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बैंक

प्रधान कार्यालय :'लोकमंगल',1501, शिवाजीनगर, पुणे - 411005.
H. O.: 'Lokmangal', 1501, Shivajinagar, Pune - 411005.

Account Details					
Account No	60462679736	**Account Open Date**	04/10/2023	**Nomination Flag**	Y
Account Type	Govt. bodies Saving Account			**Mode of Operation**	AS PER MANDATE
Total Balance	10,03,65,45,297.00	**Available Balance**	10,03,65,45,297.00	**Primary GSTIN**	NA
Account Holder Names	STATE URBAN DEVELOPMENT AGENCY				

Customer Details					
Name	NGT STP RING FENCE ACCOUNT			**CIF Number**	40270463007
Mobile	xxxxxxxxxx99	**Email**	NA		
KYC Complied	Y	**KYC Expiry Date**	12/08/2034	**CKYC ID**	Not Available
Primary ID Type	LETTER FROM COMPETENT AUTHO	**Date of Birth**	xxxxxxxx01	**Statement Date**	25/09/2024
Address	4TH FLOOR, BLOCK D 4, INDRAVATI BHAWAN ATAL NAGAR, RAIPUR - 492001, Chattisgarh				

Home Branch Details					
Branch No	00981	**Branch Name**	RAIPUR BYRON BAZAR	**IFSC**	MAHB0000981
Phone No	2427002	**Email Id**	bom981@mahabank.co.in	**GSTIN**	22AACCB0774B1ZE
Address	CHANDANI BHAVAN, NETAJI CHOWK, KATORIA TALAB, RAIPUR - 492001, CHHATTISGARH				

A. Statement for Account No 60462679736 from 04/10/2023 to 25/09/2024

Sr No	Date	Particulars	Cheque/Reference No	Debit	Credit	Balance	Channel
1	09/10/2023	NEFT SBIN223282494076 DIR URBAN A MAHB232822586569	SBIN223282494076	-	49,00,00,000.00	49,00,00,000.00	9008-NEFT/ RTGS CELL
2	09/10/2023	NEFT SBIN223282501051 DIR URBAN A MAHB232822587110	SBIN223282501051	-	18,84,00,000.00	67,84,00,000.00	9008-NEFT/ RTGS CELL
3	09/10/2023	NEFT SBIN223282497755 DIR URBAN A MAHB232822586932	SBIN223282497755	-	49,00,00,000.00	1,16,84,00,000.00	9008-NEFT/ RTGS CELL
4	31/12/2023	BY INTT		-	73,94,532.00	1,17,57,94,532.00	9999-CENTRAL OFF
5	31/03/2024	BY INTT		-	80,61,441.00	1,18,38,55,973.00	9999-CENTRAL OFF
6	15/06/2024	RTGS IBKLR92024061500026248 CEO SUDA MUKHYAMANTRI IBKL0001706	IBKLR92024061500026248	-	1,50,00,00,000.00	2,68,38,55,973.00	9008-NEFT/ RTGS CELL
7	25/06/2024	RTGS HDFCR52024062569318294 C E O SUDA RAIPUR SPEC HDFC0002706	HDFCR52024062569318294	-	26,00,00,000.00	2,94,38,55,973.00	9008-NEFT/ RTGS CELL
8	30/06/2024	BY INTT		-	1,00,42,465.00	2,95,38,98,438.00	9999-CENTRAL OFF
9	02/07/2024	NEFT SBIN224184283674 DIR URBAN A MAHB241845819056 SBIN0003314	SBIN224184283674	-	49,00,00,000.00	3,44,38,98,438.00	9008-NEFT/ RTGS CELL
10	02/07/2024	NEFT SBIN224184283985 DIR URBAN A MAHB241845819284 SBIN0003314	SBIN224184283985	-	23,64,50,000.00	3,68,03,48,438.00	9008-NEFT/ RTGS CELL
11	03/07/2024	NEFT RBI1862473843634 Indrawati t MAHB241856268174 RBIS0GOCGEP	RBI1862473843634	-	6,22,00,000.00	3,74,25,48,438.00	9008-NEFT/ RTGS CELL
12	03/07/2024	NEFT RBI1862473843625 Indrawati t MAHB241856268175 RBIS0GOCGEP	RBI1862473843625	-	13,43,00,000.00	3,87,68,48,438.00	9008-NEFT/ RTGS CELL
13	03/07/2024	NEFT RBI1862473843641 Indrawati t MAHB241856268169 RBIS0GOCGEP	RBI1862473843641	-	23,00,00,000.00	4,10,68,48,438.00	9008-NEFT/ RTGS CELL
14	03/07/2024	NEFT RBI1862473843628 Indrawati t MAHB241856268176 RBIS0GOCGEP	RBI1862473843628	-	15,79,00,000.00	4,26,47,48,438.00	9008-NEFT/ RTGS CELL
15	03/07/2024	NEFT RBI1862473843631 Indrawati t MAHB241856268173 RBIS0GOCGEP	RBI1862473843631	-	45,78,00,000.00	4,72,25,48,438.00	9008-NEFT/ RTGS CELL
16	03/07/2024	NEFT RBI1862473843636 Indrawati t MAHB241856268171 RBIS0GOCGEP	RBI1862473843636	-	3,57,00,000.00	4,75,82,48,438.00	9008-NEFT/ RTGS CELL
17	03/07/2024	NEFT RBI1862473843638 Indrawati t MAHB241856268168 RBIS0GOCGEP	RBI1862473843638	-	21,00,000.00	4,76,03,48,438.00	9008-NEFT/ RTGS CELL
18	04/07/2024	RTGS ICICR52024070400602663 DIRECTOR URBAN ADMINIS ICIC0000161	ICICR52024070400602663	-	1,17,61,96,859.00	5,93,65,45,297.00	9008-NEFT/ RTGS CELL
19	09/08/2024	RTGS INDBR32024080900827664 CEO SUDA RAIPUR(AMRUT INDB0000098	INDBR32024080900827664	-	1,50,00,00,000.00	7,43,65,45,297.00	9008-NEFT/ RTGS CELL
20	24/09/2024	NEFT RBI2692412102076 Indrawati t MAHB242681096177 RBIS0GOCGEP	RBI2692412102076	-	35,00,00,000.00	7,78,65,45,297.00	9008-NEFT/ RTGS CELL
21	24/09/2024	NEFT RBI2692412102079 Indrawati t MAHB242681096175 RBIS0GOCGEP	RBI2692412102079	-	1,30,00,00,000.00	9,08,65,45,297.00	9008-NEFT/ RTGS CELL

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बैंक

प्रधान कार्यालय :'लोकमंगल',1501, शिवाजीनगर, पुणे - 411005.
H. O.: 'Lokmangal', 1501, Shivajinagar, Pune - 411005.

Sr No	Date	Particulars	Cheque/Reference No	Debit	Credit	Balance	Channel
22	24/09/2024	NEFT RBI2692412102077 Indrawati t MAHB242681096176 RBIS0GOCGEP	RBI2692412102077	-	35,00,00,000.00	9,43,65,45,297.00	9008-NEFT/ RTGS CELL
23	24/09/2024	NEFT RBI2692412102075 Indrawati t MAHB242681096173 RBIS0GOCGEP	RBI2692412102075	-	60,00,00,000.00	10,03,65,45,297.00	9008-NEFT/ RTGS CELL

B. Summary for Account No 60462679736 from 04/10/2023 to 25/09/2024

Total Transaction Count	23	**Opening Balance**	0.00
Total Debit Count	0	**Total Debit Amount**	0.00
Total Credit Count	23	**Total Credit Amount**	10,03,65,45,297.00
		Closing Balance	10,03,65,45,297.00

*** END OF STATEMENT**

- * All the amounts in the Statement are in INR.
- This is a System Generated Statement. No Signature is Required.
- The Customer is advised to keep their KYC updated periodically with Officially Valid Documents (OVDs) as part of regulatory requirements. If you are more than 10 years old, please update your Aadhaar number.
- **Please update your PAN number in your Account, if not done so far.**

All India Toll Free Number :	**1800-233-4526 / 1800-102-2636**	Website : **www.bankofmaharashtra.in**

https://twitter.com/mahabank
https://www.facebook.com/mahabank
https://wa.me/+917066036640
https://www.youtube.com/channel/UCevaMPXN3n3aHZqbBl4sdVA
https://www.linkedin.com/company/mahabank
https://www.instagram.com/mahabank/
https://in.pinterest.com/mahabank/

1040

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

IN Re: COMPLIANCE OF MUNICIPAL SOLID WATSE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

APPLICATION FOR CONDONATION OF DELAY

MOST RESPECTFULLY SHEWETH:

1. That the present Reply is being filed on behalf of the Respondent-State of Chhattisgarh in the O.A No. 606/2018 arises out of directions of this Hon'ble Tribunal vide order dated 28.08.2024 passed by the Hon'ble National Green Tribunal wherein the Hon'ble tribunal had directed that that the Answering State may file response/objection to the Joint Committee report dated 28.08.2024.

2. That the submissions made in the accompanying Reply has been set out in detail by the Answering State-State of Chhattisgarh in the accompanying Reply on behalf of the State of Chhattisgarh, the contents of which are not being repeated herein for the sake of brevity. The contents of the accompanying Reply be read as a part and parcel of the accompanying Reply seeking Condonation of Delay.

3. That, an inadvertent delay of 36 days has been caused in obtaining the relevant documents. The documents received were in vernacular language therefore it took considerable time to get the said documents translated in English. That the delay in filing of the accompanying Reply is neither wilful nor deliberate. The present application is bonafide and in the interest of justice.

1041

4. That in view thereof, an inadvertent delay of 36 day has been caused in filing the accompanying Reply on behalf of the State of Chhattisgarh.

PRAYER

In view of the aforesaid, it is most humbly prayed that this Hon'ble Court may be pleased to

(a) Condone the delay of 36 days in filing the accompanying Reply on behalf of the State of Chhattisgarh in the O.A No. 606/2018 as directed by this Hon'ble Tribunal in order dated 28.08.2024 to be filed within 2 weeks.

(b) Pass any such order / order(s) as this Hon'ble Court may deem fit and proper in the interest of justice

AND FOR THIS ACT OF KINDNESS THE APPLICANT / PETITIONER SHALL FOREVER PRAY

FILED BY

PLACE: NEW DELHI
FILED ON: 17.10.2024

Ankita Sharma
Standing Counsel for the State of Chhattisgarh
Q-22B, 1st Floor, Jangpura Extension
New Delhi-110014
Mobile:9871298532
Email: ankitasharma9107@gmail.com

1042

CANCELLED

CANCELLED NOTARIAL NOTARIAL

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

IN Re: COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016 AND OTHER ENVIRONMENTAL ISSUES

AFFIDAVIT

I, Shashank Pandey S/o Shri Ashok Kumar Pandey, aged about 41 years, Chief Executive Officer at Office of State Urban development Agency of the Government of Chhattisgarh at Block D, 4th Floor, Indravati Bhavan, Nava Raipur Atal Nagar, District-Raipur, Chhattisgarh do hereby solemnly affirm and declare on oath as under:

1. That I am presently posted as Chief Executive Officer at the Office of State Urban development Agency of the Government of Chhattisgarh and as such am authorized in my official capacity to swear and depose the present affidavit on behalf of the State of Chhattisgarh, in the aforementioned matter.

NOTARY GOVT OF INDIA Thanwar Ram Sahu NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Regd. No.-17601 Exp. 11/12/2024

2. That I am fully conversant with the facts of the present case and as such competent to swear the present Affidavit based on the records available with the State of Chhattisgarh in its regular course of business.

3. That, the accompanying Application for Condonation of Delay has been drafted by my counsel under my instructions and the contents thereof are true and correct to my knowledge and belief based on the records maintained by the State of Chhattisgarh in its regular course of

NOTARY GOVT OF INDIA Thanwar Ram Sahu NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Regd. No.-17602 Exp. 11/12/2024

17 OCT 2024

business. No part of it is false and nothing material has been concealed therefrom.

4. That, the contents of the accompanying Reply may be read as a part and parcel of this Affidavit and the same are not being reproduced herein for the sake of brevity.

DEPONENT

VERIFICATION

That the contents of the above Affidavit are true and correct to the best of my knowledge and belief, based on the records available with the State of Chhattisgarh in its regular course of business. No part of which is false and nothing material has been concealed therefrom.

Verified at Raipur on this _____ day of October 2024.

DEPONENT.

Thanwar Ram Sahu NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg. No.-17602 Exp. 11/12/2024 GOVT OF INDIA

NOTARY Thanwar Ram Sahu NOTARY/ADVOCATE RAIPUR (C.G.) INDIA Reg. No.-17602 Exp. 11/12/2024 GOVT OF INDIA

17 OCT 2024

DEPONING WITNESS

17 OCT 2024

SOLEMNLY AFFIRMED OR SWORN BEFORE ME BY THE WITHIN NAMED